

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 1050 OF 2024

IN THE MATTER OF:

RITISHA GOND D/O GOPAL GOND

.... APPLICANT

Versus

UNION OF INDIA & ORS.

.... RESPONDENTS

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THROUGH

DATE: 19.11.2024

PLACE: NEW DELHI



**STHAVI ASTHANA
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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

Original Application No. 1050 of 2024



Prakets Ra. - 1/1/2024
(P.N. SONEY)
Adv. NOTARY
Robertsganj-Sonbhadra

IN THE MATTER OF:

Ritisha Gond D/o Gopal Gond

....Applicant

Versus

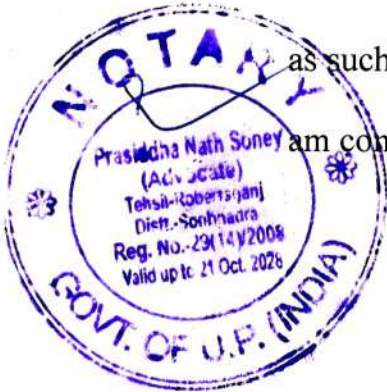
Union of India & Ors.

....Respondent(s)

RESPONSE ON BEHALF OF THE RESPONDENT NO.-7, UTTAR
PRADESH POLLUTION CONTROL BOARD, IN COMPLIANCE TO THE
ORDER DATED 09.08.2024 PASSED BY THE HON'BLE NATIONAL
GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI

I, Reetesh Kumar Tewari S/o Shri J.N. Tewari, aged about 50 years, presently posted as Regional Officer, Uttar Pradesh Pollution Control Board (hereinafter UPPCB), Sonbhadra do hereby solemnly affirm and state on oath as under:

- I say that I am the Regional Officer of the Respondent in the present case and as such being conversant with the facts and circumstances of the present case, I am competent to swear this affidavit.



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2. That vide its order dated 09.08.2024 this Hon'ble National Green Tribunal, Principal Bench, New Delhi (hereinafter Hon'ble Tribunal) has passed the following direction:-

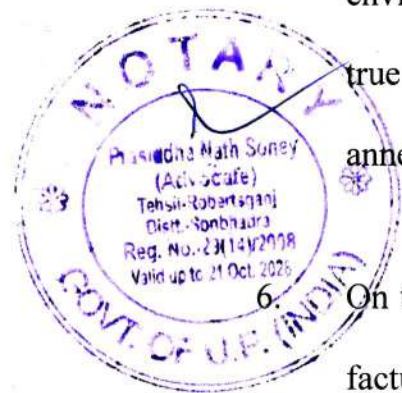
"...4. Issue notice to the respondents. Applicant is directed to serve the respondents and file affidavit of service at least one week before the next date of hearing...."

3. That further it is most respectfully submitted that vide its notice dated 09.08.2024 this Hon'ble Tribunal has directed the respondents to file their reply/response.
4. That vide this present original application the applicant has raised a grievance that Respondent No. 15 to 18 are carrying out illegal mining by exceeding the approved lease area and mining is being carried out by these respondents by doing blasting at locations between 30 mtr to 150 mtr from residential habitation.
5. That in pursuance to the direction passed by this Hon'ble Tribunal, the officials of the UPPCB have conducted field visit of the concerned mining leases in question on dated 08.11.2024 to review the compliance status of environmental norms and Consent to Operate (CTO) issued by the UPPCB. A

true copy of the Inspection Reports of the concerned mining leases are being annexed herewith as **Annexure No-R7/1**.

6. On the basis of facts found during the field visit, the salient observation and factual position along with compliance status of CTO conditions of 04 mining leases are as follows:-

al



A. M/s Radhe Radhe Enterprises Arazi No. 5006Ka, Billi Markundi, Post & Tehsil -obra, District-Sonbhadra .

- i. During the field visit, the mining operation was found closed.
- ii. The above Mining lease is opencast and semi mechanized.
- iii. The above Mining lease have valid CTO issued by SPCB vide ref. No. 172591/ UPPCB/Sonebhadra(UPPCBRO)/CTO/both/ SONBHADRA/2022 dated 22.12.2022, which is valid up to 31.12.2026. A true copy of the CTO is being annexed herewith as **Annexure No-R7/2.**
- iv. The above CTO is valid for production of Building Stone Gitti/boulder (Dolo stone @ 112000 Cu Meter/Year.
- v. The lease area of the mining lease is 3.40 Hectare
- vi. State Level Environment Impact Assessment Authority (SEIAA) has issued Environmental Clearance vide EC Identification No.EC22B000UP110102 dated 14.12.2022 for Sandstone (Boulder mining) at Arazi No.5006Ka, Billi Markundi, Post & Tehsil-obra, District-Sonbhadra. A true copy of the EC is being annexed herewith as **Annexure No-R7/3.**
- vii. The mine lease area is located between



| Latitude N Pillars | Longitude E Pillars |
|-----------------------------------|---------------------------------|
| (A) 24 ⁰ 28' 50.91'', | (A) 83 ⁰ 0' 53.34'', |
| (B) 24 ⁰ 28' 47.06'', | (B) 83 ⁰ 0' 55.08'', |
| (C) 24 ⁰ 28' -43.78'', | (C) 83 ⁰ 0' 53.35'', |
| (D) 24 ⁰ 28' 44.70'', | (D) 83 ⁰ 0' 47.65'', |
| (E) 24 ⁰ 28' 46.01'' | (E) 83 ⁰ 0' 47.75'', |
| (F) 24 ⁰ 28' 46.61'' | (F) 83 ⁰ 0' 48.30'', |
| (G) 24 ⁰ 28' 48.94'' | (G) 83 ⁰ 0' 48.62'', |
| (H) 24 ⁰ 28' 50.51'' | (H) 83 ⁰ 0' 49.22'', |
| (I) 24 ⁰ 28' 50.46'' | (I) 83 ⁰ 0' 50.24'', |
| (J) 24 ⁰ 28' 51.26'' | (J) 83 ⁰ 0' 51.42'', |

- viii. Pillars at the each co-ordinates mentioned were not visible at the site.
- ix. There was no fencing around the periphery of the lease area.
- x. The project proponent has not submitted half yearly compliance report of the EC granted by SEIAA.
- xi. Wind break consisting of adequate tiers of Plantation around the lease have not been developed.
- xii. Blast vibration Study report has not been submitted to the UPPCB.
- xiii. Ground water monitoring report for ground water in the core zone to monitor the depletion due to mining activity has not been submitted.
- xiv. There is no mechanism deployed to suppress the dust in and around the lease area during mining and transportation of the material.
- xv. The path for the vehicular movement from the lease area to main road is muddy and uneven. Due to vehicular movement, the dust may affect the ecology of the area.
- xvi. Weighing bridge has not been installed for weighing the amount of excavated materials.
- xvii. For treatment/Disposal of domestic effluent generated, septic tank/soak pit was not found established.
- xviii. Compliance Status of Conditions imposed in Consent to Operate (CTO) issued to said industry are as follows:-

| S.No | Specific conditions imposed in CTO issued on dated- 22.12.2022 | Complain Status/ |
|------|--|---------------------|
| 1. | This consent is valid for production of Building Stone Gitti/Boulder (Dolo stone)- 1,12,000 Cubic Meter/Year by opencast and semi mechanized mining in 3.40 hectare leased area at Araji No. 5006 Ka, Village-Billi Markundi, Tehsil- Obra, District-Sonbhadra | Complying |
| 2. | Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) EC identification no. EC Identification No. EC22B000UP110102 dated 14.12.2022 and submit its compliance report to UPPCB. | Partially Complying |
| 3. | If the lease agreement expires prior to 31-12-2026, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease. | Complying |
| 4. | Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration. | Partially Complying |
| 5. | Unit shall develop and maintain green belt as | Non- |



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| | per the conditions of Environmental Clearance. | Complying |
| 6. | Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA. | - |
| 7. | The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD. | Non-Complying |
| 8. | Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Building Stone Gitti/Boulder (Dolo stone). | Partially Complying |
| 9. | The Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986. | Partially Complying |
| 10. | Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board. | Non Complying |
| 11. | All trucks, tractors used in transportation of Building Stone Gitti/Boulder (Dolo stone) shall be covered by canvas sheet to prevent dust emission. | Complying |
| 12. | Water will be sprayed after loading activity (if Building Stone Gitti/Boulder (Dolo stone) collected could be dry condition) | Partially Complying |
| 13. | The dust suppression measures like water spraying will be done on the haul roads and working areas. | Partially Complying |
| 14. | Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016. | Complying |
| 15. | Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place | Partially Complying |
| 16. | Industry shall abide by directions given by Hon'ble Court, MoEF&CC, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time. | Partially Complying |
| 17. | Consent fees if revised, shall be payable by industry from the date of its applicability | Complying |
| 18. | Industry shall comply with the relevant provisions of Environmental Laws | Partially Complying |
| 19. | If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will | Complying |



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| | remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order | |
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Finding/Suggestion:

- i. During inspection mining lease was found non-operational and APCS was found inadequate. Therefore recommendation letter send to HO vide Ref no. G0994/S-1581/264/2024 dated 09.11.2024 to issue notice/direction to aforesaid mining lease A true copy of the letter dated 09.11.2024 is being annexed herewith as **Annexure No-R7/4**.
- ii. Head Office, UPPCB, Lucknow has issued show cause notice under section 31-A of Air (Prevention and Control of Pollution) Act 1981 to the mining unit vide letter dated 18.11.2024. A true copy of the letter dated 18.11.2024 is being annexed herewith as **Annexure No-R7/5**.

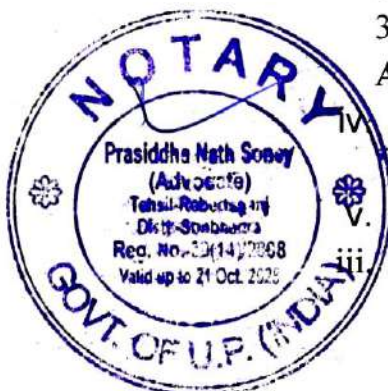
B. M/s Shri Krishna Mining Works (Dolo Stone mining), Gata No. 4823, 4821, 4814, 4847, 4848, 4849, 4850, 4851, 4860Mi, 4771, 4772, 4780, 4782, 4784, 4845, 4815Mi, 4816Mi, 4817Mi, 4818Mi, 4853M AND 4820Mi, Vill.-Billi Markundi, Post & Tehsil-obra, District-Sonbhadra.

- i. During the field visit, the mining unit was found operational.
- ii. The above Mining lease is opencast and semi mechanized.
- iii. The above Mining lease have valid CTO issued by SPCB vide ref. No.185739/UPPCB/ Sonebhadra(UPPCBRO)/CTO/both/SONBHADRA/2023 dated 17.06.2023, which is valid upto 31.12.2027. A true copy of the CTO is being annexed herewith as **Annexure No-R7/6**.

The above CTO is valid for production of Khanda, Boulder (Dolo stone) @ 100000 Cu Meter/Year.

The lease area of the mining lease is 8.79 Acres.

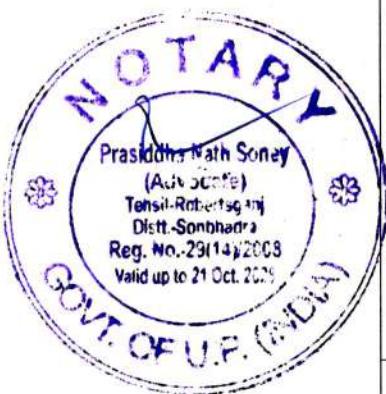
iii. District Level Environment Impact Assessment Authority (DEIAA), has issued Environmental Clearance vide Letter No. 21/Parya/DEIAA/SBR/2016 dated 18.05.2016 for Sandstone (Boulder mining) at Gata No. 4823, 4821, 4814, 4847, 4848, 4849, 4850, 4851, 4860Mi, 4771, 4772, 4780, 4782, 4784, 4845, 4815Mi, 4816Mi, 4817Mi, 4818Mi, 4853M AND 4820Mi, Billi Markundi,



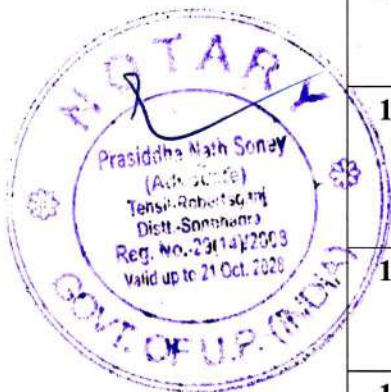
Post & Tehsil-obra, District-Sonbhadra. A true copy of the EC is being annexed herewith as **Annexure No-R7/7**.

- vi. The Geo co-ordinate of the above mining lease is 24.473882 Latitude & 83.004737 Longitude.
- vii. Pillars at the each co-ordinates mentioned were not visible at the site.
- viii. There was no fencing around the periphery of the lease area.
- ix. The project proponent has not submitted half yearly compliance report of the EC granted by DEIAA.
- x. Wind break consisting of adequate tiers of Plantation around the lease have not been raised.
- xi. Blast vibration Study report has not been submitted to the UPPCB.
- xii. Ground water monitoring report for ground water in the core zone to monitor the depletion due to mining activity has not been submitted.
- xiii. There is no mechanism deployed to suppress the dust in and around the lease area during mining and transportation of the material.
- xiv. The path for the vehicular movement from the lease area to main road is muddy and uneven. Due to vehicular movement, the dust may affect the ecology of the area.
- xv. Weighing bridge has not been installed for weighing the amount of excavated materials
- xvi. For treatment/Disposal of domestic effluent generated, septic tank/soak pit was not found established.
- xvii. Compliance Status of Conditions imposed in Consent to Operate (CTO) issued to said industry are as follows:-

| S.No | Specific conditions imposed in CTO issued on dated- 17.06.2023 | Complain Status/ |
|------|--|---------------------|
| 1. | This consent is valid for production capacity handa, Boulder (Dolo stone)- 100000 Cu meter/year by opencast and semi mechanized mining in 8.79 Acres area at GATA NO. 4823, 4821, 4814, 4847, 4848, 4849, 4850, 4851, 4860MI, 4771, 4772, 4780, 4782, 4784, 4845, 4815MI, 4816MI, 4817MI, 4818MI, 4853M AND 4820MI VILL. BILLI MARKUNDI, TEHSIL-OBRA DISTRICT-SONBHADRA. | Complying |
| 2. | Mining unit shall comply with the conditions of Environmental Clearance issued by District Level Environment Impact Assessment Authority (DEIAA) vide Letter No. 21/Parya/DEIAA/SBR/ 2016 dated 18.05.2016 and submit its compliance report to UPPCB. | Partially Complying |



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| 3. | If the lease agreement expires prior to 31-12-2027, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease. | Complying |
| 4. | Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration. | Partially Complying |
| 5. | The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) for verification of the Consent fee payable by the industry within 15 days. In case CTO fee dues then it shall be submitted to the Board immediately. | Non-Complying |
| 6. | Unit shall develop and maintain green belt as per the conditions of Environmental Clearance. | NA |
| 7. | Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA. | Non-Complying |
| 8. | The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD. | Partially Complying |
| 9. | Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Khanda, Boulder (Dolo stone). | Non Complying |
| 10. | Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986. | Non Complying |
| 11. | Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board. | Partially Complying |
| 12. | All trucks, tractors used in transportation of Khanda, Boulder (Dolo stone) shall be covered by canvas sheet to prevent dust emission | Partially Complying |
| 13. | Water will be sprayed after loading activity (if Khanda, Boulder (Dolo stone) collected could be dry condition) | Non-Complying |
| 14. | The dust suppression measures like water spraying will be done on the haul roads and working areas. | Complying |
| 15. | Industry should comply with the provisions of Hazardous and Other waste (Management | Partially Complying |

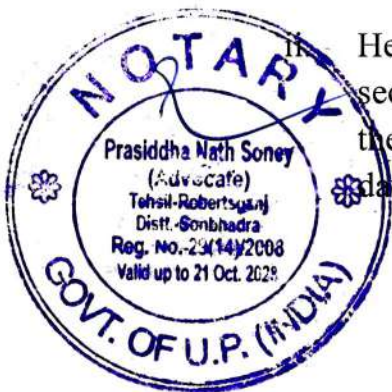


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| | & Trans boundary Movement) Rules 2016. | |
| 16. | Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place. | Partially Complying |
| 17. | Industry shall abide by directions given by Hon'ble Court, Hon'ble NGT, MoEF&CC, Central Pollution Control Board, UPPCB and District Administration for protection and safe guard of environment from time to time. | Complying |
| 18. | Consent fees if revised, shall be payable by industry from the date of its applicability | Complying |
| 19. | Industry shall comply with the relevant provisions of Environmental Laws. | Complying |
| 20. | 20. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order. | Complying |

Finding/Suggestion:

- i. Due to non-Compliance of CTO conditions issued by SPCB, recommendation letter sent to issued show-cause notice to aforesaid mining lease vide Ref no. G0995/S-1581/2024 dated 09.11.2024 to HO, Lucknow. A true copy of the letter dated 09.11.2024 is being annexed herewith as **Annexure No-R7/8**.

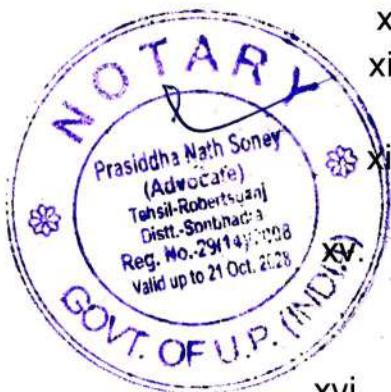


Head Office, UPPCB, Lucknow has issued show cause notice under section 31-A of Air (Prevention and Control of Pollution) Act 1981 to the mining unit vide letter dated 18.11.2024. A true copy of the letter dated 18.11.2024 is being annexed herewith as **Annexure No-R7/9**.

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**C. M/s Sai Baba Stone works (Dolo stone Mining) Arazi No. 5414Ga,
Vill.-Billi Markundi, Post & Tehsil-obra, District-Sonbhadra.**

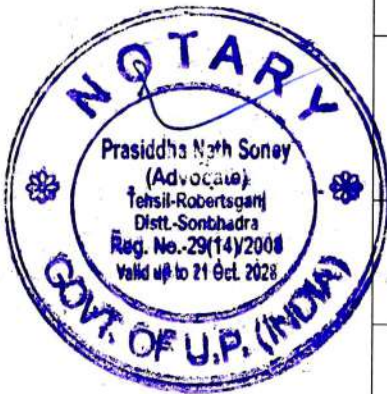
- i. During the field visit, the mining operation was found closed.
- ii. The above Mining lease is opencast and semi mechanized.
- iii. The above Mining lease have valid CTO issued by SPCB vide ref. No. 118731/UPPCB/Sonebhadra(UPPCBRO)/CTO/air/SONBHADRA/2021 dated 19.05.2021 & ref. No.120716/ UPPCB/ Sonebhadra(UPPCBRO)/CTO/water/SONBHADRA/2021 dated 19.05.2021, which is valid up to 31.12.2025. A true copy of the CTO is being annexed herewith as **Annexure No-R7/10**.
- iv. The above CTO is valid for production of (Dolo stone) @ 30000 Cu Meter/Year.
- v. The lease area of the mining lease is 3.43 Acres.
- vi. District Level Environment Impact Assessment Authority (DEIAA), vide Letter No. 18/Parya/DEIAA/SBR/2016 dated 18.05.2016 has issued Environmental Clearance for Sandstone (Boulder mining) at Arazi no.5414Ga, Village:- Billi Markundi, Post & Tehsil-obra, District-Sonbhadra. A true copy of the EC is being annexed herewith as **Annexure No-R7/11**.
- vii. The Geo co-ordinate of the above mining lease is 24.477893 Latitude & 83.006799 Longitude.
- viii. Pillars at the each co-ordinates mentioned were not visible at the site.
- ix. There was no fencing around the periphery of the lease area.
- x. The project proponent has not submitted half yearly compliance report of the EC granted by DEIAA.
- xi. Wind break consisting of adequate tiers of Plantation around the lease have not been raised.
- xii. Blast vibration Study report has not been submitted to the UPPCB.
- xiii. Ground water monitoring report for ground water in the core zone to monitor the depletion due to mining activity has not been submitted.
- xiv. There is no mechanism deployed to suppress the dust in and around the lease area during mining and transportation of the material.
The path for the vehicular movement from the lease area to main road is muddy and uneven. Due to vehicular movement, the dust may affect the ecology of the area.
- xvi. Weighing bridge has not been installed for weighing the amount of excavated materials
- xvii. For treatment/Disposal of domestic effluent generated, septic tank/soak pit was not found established.



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xviii. Compliance Status of Conditions imposed in Consent to Operate (CTO Air) issued to said industry are as follows:-

| .No. | Specific conditions imposed in CTO issued on dated- 19.05.2021 | Complain Status/ |
|------|---|---------------------|
| 1. | This consent is valid for production of Dolo Stone-30000 Cu Meter/Year by opencast and semi mechanized mining in 3.43 Acres leased area at Gata No. 5414 Ga, Village-Billi Markudi, Tehsil-Obra, District-Sonbhadra. | Complying |
| 2. | Mining unit shall comply with the conditions of Environmental Clearance issued by District Level Environment Impact Assessment Authority (DEIAA) vide letter no. 18/Parya/DEIAA/SBR/2016 dated 18.05.2016 and submit its compliance report to UPPCB | Partially Complying |
| 3. | If the lease agreement expires prior to 31-12-2025, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease. | Complying |
| 4. | Unit shall develop and maintain green belt as per the conditions of Environmental Clearance | Partially Complying |
| 5. | Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of dolo stone. | Non-Complying |
| 6. | The transportation of the materials and blasting shall be limited to day hours time only. | NA |
| 7. | Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986. | Non-Complying |
| 8. | Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board. Industry shall maintain ZLD. | Partially Complying |
| 9. | All trucks, tractors used in transportation of dolo stone shall be covered by canvas sheet to prevent dust emission | Non Complying |
| 10. | The dust suppression measures like water spraying will be done on the haul roads and working areas. | Non Complying |
| 11. | Industry should comply with the provisions | Partially |

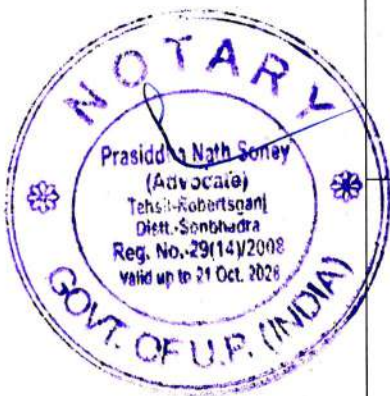


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| | of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016. | Complying |
| 12. | Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place. | Partially Complying |
| 13. | Industry shall abide by directions given by Hon'ble Court, MoEF&CC, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time | Partially Complying |
| 14. | Consent fees if revised, shall be payable by industry from the date of its applicability. | Complying |
| 15. | Industry shall comply with the relevant provisions of Environmental Laws. | Partially Complying |
| 16. | If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order. | Partially Complying |
| 17. | Industry shall abide by directions given by Hon'ble Court, Hon'ble NGT, MoEF&CC, Central Pollution Control Board, UPPCB and District Administration for protection and safe guard of environment from time to time. | Complying |

xix. Compliance Status of Conditions imposed in Consent to Operate (CTO Water) issued to said industry are as follows:-

| S.No | Specific conditions imposed in CTO issued on dated- 19.05.2021 | Complain Status/ |
|------|---|---------------------|
| 1. | This consent is valid for production of Dolo Stone-30000 Cu Meter/Year by opencast and semi mechanized mining in 3.43 Acres leased area at Gata No. 5414 Ga, Village-Billi Markudi, Tehsil- Obra, District-Sonbhadra. | Complying |
| 2. | Mining unit shall comply with the conditions of Environmental Clearance issued by District Level Environment Impact Assessment Authority (DEIAA) vide letter no. 18/Parya/DEIAA/SBR/ 2016 dated 18.05.2016 and submit its compliance report to UPPCB. | Partially Complying |
| 3. | If the lease agreement expires prior to 31-12-2025, then the validity of this CTO shall stand expired simultaneously with the expiry | Complying |



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| | of mining lease. | |
| 4. | Unit shall develop and maintain green belt as per the conditions of Environmental Clearance | Partially Complying |
| 5. | Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from CGWA. | |
| 6. | Rain water harvesting system shall be provided to recharge the ground water. | Non-Complying |
| 7. | Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of dolo stone. | Non-Complying |
| 8. | Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986. | Partially Complying |
| 9. | The domestic effluent shall be treated through septic tank/soak pit or mobile toilet. Industry shall maintain ZLD. | Non Complying |
| 10. | Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016 and shall submit details of Hazardous waste disposal in Form-10. | Complying |
| 11. | Washing process of minerals shall not be permitted. | Complying |
| 12. | Industry shall abide by directions given by Hon'ble Court, MoEF&CC, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time. | Partially Complying |
| 13. | Consent fees if revised, shall be payable by industry from the date of its applicability | Complying |
| 14. | Industry shall comply with the relevant provisions of Environmental Laws | Partially Complying |
| 15. | If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order. | Complying |



h

Finding/Suggestion:

- i. During inspection mining lease was found closed and APCS was found inadequate. Therefore, Regional Officer, UPPCB, Sonbhadra has sent the recommendation to Head Office vide Ref no. G0993/S-1263/2024 dated 09.11.2024 to issue notice/direction to aforesaid mining lease A true copy of the letter dated 09.11.2024 is being annexed herewith as **Annexure No-R7/12**.
- ii. Head Office, UPPCB, Lucknow has issued show cause notice under section 31-A of Air (Prevention and Control of Pollution) Act 1981 to the mining unit vide letter dated 18.11.2024. A true copy of the letter dated 18.11.2024 is being annexed herewith as **Annexure No-R7/13**.

D. M/s Maa Kamakhya Stone Works (Dolo stone Mining), Arazi No. 5405Kha, 5406, 5407Ka and 5411, Vill.-Billi Markundi, Post & Tehsil-obra, District-Sonbhadra.

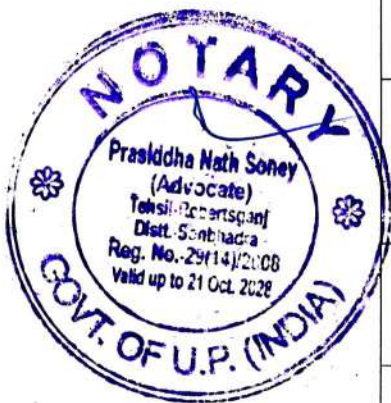
- i. During the field visit, the mining unit was found Operational.
- ii. The above Mining lease is opencast and semi mechanized.
- iii. The above Mining lease have valid CTO issued by SPCB vide ref. No.118730/UPPCB/Sonebhadra(UPPCBRO)/CTO/air/SONBHADRA/2021 dated 19.05.2021 & ref. No.120713/UPPCB/Sonebhadra(UPPCBRO)/CTO /water/ SONBHADRA /2021 dated 19.05.2021, which is valid up to 31.12.2025. A true copy of the CTO is being annexed herewith as **Annexure No-R7/14**.
- iv. The above CTO is valid for production of (Dolo stone) @ 30000 Cu Meter/Year.
- v. The lease area of the mining lease is 3.99 Acres.
- vi. District Level Environment Impact Assessment Authority (DEIAA), has issued Environmental Clearance vide Letter No. 16/Parya/DEIAA/SBR/2016 dated 18.05.2016 for Sandstone (Boulder mining) at Arazi no. 5405Kha, 5406, 5407Ka and 5411, Village:- Billi Markundi, Post & Tehsil-obra, District-Sonbhadra. A true copy of EC is being annexed herewith as **Annexure No-R7/15**.
- vii. The Geo co-ordinate of the above mining lease is 24.476082 Latitude & 83.008214 Longitude.
- viii. Pillars at the each co-ordinates mentioned were not visible at the site.
- ix. There was no fencing around the periphery of the lease area.
- x. The project proponent has not submitted half yearly compliance report of the EC granted by DEIAA.



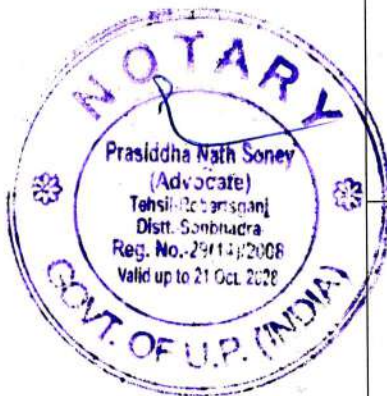
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- xi. Wind break consisting of adequate tiers of Plantation around the lease have not been raised.
- xii. Blast vibration Study report has not been submitted to the UPPCB.
- xiii. Ground water monitoring report for ground water in the core zone to monitor the depletion due to mining activity has not been submitted.
- xiv. There is no mechanism deployed to suppress the dust in and around the lease area during mining and transportation of the material.
- xv. The path for the vehicular movement from the lease area to main road is muddy and uneven. Due to vehicular movement, the dust may affect the ecology of the area.
- xvi. Weighing bridge has not been installed for weighing the amount of excavated materials
- xvii. For treatment/Disposal of domestic effluent generated, septic tank/soak pit was not found established.
- xviii. Compliance Status of Conditions imposed in Consent to Operate (CTO Air) issued to said industry are as follows:-

| S.No | Specific conditions imposed in CTO issued on dated- 19.05.2021 | Complain Status/ |
|------|--|---------------------|
| 1. | This consent is valid for production of Dolo Stone-30000 Cu Meter/Year by opencast and semi mechanized mining in 3.43 Acres leased area at Gate No. 5405 Kha, 5406, 5407 Ka & 5411 Village- Billi Markundi, Tehsil-Obra, District-Sonebhadra, Uttar Pradesh. | Complying |
| 2. | . Mining unit shall comply with the conditions of Environmental Clearance issued by District Level Environment Impact Assessment Authority (DEIAA) vide letter no. 16/Parya/DEIAA/SBR/2016 dated 18.05.2016 and submit its compliance report to UPPCB. | Partially Complying |
| 3. | If the lease agreement expires prior to 31-12-2025, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease. | Complying |
| 4. | Unit shall develop and maintain green belt as per the conditions of Environmental Clearance | Partially Complying |
| 5. | Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of dolo stone. | Non-Complying |
| 6. | The transportation of the materials and | NA |



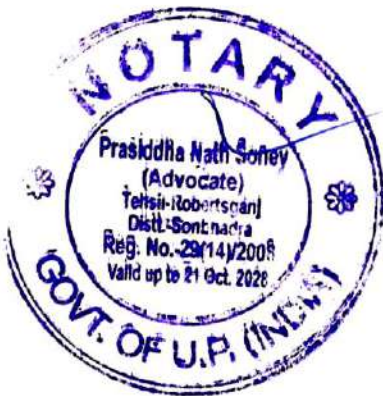
| | | |
|-----|--|---------------------|
| | blasting shall be limited to day hours time only. | |
| 7. | Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986. | Non-Complying |
| 8. | Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board. | Non-Complying |
| 9. | All trucks, tractors used in transportation of dolo stone shall be covered by canvas sheet to prevent dust emission | Non Complying |
| 10. | The dust suppression measures like water spraying will be done on the haul roads and working areas. | Non Complying |
| 11. | Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016. | Partially Complying |
| 12. | Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place. | Partially Complying |
| 13. | Industry shall abide by directions given by Hon'ble Court, MoEF&CC, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time | Partially Complying |
| 14. | Consent fees if revised, shall be payable by industry from the date of its applicability. | Complying |
| 15. | Industry shall comply with the relevant provisions of Environmental Laws. | Partially Complying |
| 16. | If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order. | Complying |
| 17. | Industry shall abide by directions given by Hon'ble Court, Hon'ble NGT, MoEF&CC, Central Pollution Control Board, UPPCB and District Administration for protection and safe guard of environment from time to time. | Partially Complying |



xix. Compliance Status of Conditions imposed in Consent to Operate (CTO Water) issued to said industry are as follows:-

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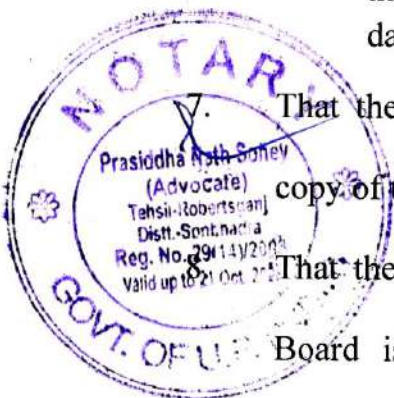
| S.No | Specific conditions imposed in CTO issued on dated- 19.05.2021 | Complain Status/ |
|------|--|---------------------|
| 1. | This consent is valid for production of Dolo Stone-30000 Cu Meter/Year by opencast and semi mechanized mining in 3.43 Acres leased area at Gate No. 5405 Kha, 5406, 5407 Ka & 5411 Village- Billi Markundi, Tehsil-Obra, District-Sonebhadra, Uttar Pradesh. Obra, District-Sonbhadra. | Complying |
| 2. | Mining unit shall comply with the conditions of Environmental Clearance issued by District Level Environment Impact Assessment Authority (DEIAA) vide letter no. 16/Parya/DEIAA/ SBR/2016 dated 18.05.2016 and submit its compliance report to UPPCB. | Complying |
| 3. | If the lease agreement expires prior to 31-12-2025, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease. | Complying |
| 4. | Unit shall develop and maintain green belt as per the conditions of Environmental Clearance | Partially Complying |
| 5. | Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from CGWA. | Non-Complying |
| 6. | Rain water harvesting system shall be provided to recharge the ground water. | NA |
| 7. | Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of dolo stone.. | Non-Complying |
| 8. | Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986. | Partially Complying |
| 9. | The domestic effluent shall be treated through septic tank/soak pit or mobile toilet. Industry shall maintain ZLD. | Non Complying |
| 10. | Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016 and shall submit details of Hazardous waste disposal in Form-10. | Partially Complying |



| | | |
|-----|--|---------------------|
| 11. | Washing process of minerals shall not be permitted. | Complying |
| 12. | Industry shall abide by directions given by Hon'ble Court, MoEF&CC, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time | Partially Complying |
| 13. | Consent fees if revised, shall be payable by industry from the date of its applicability | Complying |
| 14. | Industry shall comply with the relevant provisions of Environmental Laws | Partially Complying |
| 15. | 15. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order. | Complying |

Finding/Suggestion:

- i. Due to non-Compliance of CTO conditions issued by SPCB, Regional Officer, UPPCB, Sonbhadra has sent the recommendation to issue show-cause notice to aforesaid mining lease vide Ref no. G0996/S-1582/2024 dated 09.11.2024 to the Head Office, Lucknow. A true copy of letter dated 09.11.2024 is being annexed herewith as **Annexure No-R7/16**.
- ii. Head Office, UPPCB, Lucknow has issued show cause notice under section 31-A of Air (Prevention and Control of Pollution) Act 1981 to the mining unit vide letter dated 18.11.2024. (A true copy of letter dated 18.11.2024 is being annexed herewith as **Annexure No-R7/17**).



That the Annexure annexed to the present accompanying Affidavit is true copy of their respective original.

That the present affidavit on behalf of the Uttar Pradesh Pollution Control Board is submitted before this Hon'ble Tribunal for kind perusal and consideration.


DEPONENT

VERIFICATION:

Verified at Robertson on this the 19th day of November 2024 that the contents of above affidavit are true and correct to my knowledge based on records and information received and believed to be true, no part of it is false and nothing material has been concealed therefrom.

DEPONENT



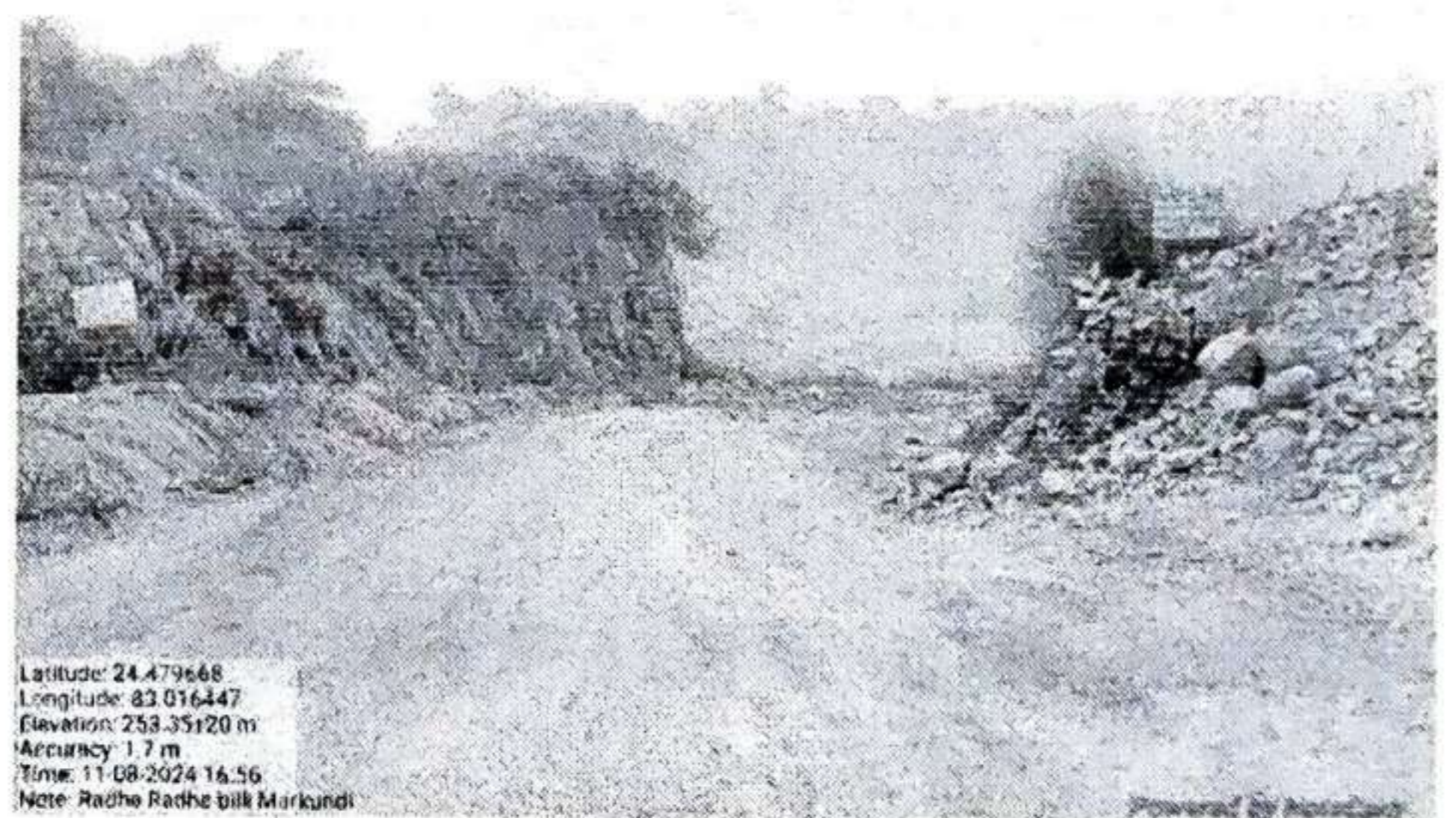
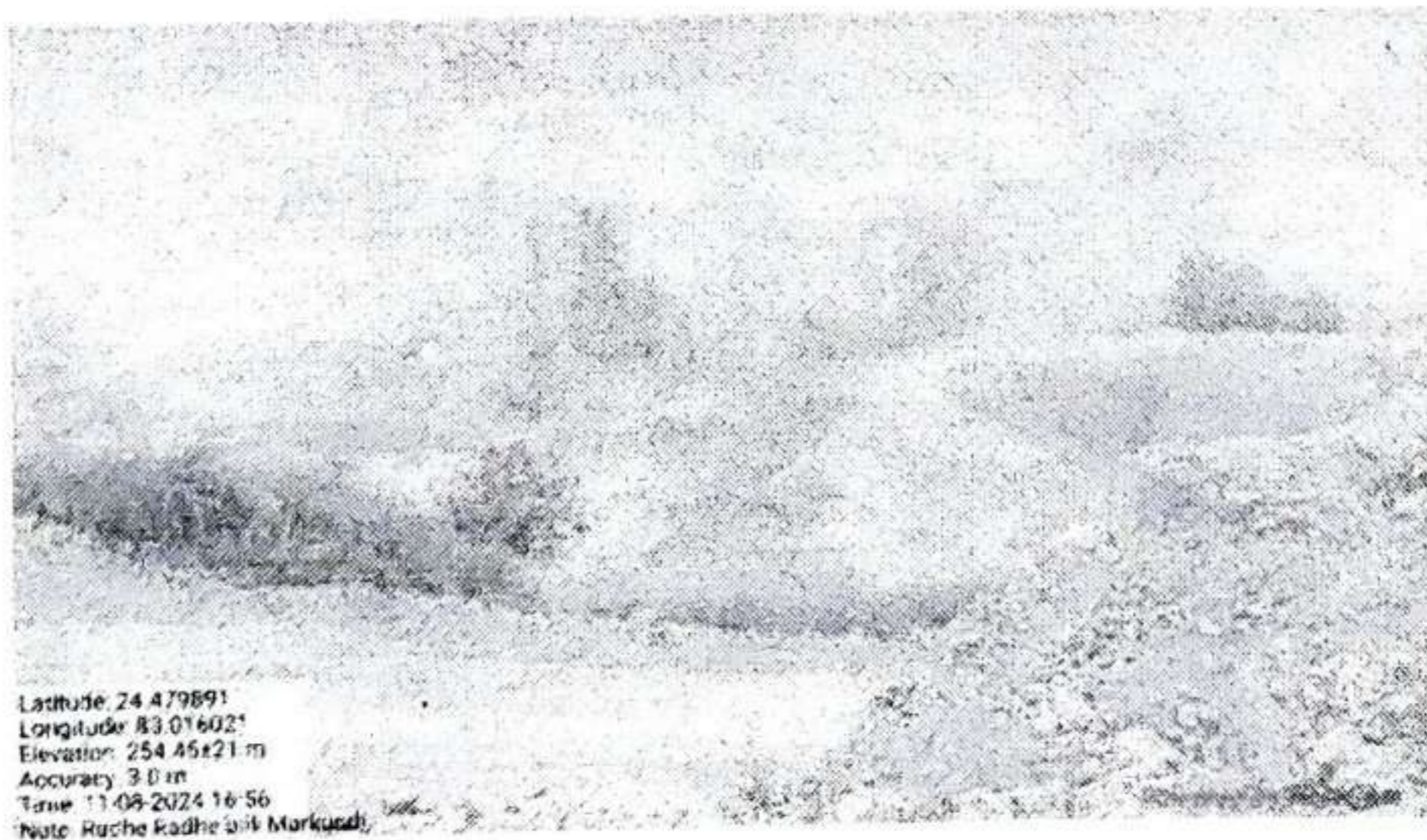
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Reetesh Kumar Tripathi
has been identified by Shri. [Signature]
Appeared before me on 19/11/2024 at 12.00 P.M.
I certify that he understands and admits the truth and
of the contents in the affidavit declaration And
administered oath to him.
[Signature]
PRASIDDHA NATH SONEY
Adv.-NOTARY
ROBARTSON, SANTNAGAR

मेसर्स राधे राधे इण्टरप्राइजेज (डोलो स्टोन माइनिंग प्रोजेक्ट), आराजी संख्या-5006क रकबा-3.400 हेक्टेयर, ग्राम-बिल्ली-मारकुण्डी, तहसील-ओबरा, जनपद-सोनभद्र के विरुद्ध राज्य बोर्ड द्वारा नोटिस/निर्देश दिये जाने के सम्बन्ध में अद्यतन निरीक्षण आख्या:-

उक्त संदर्भित खनन परियोजना मा0 राष्ट्रीय हरित अधिकरण में विचाराधीन ओ0ए0 संख्या-1050/2024 ऋतिशा गोंड पुत्री गोपाल गोंड बनाम यूनियन ऑफ इण्डिया एवं अन्य प्रकरण में आच्छादित है। मा0 राष्ट्रीय हरित अधिकरण से प्राप्त निर्देशों के अनुपालन हेतु उपरोक्त खनन परियोजना का निरीक्षण दिनांक-08.11.2024 को किया गया। निरीक्षण के समय माइनिंग कार्य अस्थाई रूप से बन्द होने के कारण स्थल पर कोई भी प्रतिनिधि उपस्थित नहीं था। निरीक्षण के समय पाये गये तथ्यों एवं कार्यालय में उपलब्ध अभिलेखों के आधार पर विस्तृत निरीक्षण आख्या निम्नवत् है:-

1. उक्त खनन परियोजना ग्राम-बिल्ली मारकुण्डी, तहसील-ओबरा जनपद-सोनभद्र के आराजी संख्या-5006क, रकबा-3.400 हेक्टेयर पर स्थापित होना सूचित है। उक्त खनन परियोजना को खनिज उत्पादन हेतु स्टेट लेवल इन्चायरोमेन्ट इम्पैक्ट एसेसमेन्ट अथॉरिटी, लखनऊ (उ0प्र0) के संदर्भ EC22B000UP110102 File No.7306-7064 दिनांक-14.12.2022 द्वारा पर्यावरणीय स्वीकृति निर्गत किया गया है।
2. उक्त खनन परियोजना का खनिज बिल्डिंग स्टोन (डोलो स्टोन) के उत्पादन हेतु खनन क्षेत्रफल 3.400 हेक्टेयर है। उक्त खनन परियोजना की डोलो स्टोन खनिज उत्पादन क्षमता 1,12,000 घन मीटर/वर्ष सूचित है। खनन परियोजना द्वारा सेमीमेकेनाइज्ड/ओपेन कॉस्ट माइनिंग पद्धति से डोलो स्टोन का खनन किया जाता है। उक्त खनन परियोजना स्थल का जीओ को-आर्डिनेट्स 24.479885 अक्षांश, 83.01602 देशान्तर है।
3. निरीक्षण के समय खनन परियोजना के चारों ओर जिओ को-आर्डिनेट्स अंकित पिलर स्थापित नहीं पाये गये। लीज क्षेत्र के सीमा के चारों तरफ फेन्सिंग निरीक्षण के समय स्थापित नहीं पायी गयी।



(Signature)

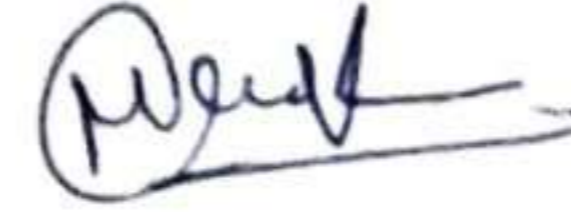
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क्रमशः.....2/पर

4. उक्त खनन परियोजना क्षेत्र के चारों तरफ Adequate Plantation विकसित नहीं पाया गया। निरीक्षण के समय खनन परियोजना में डस्ट सप्रेसन हेतु व्यवस्था स्थापित नहीं पायी गयी।
5. निरीक्षण के समय माइनिंग स्थल पर वॉटर स्पिंकलर की व्यवस्था स्थापित नहीं पायी गयी।
6. उक्त खनन परियोजना में घरेलू वहिस्राव के निस्तारण हेतु सेप्टिक टैंक की व्यवस्था स्थापित नहीं पायी गयी।
7. उक्त खनन परियोजना द्वारा राज्य बोर्ड से निर्गत सहमति आदेश में अधिरोपित शर्तों का अनुपालन नहीं किया जा रहा है, ऐसा निरीक्षण के समय पाये गये तथ्यों से परिलक्षित होता है।
8. उक्त खनन परियोजना को राज्य बोर्ड के ऑनलाईन संदर्भ संख्या-172591/UPPCB/Sonebhadra (UPPCBRO)/CTO/both/SONBHADRA/2022 दिनांक-22.12.2022 द्वारा दिनांक-31.12.2026 तक की अवधि हेतु सहमति जल एवं वायु आदेश निर्गत है। उक्त में अधिरोपित शर्तों का अनुपालन खनन परियोजना द्वारा नहीं किया जा रहा है।

अतः उपरोक्त वर्णित तथ्यों को दृष्टिगत रखते हुए उक्त संदर्भित खनन परियोजना मेसर्स राधे राधे इण्टरप्राइजेज (डोलो स्टोन माइनिंग प्रोजेक्ट), आराजी संख्या-5006क रकबा-3.400 हेक्टेयर ग्राम बिल्ली-मारकुण्डी, तहसील-ओबरा, जनपद-सोनभद्र का संचालन अस्थाई रूप से बन्द होने के कारण तथा राज्य प्रदूषण नियंत्रण बोर्ड से जारी सहमति शर्तों का अनुपालन नहीं किये जाने के कारण बोर्ड मुख्यालय स्तर से सहमति शर्तों का अनुपालन किये जाने तक माइनिंग का कार्य बन्द रखे जाने के सम्बन्ध में माइनिंग के विरुद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 (यथासंशोधित) के अन्तर्गत नोटिस/निर्देश निर्गत किये जाने की संस्तुति की जाती है।

उक्त आख्या आपके अवलोकनार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।




(मनोज कुमार)
फील्ड अटेंडेन्ट



(चन्द्रशेखर)
सहायक अभियन्ता

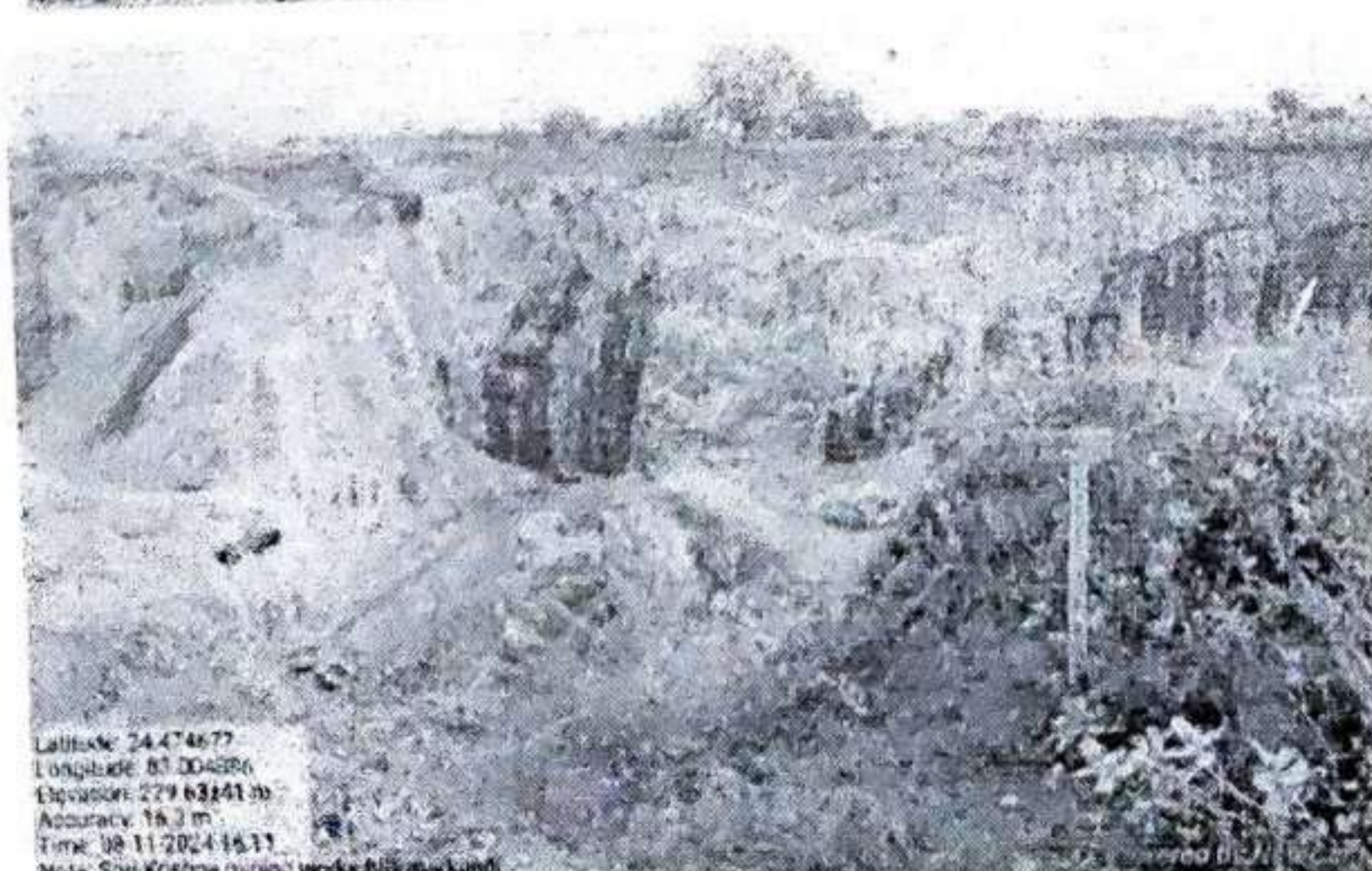
क्षेत्रीय अधिकारी महोदय,


9.11.2023
RO

मेसर्स श्री कृष्णा माइनिंग वर्क्स (माइनिंग प्रोजेक्ट) के पक्ष में स्वीकृत गाटा नं०-4823, 4821, 4814, 4847, 4848, 4849, 4850, 4851, 4860मि, 4871, 4772, 4780, 4782, 4784, 4845, 4815मि, 4816मि, 4817मि, 4818मि, 4853मि एवं 4820मि, ग्राम-बिल्ली-मारकुण्डी, तहसील-ओबरा, जनपद-सोनभद्र में क्षेत्रफल-8.79 एकड़ में अवयस्क खनिज बिल्डिंग स्टोन (डोलो स्टोन) के विरुद्ध राज्य बोर्ड द्वारा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 (यथासंशोधित) की धारा 31-ए के अन्तर्गत जारी कारण बताओ नोटिस के संदर्भ में अद्यतन निरीक्षण आख्या:-

उक्त संदर्भित खनन परियोजना मा० राष्ट्रीय हरित अधिकरण में विचाराधीन ओ०ए० संख्या-1050/2024 ऋतिशा गोंड पुत्री गोपाल गोंड बनाम यूनियन ऑफ इण्डिया एवं अन्य प्रकरण में आच्छादित है। मा० राष्ट्रीय हरित अधिकरण से प्राप्त निर्देशों के अनुपालन हेतु उपरोक्त खनन परियोजना का निरीक्षण दिनांक-08.11.2024 को किया गया। निरीक्षण के समय माइनिंग प्रतिनिधि के रूप में श्री राजेश राय, मैनेजर (मोबाइल नं०-8423254334) उपस्थित थे। निरीक्षण के समय पाये गये तथ्यों एवं कार्यालय में उपलब्ध अभिलेखों के आधार पर विस्तृत निरीक्षण आख्या निम्नवत् है:-

1. उक्त खनन परियोजना ग्राम-बिल्ली मारकुण्डी, तहसील-ओबरा जनपद-सोनभद्र के पक्ष में स्वीकृत गाटा नं०-4823, 4821, 4814, 4847, 4848, 4849, 4850, 4851, 4860मि, 4871,4772, 4780, 4782, 4784, 4845, 4815मि, 4816मि, 4817मि, 4818मि, 4853मि एवं 4820मि, ग्राम-बिल्ली-मारकुण्डी, तहसील-ओबरा, जनपद-सोनभद्र में क्षेत्रफल-8.79 एकड़ पर स्थापित होना सूचित है। उक्त खनन परियोजना को खनिज उत्पादन हेतु डिस्ट्रिक्ट लेवल इन्वायरोमेन्ट इम्पैक्ट एसेसमेन्ट अथॉरिटी, सोनभद्र (उ०प्र०) के संदर्भ संख्या-21/पर्या/डी०ई०आई०ए०ए०/एसबीआर/2016 दिनांक-18.05.2016 द्वारा पर्यावरणीय स्वीकृति निर्गत किया गया है।
2. उक्त खनन परियोजना का खनिज बिल्डिंग स्टोन (डोलो स्टोन) के उत्पादन हेतु खनन क्षेत्रफल-8.79 एकड़ है। उक्त खनन परियोजना की सैण्ड स्टोन खनिज उत्पादन क्षमता 1,00,000 घन मीटर/वर्ष सूचित है। खनन परियोजना द्वारा सेमीमेकेनाइज्ड/ओपेन कॉस्ट माइनिंग पद्धति से डोलो स्टोन का खनन किया जाता है। उक्त खनन परियोजना स्थल का जीओ को-आर्डिनेट्स 24.473882 अक्षांश, 83.004737 देशान्तर है।
3. कार्यालय अभिलेखानुसार उक्त खनन परियोजना को मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० संख्या-393/2022 आशीष कुमार द्विवेदी बनाम स्टेट ऑफ यू०पी० व अन्य में पारित आदेश दिनांक- 01.03.2023 में बिना राज्य बोर्ड की सहमति के संचालित उक्त इकाई के विरुद्ध राज्य बोर्ड के पत्रांक-एच 92121/एन०जी०टी०-66/2023 दिनांक-18.04.2023 द्वारा पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु कारण बताओ नोटिस जारी किया गया है, जो वर्तमान में प्रभावी है।
4. निरीक्षण के समय खनन परियोजना के चारों ओर जिओ को-आर्डिनेट्स अंकित पिलर स्थापित नहीं पाये गये। लीज क्षेत्र के सीमा के चारों तरफ फेन्सिंग निरीक्षण के समय स्थापित नहीं पायी गयी।



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5. निरीक्षण के समय माइनिंग स्थल पर वॉटर सिंप्रकलर की व्यवस्था स्थापित नहीं पायी गयी।
6. उक्त खनन परियोजना क्षेत्र के चारों तरफ Adequate Plantation विकसित नहीं पाया गया। निरीक्षण के समय खनन परियोजना में डस्ट सप्रेसन हेतु व्यवस्था स्थापित नहीं पायी गयी।
7. उक्त खनन परियोजना में घरेलू वहिस्राव के निस्तारण हेतु सेप्टिक टैंक की व्यवस्था स्थापित नहीं पायी गयी।
8. उक्त खनन परियोजना द्वारा राज्य बोर्ड से निर्गत सहमति आदेश में अधिरोपित शर्तों का अनुपालन नहीं किया जा रहा है, ऐसा निरीक्षण के समय पाये गये तथ्यों से परिलक्षित होता है।
9. उक्त खनन परियोजना को राज्य बोर्ड के ऑनलाईन संदर्भ संख्या-185739/UPPCB/Sonebhadra (UPPCBRO)/CTO/both/SONBHADRA/2023 दिनांक-17.06.2023 द्वारा दिनांक-31.12.2027 तक की अवधि हेतु सहमति जल एवं वायु आदेश निर्गत है। उक्त में अधिरोपित शर्तों का अनुपालन नहीं पाया गया।

अतः उपरोक्त वर्णित तथ्यों को दृष्टिगत रखते हुए उक्त संदर्भित खनन परियोजना मेसर्स श्री कृष्णा माइनिंग वर्क्स (माइनिंग प्रोजेक्ट) के पक्ष में स्वीकृत गाटा नं०-4823,4821,4814,4847,4848,4849,4850,4851, 4860मि,4871,4772,4780,4782,4784,4845,4815मि,4816मि,4817मि,4818मि,4853मि एवं 4820मि, ग्राम बिल्ली-मारकुण्डी, तहसील-ओबरा, जनपद-सोनभद्र के विरुद्ध केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा निर्मित गाइड लाइन में वर्णित सूत्र के अनुसार रू० 10,000 मात्र प्रतिदिन की दर से पर्यावरणीय क्षतिपूर्ति दिनांक-08.11.2024 से सुधारात्मक कार्यवाही होने तक पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने के साथ-साथ उद्योग के विरुद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 (यथासंशोधित) की धारा 31-ए के अन्तर्गत कारण बताओ नोटिस जारी किये जाने की संस्तुति सहित आख्या आपके अवलोकनार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।



(मनोज कुमार)
फील्ड अटेंडेन्ट



(चन्द्रशेखर)
सहा०पर्या० अभियन्ता

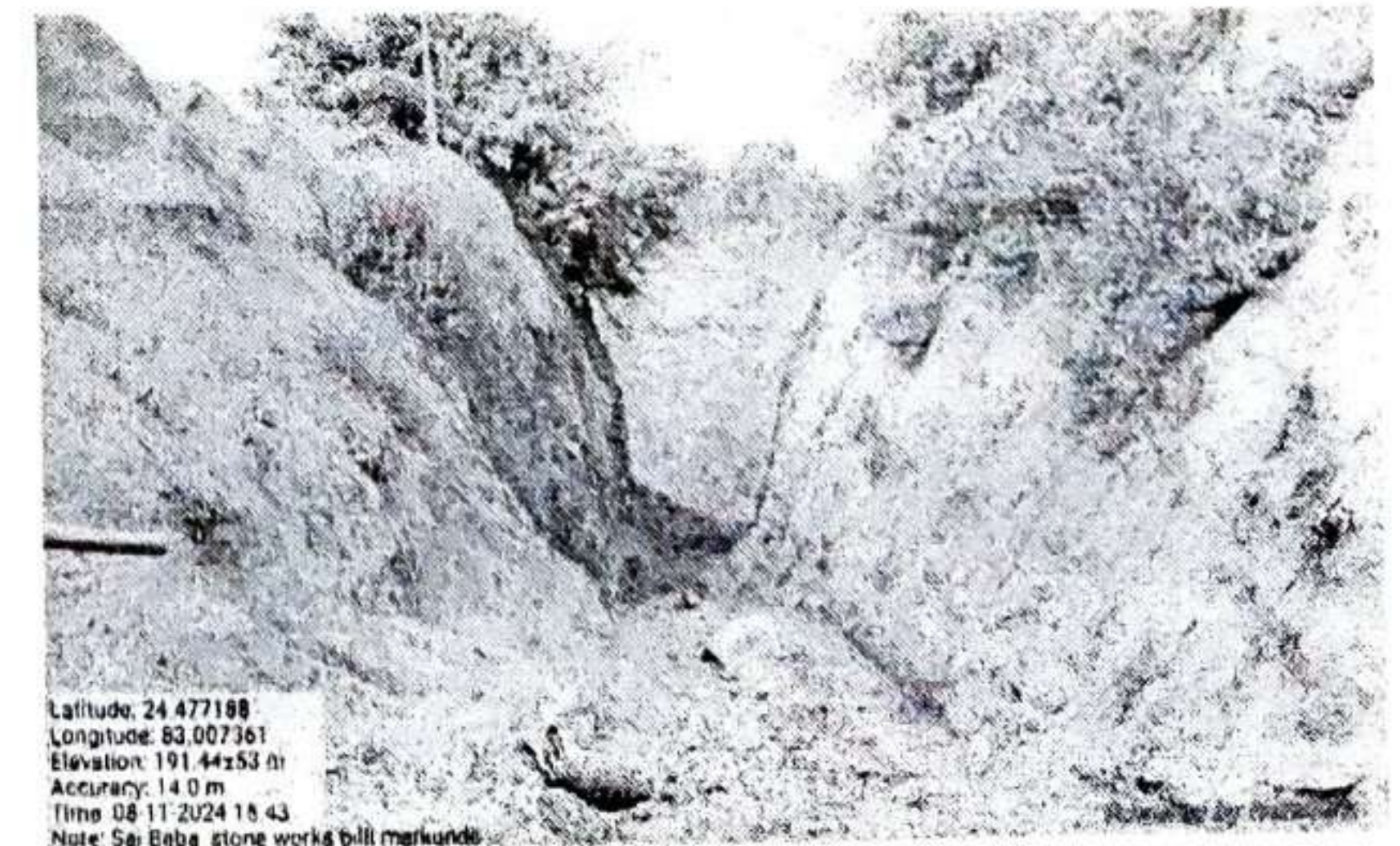
क्षेत्रीय अधिकारी महोदय,


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मेसर्स साई बाबा स्टोन वर्क्स (डोलो स्टोन माइनिंग प्रोजेक्ट), आराजी संख्या-5414ग (लीज एरिया 3.43 एकड़), ग्राम-बिल्ली-मारकुण्डी, पोस्ट एवं तहसील-ओबरा, जनपद-सोनभद्र के विरुद्ध राज्य बोर्ड द्वारा नोटिस/निर्देश दिये जाने के सम्बन्ध में अद्यतन निरीक्षण आख्या:-

उक्त संदर्भित खनन परियोजना मा0 राष्ट्रीय हरित अधिकरण में विचाराधीन ओ0ए0 संख्या-1050/2024 ऋतिशा गोंड पुत्री गोपाल गोंड बनाम यूनियन ऑफ इण्डिया एवं अन्य प्रकरण में आच्छादित है। मा0 राष्ट्रीय हरित अधिकरण से प्राप्त निर्देशों के अनुपालन हेतु उपरोक्त खनन परियोजना का निरीक्षण दिनांक-08.11.2024 को किया गया। निरीक्षण के समय माईनिंग प्रतिनिधि के रूप में श्री जे0पी0 सिंह मैनेजर उपस्थित थे तथा माईनिंग का संचालन अस्थाई रूप से बन्द पाया गया। उपस्थित माईनिंग प्रतिनिधि द्वारा अवगत कराया गया कि माईनिंग का संचालन पिछले जुलाई माह से बन्द है। निरीक्षण के समय पाये गये तथ्यों एवं कार्यालय में उपलब्ध अभिलेखों के आधार पर विस्तृत निरीक्षण आख्या निम्नवत् है:-

1. उक्त खनन परियोजना ग्राम-बिल्ली मारकुण्डी, पोस्ट एवं तहसील-ओबरा जनपद-सोनभद्र के आराजी संख्या-5414ग पर स्थापित होना सूचित है। उक्त खनन परियोजना को खनिज उत्पादन हेतु डिस्ट्रिक्ट लेवल इन्वायरोमेन्ट इम्पैक्ट एसेसमेन्ट अथॉरिटी, सोनभद्र (उ0प्र0) के संदर्भ संख्या-18/पर्या/डी0ई0आई0ए0ए0/एसबीआर/2016 दिनांक-18.05.2016 द्वारा पर्यावरणीय स्वीकृति निर्गत किया गया है।
2. उक्त खनन परियोजना का खनिज बिल्डिंग स्टोन (डोलो स्टोन) के उत्पादन हेतु खनन क्षेत्रफल 3.43 एकड़ है। उक्त खनन परियोजना की डोलो स्टोन खनिज उत्पादन क्षमता 30,000 घन मीटर/वर्ष सूचित है। खनन परियोजना द्वारा सेमीमेकेनाइज्ड/ओपेन कॉस्ट माइनिंग पद्धति से डोलो स्टोन का खनन किया जाता है। उक्त खनन परियोजना स्थल का जीओ को-आर्डिनेट्स 24.477758 अक्षांश, 83.007687 देशान्तर है।
3. निरीक्षण के समय खनन परियोजना के चारों ओर जिओ को-आर्डिनेट्स अंकित पिलर स्थापित नहीं पाये गये। लीज क्षेत्र के सीमा के चारों तरफ फेन्सिंग निरीक्षण के समय स्थापित नहीं पायी गयी।
4. सम्बंधित माईनिंग के क्षेत्रफल एवं माईनिंग गहराई के सम्बन्ध में खनन विभाग से जानकारी प्राप्त किया जाना उचित होगा।
5. निरीक्षण के समय माइनिंग स्थल पर वॉटर स्प्रीकलर की व्यवस्था स्थापित नहीं पायी गयी।



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6. उक्त खनन परियोजना क्षेत्र के चारों तरफ Adequate Plantation विकसित नहीं पाया गया। निरीक्षण के समय खनन परियोजना में डस्ट सप्रेसन हेतु व्यवस्था स्थापित नहीं पायी गयी।
7. उक्त खनन परियोजना में घरेलू वहिस्राव के निस्तारण हेतु सेप्टिक टैंक की व्यवस्था स्थापित नहीं पायी गयी।
8. उक्त खनन परियोजना को राज्य बोर्ड के ऑनलाईन संदर्भ संख्या-118731/UPPCB/Sonebhadra (UPPCBRO)/CTO/air/SONBHADRA/2021 दिनांक-19.05.2021 द्वारा दिनांक-31.12.2025 तक तथा संदर्भ संख्या-120716/UPPCB/Sonebhadra(UPPCBRO)/CTO/water/SONBHADRA/2021 दिनांक-19.05.2021 द्वारा दिनांक-31.12.2025 तक की अवधि हेतु सहमति जल एवं वायु आदेश निर्गत है। उक्त में अधिरोपित शर्तों का अनुपालन खनन परियोजना द्वारा नहीं किया जा रहा है।


अतः उपरोक्त वर्णित तथ्यों को दृष्टिगत रखते हुए उक्त संदर्भित खनन परियोजना मेसर्स साई बाबा स्टोन वर्क्स (डोलो स्टोन माइनिंग प्रोजेक्ट), आराजी संख्या-5414ग (लीज एरिया 3.43 एकड़), ग्राम-बिल्ली-मारकुण्डी, पोस्ट एवं तहसील-ओबरा, जनपद-सोनभद्र का संचालन अस्थायी रूप से बन्द होने के कारण तथा राज्य प्रदूषण नियंत्रण बोर्ड से जारी सहमति शर्तों का अनुपालन नहीं किये जाने के कारण बोर्ड मुख्यालय स्तर से सहमति शर्तों का अनुपालन किये जाने तक माईनिंग का कार्य बन्द रखे जाने के सम्बन्ध में माईनिंग के विरुद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 (यथासंशोधित) के अन्तर्गत नोटिस/निर्देश निर्गत किये जाने की संस्तुति की जाती है।

उक्त आख्या आपके अवलोकनार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।


(मनोज कुमार)
फील्ड अटेंडेन्ट


(चन्द्रशेखर)
सहायक पर्यावरण अभियन्ता

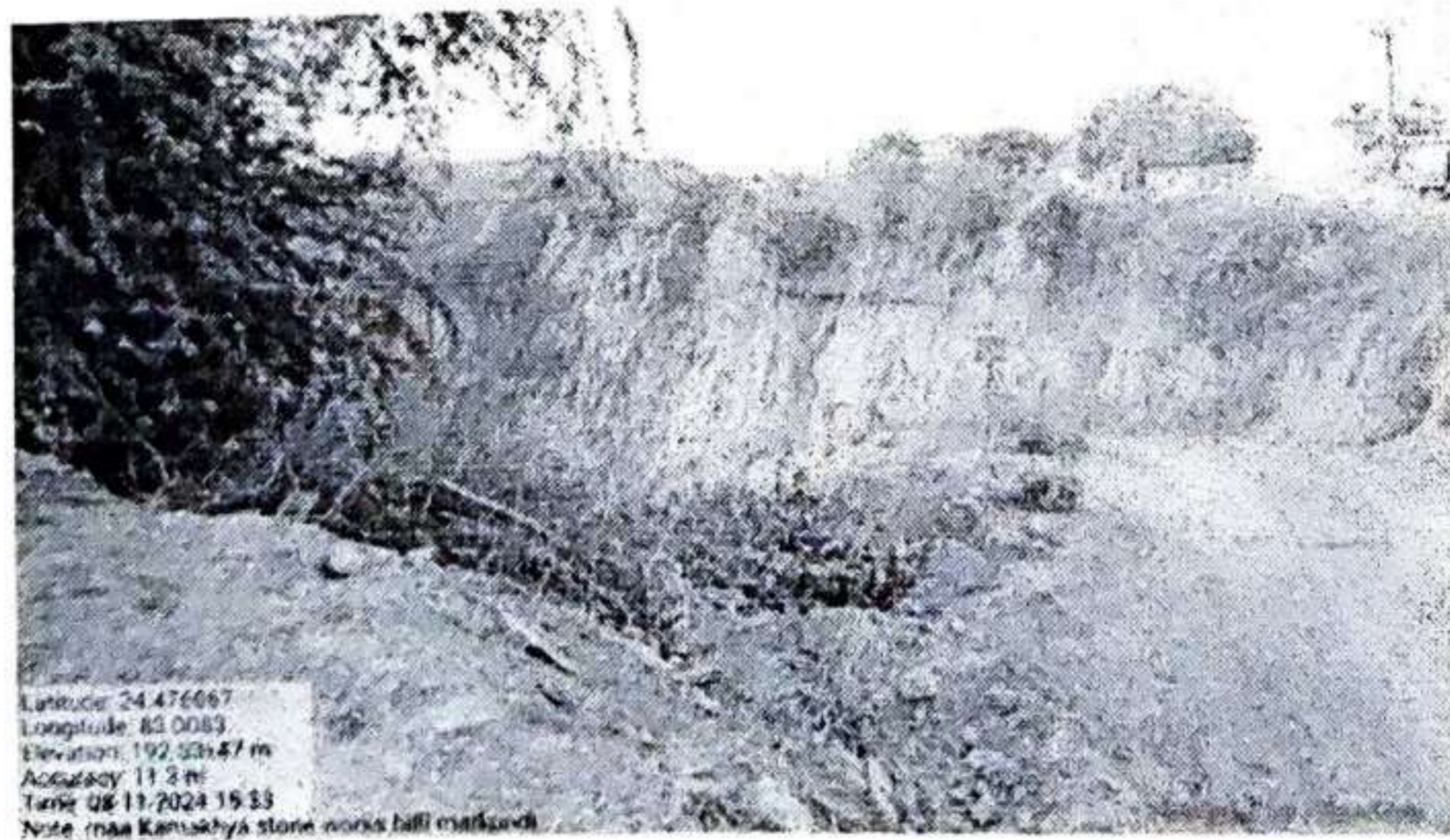
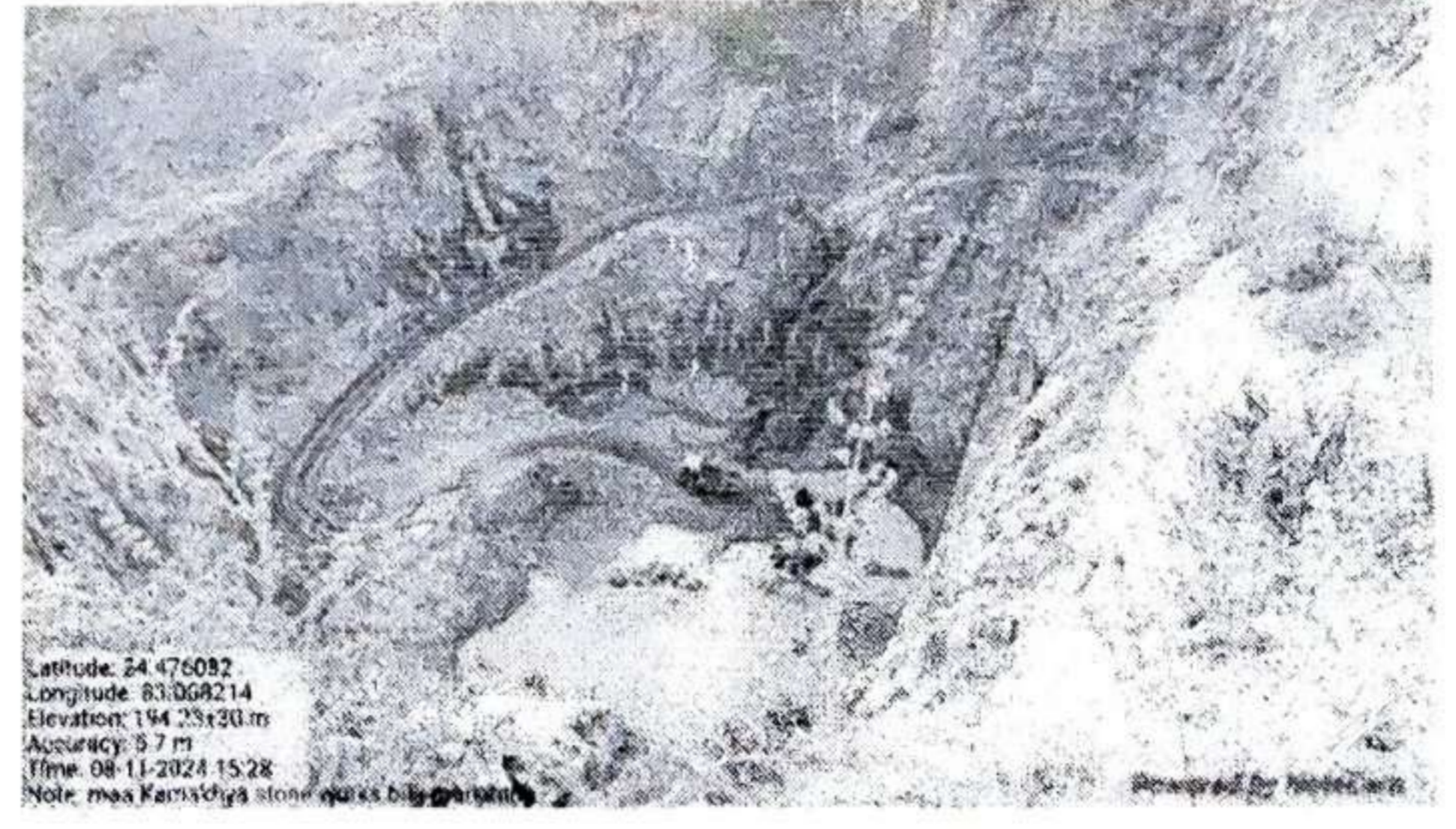
क्षेत्रीय अधिकारी महोदय,


9.11.2023
RU

मेसर्स कामाख्या स्टोन वर्क्स (डोलो स्टोन माइनिंग प्रोजेक्ट), आराजी संख्या-5405ख, 5406, 5407क एवं 5411 लीज एरिया 3.99 एकड़ एवं क्षमता 30,000 घन मी०/वर्ष है। ग्राम-बिल्ली-मारकुण्डी, तहसील-ओबरा, जनपद-सोनभद्र के विरुद्ध राज्य बोर्ड द्वारा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 (यथासंशोधित) की धारा 31-ए के अन्तर्गत जारी कारण बताओ नोटिस के संदर्भ में अद्यतन निरीक्षण आख्या:-

उक्त संदर्भित खनन परियोजना मा० राष्ट्रीय हरित अधिकरण में विचाराधीन ओ०ए० संख्या-1050/2024 ऋतिशा गोंड पुत्री गोपाल गोंड बनाम यूनियन ऑफ इण्डिया एवं अन्य प्रकरण में आच्छादित है। मा० राष्ट्रीय हरित अधिकरण से प्राप्त निर्देशों के अनुपालन हेतु उपरोक्त खनन परियोजना का निरीक्षण दिनांक-08.11.2024 को किया गया। निरीक्षण के समय माइनिंग प्रतिनिधि के रूप में श्री जे०पी० सिंह, मैनेजर (मोबाइल नं०-9936222595) उपस्थित थे। निरीक्षण के समय पाये गये तथ्यों एवं कार्यालय में उपलब्ध अभिलेखों के आधार पर विस्तृत निरीक्षण आख्या निम्नवत् है:-

1. उक्त खनन परियोजना ग्राम-बिल्ली मारकुण्डी, तहसील-ओबरा जनपद-सोनभद्र के आराजी संख्या-5405ख, 5406, 5407क एवं 5411 लीज एरिया 3.99 एकड़ पर स्थापित होना सूचित है। उक्त खनन परियोजना को खनिज उत्पादन हेतु डिस्ट्रिक्ट लेवल इन्वायरोमेन्ट इम्पैक्ट एसेसमेन्ट अथॉरिटी, सोनभद्र (उ०प्र०) के संदर्भ संख्या-16/पर्या/डी०ई०आई०ए०ए०/एसबीआर/2016 दिनांक-18.05.2016 द्वारा पर्यावरणीय स्वीकृति निर्गत किया गया है।
2. उक्त खनन परियोजना का खनिज बिल्डिंग स्टोन (डोलो स्टोन) के उत्पादन हेतु खनन क्षेत्रफल 3.99 एकड़ है। उक्त खनन परियोजना की डोलो स्टोन खनिज उत्पादन क्षमता 30,000 घन मीटर/वर्ष सूचित है। खनन परियोजना द्वारा सेमीमेकेनाइज्ड/ओपेन कॉस्ट माइनिंग पद्धति से डोलो स्टोन का खनन किया जाता है। उक्त खनन परियोजना स्थल का जीओ को-आर्डिनेट्स 24.476082 अक्षांश, 83.008214 देशान्तर है।
3. निरीक्षण के समय खनन परियोजना के चारों ओर जीओ को-आर्डिनेट्स अंकित पिलर स्थापित नहीं पाये गये। लीज क्षेत्र के सीमा के चारों तरफ फेन्सिंग निरीक्षण के समय स्थापित नहीं पायी गयी।



4. उक्त खनन परियोजना क्षेत्र के चारों तरफ Adequate Plantation विकसित नहीं पाया गया। निरीक्षण के समय खनन परियोजना में डस्ट सप्रेसन हेतु व्यवस्था स्थापित नहीं पायी गयी।
5. उक्त खनन परियोजना में घरेलू वहिस्राव के निस्तारण हेतु सेप्टिक टैंक की व्यवस्था स्थापित नहीं पायी गयी।

क्रमशः....2/पर

(2)

6. निरीक्षण के समय माइनिंग स्थल पर वॉटर स्प्रींकलर की व्यवस्था स्थापित नहीं पायी गयी।
7. उक्त खनन परियोजना द्वारा राज्य बोर्ड से निर्गत सहमति आदेश में अधिरोपित शर्तों का अनुपालन नहीं किया जा रहा है, ऐसा निरीक्षण के समय पाये गये तथ्यों से परिलक्षित होता है।
8. उक्त खनन परियोजना को राज्य बोर्ड के ऑनलाईन संदर्भ संख्या-118730/UPPCB/Sonebhadra (UPPCBRO)/CTO/air/SONBHADRA/2021 दिनांक-19.05.2021 द्वारा दिनांक-31.12.2025 तक तथा संदर्भ संख्या-120713/UPPCB/Sonebhadra(UPPCBRO)/CTO/water/SONBHADRA/2021 दिनांक-19.05.2021 द्वारा दिनांक-31.12.2025 तक की अवधि हेतु सहमति जल एवं वायु आदेश निर्गत है। उक्त में अधिरोपित शर्तों का अनुपालन नहीं पाया गया।

अतः उपरोक्त वर्णित तथ्यों को दृष्टिगत रखते हुए उक्त संदर्भित खनन परियोजना मेसर्स कामाख्या स्टोन वर्क्स (डोलो स्टोन माइनिंग प्रोजेक्ट), आराजी संख्या-5405ख, 5406, 5407क एवं 5411 लीज एरिया 3.99 एकड़ एवं क्षमता 30,000 घन मी०/वर्ष, ग्राम-बिल्ली-मारकुण्डी, तहसील-ओबरा, जनपद-सोनभद्र के विरुद्ध केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा निर्मित गाइड लाइन में वर्णित सूत्र के अनुसार रू० 10,000 मात्र प्रतिदिन की दर से पर्यावरणीय क्षतिपूर्ति निरीक्षण दिनांक-08.11.2024 से सुधारात्मक कार्यवाही होने तक पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने के साथ-साथ उद्योग के विरुद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 (यथासंशोधित) की धारा 31-ए के अन्तर्गत कारण बताओ नोटिस जारी किये जाने की संस्तुति सहित आख्या आपके अवलोकनार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।




(मनोज कुमार)
फील्ड अटेंडेन्ट



(चन्द्रशेखर)
सहा०पर्या० अभियन्ता

~~क्षेत्रीय अधिकारी महोदय,~~


9.11.2024
RW



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

172591/UPPCB/Sonebhadra(UPPCBRO)/CTO/both/SONBHADRA/2022

Date: 22/12/2022

To,

M/s

MS RADHE RADHE ENTERPRISES

Araji no 5006Ka, Billi Markundi, Obra,
Sonbhadra,SONBHADRA,231219

| |
|-----------------------------|
| Application Id- 19019968 |
|-----------------------------|

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **MS RADHE RADHE ENTERPRISES** located at **Araji no 5006Ka, Billi Markundi, Obra, Sonbhadra,SONBHADRA,231219**. subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA MS RADHE RADHE ENTERPRISES granted for the period from 22/12/2022 to 31/12/2026 and valid for manufacturing of following products.

| S No | Product | Quantity | Unit |
|------|---|----------|-------------------|
| 1 | Building Stone Gitti/Boulder (Dolo stone) | 112000 | Cubic Meters/Year |

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

| Kind of Effluent | Quantity(KLD) | Treatment facility | Discharge point |
|------------------|---------------|--------------------|-----------------|
| Domestic | 1 KLD | Septic Tank | Soak Pit |

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

| S.No. | Parameter | Standard |
|-------|-----------|----------|
|-------|-----------|----------|

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

| S No. | Parameters | Standards |
|-------|------------|-----------|
|-------|------------|-----------|

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

| S No. | Air Pollution Source | Type of fuel | Stack no | Control Device | Height of Stack |
|-------|---|--------------|----------|--------------------|---|
| 1 | Dust emission during manual mining, transportation and loading/unloading of Building Stone (Gitti/Boulder Dolostone). | | | Particulate Matter | water sprinkling system and Green Belt for controlling dust emission. |

Emission Quality Standards

| S No. | Stack no | Parameters | Standards |
|-------|----------|--------------------|--|
| 1 | | Particulate Matter | Ambient Air Standard as per E(P) Act 1986. |

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

| Standards for Noise level in db(A) Leq | Industrial Area | | Commercial Area | | Residential Area | | Silence Zone | |
|--|-----------------|------------|-----------------|------------|------------------|------------|--------------|------------|
| | Day Time | Night Time | Day Time | Night Time | Day Time | Night Time | Day Time | Night Time |
| | 75 | 70 | 65 | 55 | 55 | 45 | 50 | 40 |

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.

2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.

3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.

4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.

5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof

6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.

7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.

8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.

9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.

11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point

12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent is valid for production of Building Stone Gitti/Boulder (Dolo stone)-1,12,000 Cu Meter/Year by opencast and semi mechanized mining in 3.40 hectare leased area at Araji No. 5006 Ka, Village- Billi Markundi, Tehsil- Obra, District- Sonbhadra.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) EC identification no. EC Identification No. EC22B000UP110102 dated 14.12.2022 and submit its compliance report to UPPCB.
3. If the lease agreement expires prior to 31-12-2026, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.
4. Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration.
5. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
6. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.
7. The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.
8. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Building Stone Gitti/Boulder (Dolo stone).
9. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
10. Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
11. All trucks, tractors used in transportation of Building Stone Gitti/Boulder (Dolo stone) shall be covered by canvas sheet to prevent dust emission.
12. Water will be sprayed after loading activity (if Building Stone Gitti/Boulder (Dolo stone) collected could be dry condition)
13. The dust suppression measures like water spraying will be done on the haul roads and working areas.
14. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
15. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
16. Industry shall abide by directions given by Hon'ble Court, MoEF&CC, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.
17. Consent fees if revised, shall be payable by industry from the date of its applicability.
18. Industry shall comply with the relevant provisions of Environmental Laws.
19. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

**RAJENDRA
SINGH**

Digitally signed by
RAJENDRA SINGH
Date: 2022.12.22 21:39:30
+05'30'

Chief Environmental Officer (circle-2)

Copy to:

Regional Officer, UPPCB, Sonbhadra with direction to send the compliance report of CTO conditions on quarterly basis.

295

RAJENDRA
SINGH

Digitally signed by
RAJENDRA SINGH
Date: 2022.12.22 21:39:45
+05'30'

Chief Environmental Officer (circle-2)

ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), UTTAR PRADESH)

To,

The owner
RADHE RADHE ENTERPRISES
Chopan Bazar, Chopan -231205

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity
under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC)
in respect of project submitted to the SEIAA vide proposal number
SIA/UP/MIN/401742/2022 dated 29 Oct 2022. The particulars of the environmental
clearance granted to the project are as below.

| | |
|---|--|
| 1. EC Identification No. | EC22B000UP110102 |
| 2. File No. | 7306-7064 |
| 3. Project Type | New |
| 4. Category | B |
| 5. Project/Activity including Schedule No. | N/A |
| 6. Name of Project | Building Stone Gitti/Boulder (Dolostone) Mining Project- Billi Markundi |
| 7. Name of Company/Organization | RADHE RADHE ENTERPRISES |
| 8. Location of Project | UTTAR PRADESH |
| 9. TOR Date | N/A |

The project details along with terms and conditions are appended herewith from page
no 2 onwards.

Date: 14/12/2022

(e-signed)
Member Secretary
Member Secretary
SEIAA - (UTTAR PRADESH)

*Note: A valid environmental clearance shall be one that has EC identification
number & E-Sign generated from PARIVESH. Please quote identification
number in all future correspondence.*

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State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow- 226010

E-Mail- doeuplko@yahoo.com, seiaaup@yahoo.com

Phone no- 0522-2300541

Reference- MoEFCC Proposal no- SIA/UP/MIN/401742/2022 & SEIAA, U.P File no-7306-7064

Sub: Environmental Clearance for Proposed Building Stone (Sandstone) Mining Project at Araj No. 5006 Ka, Village- Billi Markundi, Tehsil- Obra, District- Sonbhadra, State- Uttar Pradesh, (Leased Area : 3.40 ha), M/s Radhe Radhe Enterprises.

Dear Sir,

This is with reference to your application / letter dated 02-05-2022, 09-05-2022, 29-10-2022, 03-11-2022, 09-12-2022 on above mentioned subject. The matter was considered by 700th SEAC in meeting held on 10-11-2022 and 679th SEIAA in meeting held on 30-11-2022

A presentation was made by the project proponent along with their consultant M/s GreenIndia Consulting Pvt. Ltd to SEAC on 10-11-2022.

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for Building Stone (Sandstone) Mining Project at Araj No. 5006 Ka, Village- Billi Markundi, Tehsil- Obra, District- Sonbhadra, State- Uttar Pradesh, (Leased Area : 3.40 ha), M/s Radhe Radhe Enterprises.
2. The Terms of Reference in the matter were issued by SEIAA, U.P vide Letter No. 121/Parya/SEAC/7064/2022, dated 01/07/2022.
3. The Public Hearing was organized on 31/08/2022. Final EIA Report was submitted by the Project Proponent on 29/10/2022.
4. Salient features of the project as submitted by the project proponent:

| | | | |
|--|--|----------|-----------|
| 1. On-line proposal No. | SIA/UP/MIN/401742/2022 | | |
| 2. File No. allotted by SEIAA, UP | 7306-7064 | | |
| 3. Name of Applicant | M/s Radhe Radhe Enterprises Shri Ram Asrey Agrahari S/o Late Hariram Agrahari | | |
| 4. Full correspondence address of proponent and mobile no. | R/o: 79, Chudi Gali, Ward-3, Parshoi, Tehsil- Obra, District- Sonbhadra, U.P. (231219) | | |
| 5. Name of Project | Billi Markundi Dolostone Mining Project | | |
| 6. Project location (Plot/Khasra/Gata No.) | Village Billi Markundi, Araj No. 5006 KA, Tehsil- Obra, District- Sonbhadra, State- Uttar Pradesh. | | |
| 7. Name of Minor Mineral | Minor Mineral – Building Stone Gitti/Boulder (Dolostone) | | |
| 8. Sanctioned Lease Area (in Ha.) | 3.40 Ha. | | |
| 9. Mineable Area (in Ha.) | 3.40 Ha. | | |
| 10. Capacity of the project | 1,12,000 cum / year | | |
| 11. Max. & Min mRL within lease area | 204-162 mRL. | | |
| 12. Pillar Coordinates (Verified by DMO) | Point | Latitude | Longitude |

| | | Total Lease Area Coordinate (3.40 ha) | | | | | | | | | | | | | | | |
|---|---|---------------------------------------|-----------------------------|-------------------|------------|-----------------|-------------------------|-----------------|-------------------------|-----------------|-------------------------|-----------------|-------------------------|-----------------|-------------------------|--------------|-------------------------------|
| | | A | 24°28'50.91"N 83° 0'53.34"E | | | | | | | | | | | | | | |
| | | B | 24°28'47.06"N 83° 0'55.08"E | | | | | | | | | | | | | | |
| | | C | 24°28'43.78"N 83° 0'53.35"E | | | | | | | | | | | | | | |
| | | D | 24°28'44.70"N 83° 0'47.65"E | | | | | | | | | | | | | | |
| | | E | 24°28'46.01"N 83° 0'47.75"E | | | | | | | | | | | | | | |
| | | F | 24°28'46.61"N 83° 0'48.30"E | | | | | | | | | | | | | | |
| | | G | 24°28'48.94"N 83° 0'48.62"E | | | | | | | | | | | | | | |
| | | H | 24°28'50.51"N 83° 0'49.22"E | | | | | | | | | | | | | | |
| | | I | 24°28'50.46"N 83° 0'50.24"E | | | | | | | | | | | | | | |
| | | J | 24°28'51.26"N 83° 0'51.42"E | | | | | | | | | | | | | | |
| 13. Total Geological Reserves | 18,27,118 m ³ | | | | | | | | | | | | | | | | |
| 14. Total Mineable Reserves | 6,95,898 m ³ | | | | | | | | | | | | | | | | |
| 15. Proposed Production/year (as per Lol) | 1,12,000 m ³ | | | | | | | | | | | | | | | | |
| 16. Total Production (5 Years) | 5,60,000 m ³ | | | | | | | | | | | | | | | | |
| 17. Proposed Production / year | <table border="1"> <thead> <tr> <th>Year</th> <th>Production</th> </tr> </thead> <tbody> <tr> <td>1st</td> <td>1,12,000 m³</td> </tr> <tr> <td>2nd</td> <td>1,12,000 m³</td> </tr> <tr> <td>3rd</td> <td>1,12,000 m³</td> </tr> <tr> <td>4th</td> <td>1,12,000 m³</td> </tr> <tr> <td>5th</td> <td>1,12,000 m³</td> </tr> <tr> <td>Total</td> <td>5,60,000 m³</td> </tr> </tbody> </table> | | | Year | Production | 1 st | 1,12,000 m ³ | 2 nd | 1,12,000 m ³ | 3 rd | 1,12,000 m ³ | 4 th | 1,12,000 m ³ | 5 th | 1,12,000 m ³ | Total | 5,60,000 m³ |
| Year | Production | | | | | | | | | | | | | | | | |
| 1 st | 1,12,000 m ³ | | | | | | | | | | | | | | | | |
| 2 nd | 1,12,000 m ³ | | | | | | | | | | | | | | | | |
| 3 rd | 1,12,000 m ³ | | | | | | | | | | | | | | | | |
| 4 th | 1,12,000 m ³ | | | | | | | | | | | | | | | | |
| 5 th | 1,12,000 m ³ | | | | | | | | | | | | | | | | |
| Total | 5,60,000 m³ | | | | | | | | | | | | | | | | |
| 18. Sanctioned Period of Mine lease | 10 Years | | | | | | | | | | | | | | | | |
| 19. Method of Mining | Open cast Semi-mechanized mining | | | | | | | | | | | | | | | | |
| 20. No. of working days | 250 days/ Year | | | | | | | | | | | | | | | | |
| 21. Working hours/day | 12 Hours | | | | | | | | | | | | | | | | |
| 22. No. Of workers | 55 | | | | | | | | | | | | | | | | |
| 23. No. Of vehicles movement/day | 50 | | | | | | | | | | | | | | | | |
| 24. Type of Land | Govt. Revenue Land | | | | | | | | | | | | | | | | |
| 25. Depth of Mining as per approved Mine Plan | 42.00 m | | | | | | | | | | | | | | | | |
| 26. Nearest metaled road from site | 300 m (NE) | | | | | | | | | | | | | | | | |
| 27. Water Requirement | <table border="1"> <thead> <tr> <th>Purposes</th> <th>Requirement (KLD)</th> </tr> </thead> <tbody> <tr> <td>Drinking</td> <td>0.55</td> </tr> <tr> <td>Suppression of dust</td> <td>0.84</td> </tr> <tr> <td>Plantation</td> <td>6.05</td> </tr> <tr> <td>Others (if any)</td> <td>0.00</td> </tr> <tr> <td>Total</td> <td>7.44</td> </tr> </tbody> </table> | | Purposes | Requirement (KLD) | Drinking | 0.55 | Suppression of dust | 0.84 | Plantation | 6.05 | Others (if any) | 0.00 | Total | 7.44 | | | |
| Purposes | Requirement (KLD) | | | | | | | | | | | | | | | | |
| Drinking | 0.55 | | | | | | | | | | | | | | | | |
| Suppression of dust | 0.84 | | | | | | | | | | | | | | | | |
| Plantation | 6.05 | | | | | | | | | | | | | | | | |
| Others (if any) | 0.00 | | | | | | | | | | | | | | | | |
| Total | 7.44 | | | | | | | | | | | | | | | | |
| 28. Name of QCI Accredited Consultant with QCI No and period of validity. | GreenIndia Consulting Pvt Ltd. NABET/EIA/2023/SA0155 valid till 22/02/2023 | | | | | | | | | | | | | | | | |
| 29. Any litigation pending against the project or land in any court | No | | | | | | | | | | | | | | | | |
| 30. Details of 500 m Cluster Map & certificate verified by Mining Officer | 6090/Khanij /2022 dated 10 th Feb, 2022 | | | | | | | | | | | | | | | | |
| 31. Details of Lease Area in approved DSR | Sudhi Patra No. – Letter no. 872/khanij/press vigyapti/2021 Dated 15-03-2021 at Annexure – 1, Sl no 03 | | | | | | | | | | | | | | | | |
| 32. Length and breadth of Haul Road | Length 200 m, Width 6.0 m | | | | | | | | | | | | | | | | |

| | |
|--------------------------------|-------------------|
| 33. Proposed CER Cost | 29918,000/- |
| 34. Proposed Project Cost | Rs. 1,09,15,525/- |
| 35. No. of Trees to be planted | 4000 Saplings |

5. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
6. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
7. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
8. There is no litigation pending in any court regarding this project.
9. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee Meeting (SEAC) held on 10-11-2022 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting held 30-11-2022 and decided to grant the Environmental Clearance to the title project for collection of 1,12,000 m³ per year lease area of 3.40 ha subject to effective implementation of the following General Conditions and specific conditions:-

General condition:

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under the law.
3. Any addition of the mining area, change of Khasra numbers, enhancement of capacity, change in mining technology, modernization, and scope of working shall again require prior environmental clearance as per EIA notification, 2006.
4. No change in the calendar plan including excavation, the quantum of mineral and waste shall be made.
5. Mining will be carried out as per the approved mining plan. In case of any violation of the mining plan, the Environmental Clearance given by SEIAA will stand cancelled.
6. Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for RSPM, SPM, SO₂, NO_x monitoring. The location of the stations should be decided based on the meteorological data, topographical features, and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. The monitored data for criteria pollutants shall be regularly uploaded on the company's website and also displayed on the website.
7. Data on ambient air quality (RPM, SPM, SO₂, NO_x) should be regularly submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and the State Pollution Control Board / Central Pollution Control Board once in six months.
8. Ambient air quality at the boundary of the mine premises shall conform to the norms prescribed in MoEF notification no. GSR/826(E) dated 16.11.09.
9. Fugitive dust emissions from all the sources shall be controlled regularly. Water spraying arrangement on haul roads, loading and unloading, and at transfer points shall be provided and properly maintained.
10. Measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. shall be provided with earplugs/muffs and health records of the workers shall be maintained.
11. Industrial wastewater (workshop and wastewater from the mine) should be properly collected, treated to conform to the standards prescribed under GSR 422 (E) dated 19th May 1993 and

31st December 1993 or as amended from time to time. Oil and grease traps shall be installed before the discharge of workshop effluents.

12. Personnel working in areas shall be provided with protective respiratory devices like masks and they shall also be imparted adequate training and information on safety and health aspects.
13. Special measures shall be adopted to prevent the nearby settlements from the impacts of mining activities.
14. The transportation of the materials shall be limited to the day hours' time only.
15. Provision shall be made for housing the laborers within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, crèche, etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
16. A separate Environmental Management Cell with suitably qualified personnel shall be setup under the control of a Senior Executive, who will report directly to the Head of the Organization.
17. The Project Proponent shall inform the Integrated Regional Office, MoEF&CC, Gol, Lucknow and State Pollution Control Board regarding the date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
18. The funds earmarked for environmental protection measures shall be kept in a separate account and shall not be diverted for other purposes. The year-wise expenditure shall be reported to the Integrated Regional Office, MoEF&CC, Gol, Lucknow and State Pollution Control Board
19. The Integrated Regional Office, MoEF&CC, Gol, Lucknow and State Pollution Control Board shall monitor compliance with the stipulated conditions. A complete set of documents including Environment Impact Assessment Report, Environmental Management Plan, Public hearing, and other documents information should be given to the Integrated Regional Office, MoEF&CC, Gol, Lucknow and State Pollution Control Board
20. A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat, and Municipal Bodies as applicable in the matter.
21. The Project Proponent shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Level Environment Impact Assessment Authority (SEIAA).
22. The Project Proponent has to submit a regular half-yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard and soft copy to the SEIAA, U.P. on 1st June and 1st December of each calendar year.
23. The SEIAA may alter/modify the above conditions or stipulate any further condition in the interest of environmental protection.
24. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.

Specific Conditions:

1. Validity period of this EC is 5 years from the date of issue as the Lol has been issued for a period of 5 years or co-terminus with the validity of current mine plan or current lease period whichever is earlier. After this period the EC will become null and void.
2. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.

3. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.
4. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
5. Three tier green shelter belt of 7.5m width should be developed on the periphery of mine lease area. Local and native species should be planted in consultation with Forest/Horticulture Department/Agriculture University.
6. Plan for using the mine void for productive use in consultation with local administration and gram-panchayat.
7. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
8. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 4,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
9. In consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepared a conservation and management plan for rejuvenation and management of water bodies having total surface area of more than 20 ha. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.
10. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
11. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, Gol, Lucknow.
12. Number of mining projects are coming up in district. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to assess the capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation.
13. Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of CAAQMS in district within a period of one year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period of three months.
14. Large number of mining projects are ongoing as well as new mining leases are coming up in the district. A reference be sent to DGM and MS, SPCB for preparing mitigation plan for controlling air pollution in the district especially in mining areas.
15. If the air quality deteriorates due to mining, then District Administration & Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be taken for restoring air quality and mining should commence only when air quality attains the prescribed standards.

16. The project proponent shall install solar light in their site office.
17. During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.
18. Preference should be given to indigenous local species as per the consultation of the local district Forest Officer.
19. The maximum height of the bench should be 06 meters and the width of the bench should be at least twice the height of the bench as per the mine plan approval letter by DGM, U.P
20. In case the blasting is proposed during a mining operation, the project proponent needs to assess its impact on the displacement of human beings/wild animals/birds/other species, and the suitable measures proposed and taken for their rehabilitation and resettlement need to be clearly described in first 6 monthly compliance report.
21. The project proponent shall submit a final mine closure plan/Exit protocol for rehabilitation of mined-out land to match its surrounding land use 3years before the closure of the mine to SEIAA, UP and Department of Mines and Geology, UP for approval. The project proponent shall ensure the implementation of the approved plan under the supervision of the Dept. of Mines and Geology.
22. The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flow from the quarry area. The surface runoff rainwater harvesting and other water conservation measures on a long-term basis are to be taken in consultation with the Central/State Groundwater Board. The water so collected should be utilized for watering the haulage area, roads, and green belt development, etc.
23. The project proponent shall take all suitable measures to prevent pollution of groundwater and nearby water bodies in consultation with the State Pollution Control Board and consent to operate (if applicable) should be obtained from the State Pollution Control Board before the start of production from the mine.
24. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.
25. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.
26. The project proponent should explore the possibilities of rainwater harvesting.
27. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road.
28. Latest technology (water sprinklers/ tankers) to be adopted for mitigating dust at source points in lease area and haulage road during operational activity/vehicular movement.
29. As per the proposed plan, plantation with area specific plant species, number of plants to be Planted and report of green belt development to be submitted to the concerning department
30. At the time of operation, the project proponent will comply with all the guidelines issued by the Government of India/State Govt./District Administration related to Covid-19.
31. This environmental clearance does not create or verify any claim of the applicant on the proposed site/activity.
32. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and the area is less than 05ha, but factually the distance is less than 500 mt, and the mine is located in the cluster of area equal to or more than 05ha, the E.C issued will stand revoked.
33. This environmental clearance shall be subject to a valid lease in favor of the project proponent for the proposed mining proposals. In case, the project proponent does not have a valid lease, this environmental clearance shall automatically become null and void.

34. The Environmental clearance will be co-terminus with the mining lease period/Mining Plan whichever is less. The Mining plan approved by the Dept. of Mines and Geology shall be strictly implemented and shall not be operated beyond the validity period.
35. Explosive cannot be stored on the site. The Project proponent shall take approval from Chief Controller of Explosive, if applicable for use or storage of explosive or any such materials.
36. A comprehensive EIA including mining areas within 15 K.M. to assess the impact of the mining activity on the surrounding area shall be undertaken and a report submitted to this Authority within one year.
37. No two pits shall be simultaneously worked i.e. before the first is exhausted and reclamation work completed, no mineral bearing area shall be worked.
38. After exhausting the first mine pit and before starting mining operations in the next pit, reclamation and plantation work in the exhausted pit shall be completed to ensure that reclamation, forest cover, and vegetation are visible during the first year of mining operations in the next pit. This process will follow till the last pit is exhausted. Adequate rehabilitation of mined pit shall be completed before any new ore-bearing area is worked for expansion.
39. An adequate buffer zone shall be maintained between two consecutive mineral-bearing deposits.
40. The sprinkling of water on haul roads to control dust will be ensured by the project proponent.
41. Green belt development shall be carried out considering CPCB guidelines including the selection of plant species and in consultation with the local DFO / Agriculture Department. Herbs and shrubs shall also form a part of the afforestation programme besides tree plantation. The company shall involve local people in the plantation programme. Details of year-wise afforestation programme including rehabilitation of mined-out area shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow every year.
42. Blast vibrations study shall be conducted and an observation report submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and UPPCB within six months. The report shall also include measures for the prevention of blasting associated impact on nearby houses and agricultural fields.
43. Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only. The project proponent shall ensure prevention of displacement of human beings/wild animals/birds etc. and in case any such displacement is caused due to blasting/mining operation by any chance the project proponent shall take suitable measures for their rehabilitation and resettlement.
44. Appropriate arrangement for shelter and drinking water for the mining workers has to be ensured at the mining site.
45. Maintenance of village roads used for transportation of minerals is to be done by the company regularly at its own expenses. The link roads from mining area to main road shall be constructed as all-weather road with black topping and maintained by the project proponent.
46. The surface runoff rain water harvesting/rain water recharge and water conservation measures will be taken by project proponent in consultation with central /State ground water Board .The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flows from the mining area. The supernatant of the siltation basin and rain water harvested water shall be utilized for watering the haulage area, roads and green belt development etc.
47. Status of implementation shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and UP Pollution Control Board within six months and thereafter every year from the next consequent year.
48. The self-environmental audit shall be conducted annually. Every three years third-party environmental audit shall be carried out.

49. Measures for prevention and control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion shall be carried out with geotextile matting or other suitable material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.
50. Trenches/garland drains shall be constructed at foot of dumps and coco filters installed at regular intervals to arrest silt from being carried to water bodies. An adequate number of Check Dams and Gully Plugs shall be constructed across seasonal/perennial nallahs if any flowing through the ML area and silts arrested. De silting at regular intervals shall be carried out.
51. Garland drain of appropriate size, gradient, and length shall be constructed for both mine pit and waste dump and sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide an adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de silted at regular intervals.
52. Ground and surface water, if any in and near the core zone (within 5.0 km of the lease) shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the Integrated Regional Office, MoEF&CC, Gol, Lucknow and U.P. Pollution Control Board regularly. Further, monitoring points shall be located between the mine, and drainage in the direction of flow of groundwater shall be set up and records maintained.
53. Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Integrated Regional Office, MoEF&CC, Gol, Lucknow and U.P. Pollution Control Board regularly.
54. Baseline data for ambient air quality shall be generated and maintained and RSPM level in ambient air in the nearby human habitation (villages) shall also be monitored along with other parameters.
55. Corporate Environmental Responsibility (CER) shall be by the project proponent and the details of the various heads of expenditure are to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. Work to be executed with the installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of the beneficiary and gram Pradhan along with phone number, photographs should be submitted to Directorate as well as to the District Magistrate / Chief Development officers.
56. Transportation of minerals shall be done by covering the trucks with tarpaulin or other suitable mechanisms so that no spillage of mineral/dust takes place.
57. Occupational health and safety measures for the workers including identification of work-related health hazards, training on malaria eradication, HIV, and health effects on exposure to mineral dust, etc. shall be carried out. Periodic monitoring for exposure to respirable mineral dust on the workers shall be conducted and records maintained including the health records of the workers. Awareness programmes for workers on the impact of mining on their health and precautionary measures like the use of personal protective equipment etc. shall be carried out periodically. A review of the impact of various health measures shall be conducted followed by follow-up action wherever required.
58. The project proponent will ensure for employing local people as per requirement, necessary protection measures around the mine pit and waste dump, and garland drain around the mine pit and waste dump.
59. Topsoil / solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of the

- mined-out area. Topsoil shall be separately stacked for utilization later for reclamation and shall not be stacked along with overburden.
60. Overburden (OB) shall be stacked at the earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 20 m, each stage shall preferably be of a maximum of 10 m and the overall slope of the dump shall not exceed 35°. The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface runoff.
 61. Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Regional Office, Ministry of Environment & Forests, Gol, Lucknow, and U.P. Pollution Control Board on a six-monthly basis.
 62. The slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by the Indian Bureau of Mines.
 63. Permission for the abstraction of groundwater shall be taken from Central Ground Water Board. Regular monitoring of ground and surface water sources for level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year i.e., premonsoon (April/May), monsoon (August), post-monsoon (November), and winter (January), and the data thus collected shall be regularly sent to MoEF&CC, Central Ground Water Authority, and Regional Director, Central Ground Water Board.
 64. The wastewater from the mine shall be treated to conform to the prescribed standards before discharging into the natural stream. The discharged water from the Tailing Dam, if any shall be regularly monitored and report submitted to the Integrated Regional Office, MoEF&CC, Gol, Lucknow, Central Pollution Control Board, and the State Pollution Control Board.
 65. Hydrogeological study of the area shall be reviewed by the project proponent annually. In case the adverse effect on groundwater quality and quantity is observed mining shall be stopped and resumed only after mitigating steps to contain any adverse impact on groundwater is implemented.
 66. Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of minerals and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments. The vehicles transporting minerals shall be covered with a tarpaulin or other suitable enclosures so that no dust particles / fine matters escape during the period of transportation. No overloading of minerals for transportation shall be committed. The trucks transporting minerals shall not pass through the wildlife sanctuary if any in the study area.
 67. Prior permission from the Competent Authority shall be obtained for the extraction of groundwater if any.
 68. A final mine closure plan, along with details of Corpus Fund, shall be submitted to the Integrated Regional Office, MoEF&CC, Gol, Lucknow and U.P. Pollution Control Board 5 years in advance of final mine closure for approval.
 69. Project Proponent shall explore the possibility of using solar energy where ever possible.
 70. Commitment towards CER has to be followed strictly.
 71. Regular health checkup record of the mineworkers has to be maintained at the site in a proper register. It should be made available for inspection whenever asked.
 72. Project Proponent has to strictly follow the direction/guidelines issued by MoEF&CC, CPCB, and other Govt. Agencies from time to time.
 73. The blasting will be done only after getting permission from the Mining Department.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically

deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

Copy, through email, for information and necessary action to –

1. **The Principal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – soenvups@rediffmail.com)**
2. **Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)**
3. **Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020 (email – roc.lko-mef@nic.in)**
4. **District Magistrate Sonhadra.**
5. **Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.com)**
6. **Copy to Web Master for uploading on PARIVESH Portal.**
7. **Copy for Guard File.**

(Ajay Kumar Sharma)
Member Secretary, SEIAA

Validity unknown

Digitally signed by Member Secretary
Member Secretary

Date: 12/14/2022 4:15:43 PM



क्षेत्रीय कार्यालय,
REGIONAL OFFICE,
उ०प्र० प्रदूषण नियंत्रण बोर्ड
U.P. POLLUTION CONTROL BOARD
सोनभद्र
SONBHADRA



संदर्भ संख्या:-

Ref.No.: G0994/S-1264/2024

दिनांक:-

Date: 09.11.2024

सेवा में,

मुख्य पर्यावरण अधिकारी (वृत्त-2),
उ०प्र० प्रदूषण नियंत्रण बोर्ड
लखनऊ।

विषय:- मेसर्स राधे राधे इण्टरप्राइजेज (डोलो स्टोन माइनिंग प्रोजेक्ट), आराजी संख्या-5006क रकबा-3.400 हेक्टेयर, ग्राम-बिल्ली-मारकुण्डी, तहसील-ओबरा, जनपद-सोनभद्र के विरुद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 (यथासंशोधित) के अर्न्तगत नोटिस/निर्देश दिये जाने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक का संदर्भ ग्रहण करने का कष्ट करें। उक्त संदर्भित खनन परियोजना मा० राष्ट्रीय हरित अधिकरण में विचाराधीन ओ०ए० संख्या-1050/2024 ऋतिशा गोंड पुत्री गोपाल गोंड बनाम यूनियन ऑफ इण्डिया एवं अन्य प्रकरण में आच्छादित है। मा० राष्ट्रीय हरित अधिकरण से प्राप्त निर्देशों के अनुपालन हेतु उपरोक्त खनन परियोजना का निरीक्षण इस कार्यालय के प्राधिकारियों द्वारा दिनांक-08.11.2024 को किया गया। संलग्न निरीक्षण आख्यानुसार निरीक्षण के समय माइनिंग स्थल पर कोई भी प्रतिनिधि उपस्थित नहीं था। माइनिंग का संचालन अस्थाई रूप से बन्द पाया गया (छायाप्रति संलग्न)।

अतः उपरोक्त वर्णित तथ्यों को दृष्टिगत रखते हुए उक्त संदर्भित खनन परियोजना मेसर्स राधे राधे इण्टरप्राइजेज (डोलो स्टोन माइनिंग प्रोजेक्ट), आराजी संख्या-5006क रकबा-3.400 हेक्टेयर, ग्राम- बिल्ली-मारकुण्डी, तहसील-ओबरा, जनपद-सोनभद्र के का संचालन अस्थाई रूप से बन्द होने के कारण तथा राज्य प्रदूषण नियंत्रण बोर्ड से जारी सहमति शर्तों का अनुपालन नहीं किये जाने के कारण बोर्ड मुख्यालय स्तर से सहमति शर्तों का अनुपालन किये जाने तक माइनिंग का कार्य बन्द रखे जाने के सम्बन्ध में विरुद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 (यथासंशोधित) के अर्न्तगत नोटिस/निर्देश निर्गत किये जाने की संस्तुति की जाती है।

संलग्नक:- यथोपरि।

भवदीय,

(ऋतेश कुमार तिवारी)
क्षेत्रीय अधिकारी



Annexure No.R7/5
308 उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं०
Ref. No.
सेवा में,

11/9803 सी-2 वायु-568/का०ब०नो०/24

दिनांक
Date 18/11/24
पंजीकृत

मैसर्स राधे राधे इण्टरप्राइजेज (डोलो स्टोन माइनिंग प्रोजेक्ट),
आराजी संख्या-5006क रकबा- 3.400 हेक्टेयर, ग्राम-बिल्ली-मारकुण्डी, तहसील-ओबरा,
जनपद-सोनभद्र।

यह कि उद्योग मै० राधे राधे इण्टरप्राइजेज (डोलो स्टोन माइनिंग प्रोजेक्ट), आराजी संख्या-5006क रकबा-
3.400 हेक्टेयर, ग्राम-बिल्ली-मारकुण्डी, तहसील-ओबरा, जनपद-सोनभद्र जिसे आगे उद्योग कहा जायेगा, खनन
परियोजना का खनिज बिल्डिंग स्टोन (डोलो स्टोन) के उत्पादन हेतु उपरोक्त वर्णित स्थल पर स्थापित/संचालित है तथा
जिसके द्वारा वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 की धारा 21 के अन्तर्गत राज्य बोर्ड से पूर्व सहमति लिया जाना
तथा सहमति शर्तों का पालन किया जाना अनिवार्य है।

यह कि परियोजना मा० राष्ट्रीय हरित अधिकरण में विचाराधीन ओ०ए० संख्या-1050/2024 ऋतिशा गोंड पुत्री गोपाल
गोंड बनाम यूनियन ऑफ इण्डिया एवं अन्य प्रकरण में आच्छादित है। मा० राष्ट्रीय हरित अधिकरण से प्राप्त निर्देशों के
अनुपालन हेतु उपरोक्त खनन परियोजना का निरीक्षण दिनांक 08.11.2024 को किया गया। (छायाप्रति संलग्न) क्षेत्रीय अधिकारी
सोनभद्र के पत्र दिनांक 09.11.2024 के साथ प्राप्त हुई है। निरीक्षण आख्यानानुसार खनन परियोजना को राज्य बोर्ड के ऑनलाईन
संदर्भ संख्या-172591/U/PPCB/Sonebhadra(U/PPCBRO)/CTO/both/SONBHADRA/2022 दिनांक-22.12.2022 द्वारा दिनांक-
31.12.2026 तक की अवधि हेतु सहमति जल एवं वायु आदेश निर्गत है। निरीक्षण के समय माइनिंग का संचालन अस्थायी रूप
से बन्द पाया गया। खनन परियोजना के चारों ओर जिओ को-आर्डिनेट्स अंकित पिलर स्थापित नहीं पाये गये। लीज क्षेत्र के
सीमा के चारों तरफ फेन्सिंग निरीक्षण के समय स्थापित नहीं पायी गयी। तथा माइनिंग स्थल पर वॉटर स्प्रीकलर की व्यवस्था
स्थापित नहीं पायी गयी। उक्त खनन परियोजना क्षेत्र के चारों तरफ Adequate Plantation विकसित नहीं पाया गया। निरीक्षण
के समय खनन परियोजना में डस्ट सप्रेसन हेतु व्यवस्था स्थापित नहीं पायी गयी। उक्त खनन परियोजना द्वारा राज्य बोर्ड से
निर्गत सहमति आदेश दिनांक 22.12.2022 में अधिरोपित शर्तों का अनुपालन नहीं किया जा रहा है, ऐसा निरीक्षण के समय पाये
गये तथ्यों से परिलक्षित होता है। इस प्रकार उद्योग द्वारा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 (यथासंशोधित)
के आज्ञापक प्राविधानों का उल्लंघन किया जा रहा है।

क्षेत्रीय अधिकारी, सोनभद्र के पत्र दिनांक 09.11.2024 द्वारा उद्योग के विरुद्ध वायु (प्रदूषण निवारण तथा नियंत्रण)
अधिनियम, 1981 (यथासंशोधित) की धारा 31-ए के अन्तर्गत नोटिस निर्गत किये जाने की संस्तुति की गयी है।

अतः उपरोक्त वर्णित तथ्यों के दृष्टिगत सक्षम अधिकारी के अनुमोदनोपरान्त उद्योग के विरुद्ध वायु (प्रदूषण निवारण
तथा नियंत्रण) अधिनियम, 1981 (यथासंशोधित) की धारा 21(4) सपटित धारा-31ए के अन्तर्गत निम्नानुसार कारण बताओ
नोटिस जारी किया जाता है :-

1. यह कि क्यों न उद्योग मै० राधे राधे इण्टरप्राइजेज (डोलो स्टोन माइनिंग प्रोजेक्ट), आराजी संख्या-5006क
रकबा- 3.400 हेक्टेयर, ग्राम-बिल्ली-मारकुण्डी, तहसील-ओबरा, जनपद-सोनभद्र को राज्य बोर्ड द्वारा जारी
संचालनार्थ सहमति (सी०टी०ओ०) को रिवोक कर दिया जाए।
2. यह कि क्यों न उद्योग मै० राधे राधे इण्टरप्राइजेज (डोलो स्टोन माइनिंग प्रोजेक्ट), आराजी संख्या-5006क
रकबा-3.400 हेक्टेयर, ग्राम-बिल्ली-मारकुण्डी, तहसील-ओबरा, जनपद-सोनभद्र की संचालन प्रक्रिया को
बंद रखे जाने के निर्देश जारी कर दिया जाए।
3. यह कि क्यों न सक्षम अधिकारियों को निर्देशित कर दिया जाए कि आपकी औद्योगिक इकाई को मिलने वाली विद्युत
आपूर्ति एवं जल आपूर्ति का विच्छेदन करने के साथ-साथ अन्य सुविधाओं को तात्कालिक प्रभाव से बंद कर दिया
जाए।

उपरोक्त के संबंध में अपना स्पष्टीकरण 15 दिन के अंदर बोर्ड में प्रस्तुत करना सुनिश्चित करें अन्यथा उपरोक्त
निर्देशों की पुष्टि कर दी जाएगी जिसका सम्पूर्ण उत्तरदायित्व स्वयं आपका होगा।

संलग्नक: यथोपरि।

सक्षम अधिकारी के अनुमोदनोपरान्त निर्गत।

Atulesh Yadav
मुख्य पर्यावरण अधिकारी, (वृत्त-2)

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,
लखनऊ - 226 010
दूरभाष : 0522-2720828, 2720831
फैक्स : 0522-2720764, 2720676
ई-मेल : info@uppcb.in
वेबसाइट : www.uppcb.com

T.C.-12 V, Vibhuti Khand, Gomti Nagar,
Lucknow - 226 010
Phone : 0522-2720828, 2720831
Fax : 0522-2720764, 2720676
E-mail : info@uppcb.in
Website : www.uppcb.com

प्रतिलिपि:- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित ।

1. जिलाधिकारी, सोनभद्र ।
2. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, सोनभद्र को इस निर्देश के साथ प्रेषित कि अपने स्तर से भी कारण बताओ नोटिस की प्रति उद्योग स्वामी को प्राप्त कराते हुए, पावती एवं जारी कारण बताओ नोटिस के संबंध में उद्योग का अद्यतन निरीक्षण कर आख्या 15 दिन के अन्दर बोर्ड मुख्यालय प्रेषित करना सुनिश्चित करें।

Atulesh Yadav
मुख्य पर्यावरण अधिकारी, (वृत्त-2)



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

185739/UPPCB/Sonebhadra(UPPCBRO)/CTO/both/SONBHADRA/2023

Date: 17/06/2023

To,

M/s

SHRI KRISHNA MINING WORKS(DOLOSTONE MINING)

GATA NO.

4823,4821,4814,4847,4848,4849,4850,4851,4860MI,4771,4772,4780,4782,4784,4845,4815MI,4816MI,4817MI,4818MI,4853M AND 4820MI AREA-8.79 Acres,VILL. BILLI MARKUNDI, TEHSIL-OBRA DISTRICT-SONBHADRA(U.P.)

**Application Id-
21472029**

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **SHRI KRISHNA MINING WORKS(DOLOSTONE MINING)** located at **G A T A N O . 4823,4821,4814,4847,4848,4849,4850,4851,4860MI,4771,4772,4780,4782,4784,4845,4815MI,4816MI,4817MI,4818MI,4853M AND 4820MI AREA-8.79 Acres,VILL. BILLI MARKUNDI, TEHSIL-OBRA DISTRICT-SONBHADRA(U.P.)**. subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **SHRI KRISHNA MINING WORKS(DOLOSTONE MINING)** granted for the period from **17/06/2023 to 31/12/2027** and valid for manufacturing of following products.

| S No | Product | Quantity | Unit |
|------|------------------------------|----------|-------------------|
| 1 | Khanda, Boulder (Dolo stone) | 100000 | Cubic Meters/Year |

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

| Kind of Effluent | Quantity(KLD) | Treatment facility | Discharge point |
|------------------|---------------|--------------------|-----------------|
| Domestic | 1.0 KLD | Septic Tank | Soak Pit |

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

| S.No. | Parameter | Standard |
|-------|-----------|----------|
|-------|-----------|----------|

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

| S No. | Parameters | Standards |
|-------|------------|-----------|
|-------|------------|-----------|

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

| S No. | Air Pollution Source | Type of fuel | Stack no | Control Device | Height of Stack |
|-------|---|--------------|----------|--------------------|---|
| 1 | Dust emission during manual mining, transportation and loading/unloading of Khanda, Boulder (Dolomite). | | | Particulate Matter | water sprinkling system and Green Belt for controlling dust emission. |

Emission Quality Standards

| S No. | Stack no | Parameters | Standards |
|-------|----------|--------------------|--|
| 1 | | Particulate Matter | Ambient Air Standard as per E(P) Act 1986. |

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

| Standards for Noise level in db(A) Leq | Industrial Area | Commercial Area | Residential Area | Silence Zone |
|--|-----------------|-----------------|------------------|--------------|
|--|-----------------|-----------------|------------------|--------------|

| | Day Time | Night Time | Day Time | Night Time | Day Time | Night Time | Day Time | Night Time |
|--|----------|------------|----------|------------|----------|------------|----------|------------|
| | 75 | 70 | 65 | 55 | 55 | 45 | 50 | 40 |

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

- (i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
 - (ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.

11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent is valid for production capacity Khanda, Boulder (Dolo stone)- 100000 Cu meter/year by opencast and semi mechanized mining in 8.79 Acres area at GATA NO. 4823, 4821, 4814, 4847, 4848, 4849, 4850, 4851, 4860MI, 4771, 4772, 4780, 4782, 4784, 4845, 4815MI, 4816MI, 4817MI, 4818MI, 4853M AND 4820MI VILL. BILLI MARKUNDI, TEHSIL-OBRA DISTRICT-SONBHADRA.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by District Level Environment Impact Assessment Authority (DEIAA) vide Letter No. 21/Parya/DEIAA/SBR/2016 dated 18.05.2016 and submit its compliance report to UPPCB.
3. If the lease agreement expires prior to 31-12-2027, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.
4. Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration.
5. The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) for verification of the Consent fee payable by the industry within 15 days. In case CTO fee dues then it shall be submitted to the Board immediately.
6. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
7. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.
8. The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.
9. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Khanda, Boulder (Dolo stone).
10. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
11. Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
12. All trucks, tractors used in transportation of Khanda, Boulder (Dolo stone) shall be covered by canvas sheet to prevent dust emission.
13. Water will be sprayed after loading activity (if Khanda, Boulder (Dolo stone) collected could be dry condition)
14. The dust suppression measures like water spraying will be done on the haul roads and working areas.
15. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
16. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
17. Industry shall abide by directions given by Hon'ble Court, Hon'ble NGT, MoEF&CC, Central Pollution Control Board, UPPCB and District Administration for protection and safe guard of environment from time to time.
18. Consent fees if revised, shall be payable by industry from the date of its applicability.
19. Industry shall comply with the relevant provisions of Environmental Laws.
20. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation

order.

RAJENDRA
SINGH

Digitally signed by RAJENDRA
SINGH
Date: 2023.06.17 23:00:30 +05'30'

Chief Environmental Officer (circle-2)

Copy to:

Regional Officer, UPPCB, Sonbhadra with direction to send the compliance report of CTO conditions on quarterly basis.

RAJENDRA SINGH Digitally signed by RAJENDRA
SINGH
Date: 2023.06.17 23:00:44 +05'30'

Chief Environmental Officer (circle-2)



मिशन LIFE - पर्यावरण के लिए जीवन शैली
(Lifestyle For Environment)
जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेंकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेंकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकिलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्रीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

316

District Level Environment Impact Assessment Authority, Sonbhadra

Office of the District Magistrate, Sonbhadra

Fax: 05444-224566 E-mail: deiaasonbhadra@gmail.com

Ref. No. 21 /Parya/DEIAA/SBR/2016

Date : 18/05/2016

To,

M/s Sri Krishna Mining Works
 Partner-Sri Madhusudan Singh
 And Sri Dilip Keshari
 R/o-Prabhapuram Colony, Pusauli, Teh.-Robertsganj,
 District-Sonebhadra, U.P.



Sub: Regarding Environmental Clearance for proposed Dolostone Mining Project at Gata No. 4823, 4821, 4814, 4847, 4848, 4849, 4850, 4851, 4860Mi, 4771, 4772, 4780, 4782, 4784, 4845, 4815 Mi, 4816 Mi, 4817 Mi, 4818 Mi, 4853 Mi & 4820 Mi Village-Billi Markundi, Tehsil-Robertsganj, Sonbhadra, U.P. (Leased Area-8.79 Acres)

Dear Sir,

Please refer to your letter dated 03/08/2015 addressed to the Chairman/Secretary, SEAC, Directorate of Environment, Lucknow. The Proposal Transferred to DEIAA Sonbhadra after MoEF Notification Dated 15/01/2016. The District Level Committee considered the matter in its meeting held on dated 29/04/2016. A presentation was made by the consultant M/s Sahaj Sahyog Consultant Pvt. Ltd., Lucknow along with the representative of the project proponent, through documents, presentation made during meeting dated 29/04/2016 and reply to the queries raised by the DEIAA SBR, has informed to DEIAA SBR that:

1. The environmental clearance is sought for Dolostone Mining project at Gata No. 4823, 4821, 4814, 4847, 4848, 4849, 4850, 4851, 4860Mi, 4771, 4772, 4780, 4782, 4784, 4845, 4815 Mi, 4816 Mi, 4817 Mi, 4818 Mi, 4853 Mi & 4820 Mi Village-Billi Markundi, Tehsil-Robertsganj, District-Sonebhadra, Uttar Pradesh (Leased area-8.79 acres).
2. Mining Lease area was granted by District Magistrate, Sonbhadra vide letter no.- 615/खनिज/2015 दिनांक 29.07.2015
3. 1,00,000 Cubicmeter Dolostone is proposed to mine annually according to approved mining plan and validity of mining plan is valid up to 5 years from the date of deed execution.
4. The water requirement will be limited to 1.98 KLD from water tanker and borewells for drinking, 4.00 KLD for sprinkling on haulage route for dust suppression and 1.60 KLD for plantation and others.
5. During operation the maximum no. of workers will not be more than 44.
6. The Project activity are not covered under general conditions, because its belong to B2 Category, under MoEF notification dated 15/01/2016 and 20/01/2016.
7. The mining will be opencast type and carried out semi mechanized.
8. The ultimate depth of mining will be restricted to 25 mtr/water level, whichever is less.

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9. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna. Regarding the project no litigation is pending in any court.
10. This project does not attract any of the general conditions applicable on mining project specified in EIA Notification 14/09/2006.
11. The Project proposal falls under B2 Category of MoEF Notification dated 15/01/2016 and 20/01/2016, Based on the above said project, the District Level Environment Impact Assessment Authority (meetings held on dated 29/04/2016) has decided to grant the Environmental Clearance to this project proposal subject to effective implementation of the following general and specific conditions:

General Conditions

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under law.
3. Any addition of the mining area, change of Khasra numbers, enhancement of capacity, change in mining technology, modernization and scope of working shall again required prior environmental clearance as per EIA notification, 2006.
4. No change in the calendar plan including excavation, quantum of mineral and waste shall be made.
5. Mining will be carried out as per the approved mining plan. In case of any violation of mining plan, the Environmental Clearance given by DEIAA will stand cancelled.
6. Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for RSPM, SPM, SO₂, NO_x monitoring. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. The monitored data for criteria pollutants shall be regularly up loaded on the company's website and also displayed at website.
7. Data on ambient air quality (RSPM, SPM, SO₂, NO_x) should be regularly submitted to the Regional office, MoEF, Gol, Lucknow and the State Pollution Control Board/Central Pollution Control Board once in six months.
8. Ambient air quality at the boundary of the mine premises shall conform to the norms prescribed in MoEF notification no. GSR/826(E) dt. 16.11.2009.
9. Fugitive dust emissions from all the sources shall be controlled regularly. Water spraying arrangement on haul roads loading and unloading and at transfer points shall be provided and properly maintained.
10. Measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. shall be provided with ear plugs/muffs and health records of the workers shall be maintained.
11. Industrial waste water (workshop and waste water from the mine) should be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th may, 1993 and 31st December, 1993 or as amended from time to time. Oil and grease trap shall be installed before discharge of workshop effluents.



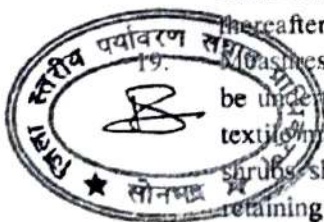
12. Personal working in areas shall be provided with protective respiratory devices like mask and they shall also be imparted adequate training and information on safety and health aspects.
13. Special measures shall be adopted to prevent the nearby settlements from the impacts of mining activities.
14. The transportations of the materials shall be limited to day hours time only.
15. Provision shall be made for the housing the labourers within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
16. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
17. The Project Proponent shall inform to the Regional Office, MoEF, Gol, Lucknow and State Pollution Control Board regarding date of financial closures and final approval of the project by the Concerned authorities and the date of start of land development work.
18. A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat and Municipal Bodies as applicable in the matter.
19. The Project Proponent has to submit half yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard and soft copy to the DEIAA, SBR. on 1st June and 1st December of each calendar year.
20. The DEIAA may alter/modify the above conditions or stipulate any further conditions in the interest of environment protection.
21. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

Specific Conditions

1. Norms of Transport Department/PWD shall be strictly followed during transportation of minerals.
2. haul road shall be made motorable.
3. Forest NOC shall be obtained prior to start of work.
4. Corporate Social Responsibility (CSR) plan along with budgetary provision of 5% of the total cost shall be prepared and approved by Board of Directors of the company. A copy of resolution as above shall be submitted to the authority along with list of beneficiaries with their mobile nos./address.
5. This environmental Clearance does not create or verify any claim of applicant on the proposed site/activity.
6. This environmental clearance shall be subject to valid lease in favour of project proponent for the proposed mining proposals. In case, the project proponent does not have a valid lease, this environmental clearance shall automatically become null and void.
7. The Environmental clearance will be co-terminus with the mining lease period.

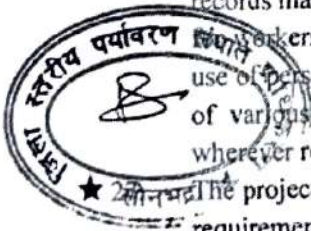


8. No two pits shall be simultaneously worked i.e. before the first is exhausted and reclamation work completed, no mineral bearing area shall be worked.
9. After exhausting the first mine pit and before starting mining operations in the next pit, reclamation and plantation works in the exhausted pit shall be completed so as to ensure that reclamation, forest cover and vegetation are visible during the first year of mining operations in the next pit. This process will follow till the last pit is exhausted. Adequate rehabilitation of mined pit shall be completed before any new ore bearing area is worked for expansion.
10. Adequate buffer zone shall be maintained between two consecutive mineral bearing deposits.
11. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
12. Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/Agriculture Department. Herbs and shrubs shall also form a part of afforestation programme besides tree plantation. The company shall involve local people for plantation Programme. Details of year wise afforestation programme including rehabilitation of mined out area shall be submitted to the Regional Office, MoEF, Gol, Lucknow and DEIAA SBR every year.
13. Blast vibration study shall be conducted and a observation report submitted to the the Regional Office, MoEF, Gol, Lucknow and UPPCB within six months. The report shall also include measures for prevention of blasting associated impact on nearby houses and agricultural fields.
14. Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the day time only.
15. Appropriate arrangement for shelter and drinking water for the mining workers has to be ensured at the mining site.
16. Maintenance of village roads used for transportation of minerals are to be done by the company regularly at its own expenses. The roads shall be block topped.
17. Rain water harvesting shall be undertaken to recharge the ground water source.
18. Status of implementation shall be submitted to the Regional Office, MoEF, Gol, Lucknow, UP Pollution Control Board and DEIAA SBR within six months and thereafter every year from the next consequent year.
19. Measures for prevention and control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion shall be carried out with geotextile matting or other suitable material, and thick plantation of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.
20. Trenches/garland drains shall be constructed at foot of dumps and coco filters installed at regular intervals to arrest silt from being carried to water bodies. Adequate number of Check Dams and Gully Plugs shall be constructed across seasonal/perennial nallahs, if any flowing through the ML area and silts arrested. De-silting at regular intervals shall be carried out.
21. Garland drain of appropriate size, gradient and length shall be constructed for both mine pit and for waste dump and sump capacity shall be designed keeping 50%

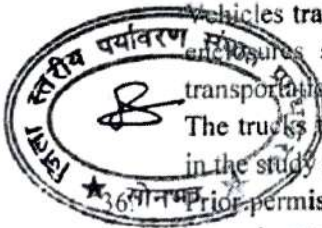


safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide adequate retention period to allow proper setting of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de-silted at regular intervals.

22. Ground and surface water, if any in and near the core zone (within 5.0 km of the lease) shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the Regional Office, MoEF, Gol, Lucknow, U.P. Pollution Control Board and DEIAA SBR regularly. Further, monitoring points shall be located between the mine and drainage in the direction of flow of ground water shall be set up and records maintained.
23. Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Regional Office, MoEF, Gol, Lucknow, U.P. Pollution Control Board and DEIAA SBR regularly.
24. Baseline data for ambient air quality shall be generated and maintained and RSPM level in ambient air in the nearby human habitation (villages) shall also be monitored along with other parameters.
25. Transportation of minerals shall be done by covering the trucks with tarpaulin or other suitable mechanism so that no spillage of mineral/dust takes place.
26. Occupational health and safety measures for the workers including identification of work related health hazards, training on malaria eradication, HIV, and health effects on exposure to mineral dust etc. shall be carried out. Periodic monitoring for exposure to respirable mineral dust on the workers shall be conducted and records maintained including health records of the workers. Awareness programme for workers on impact of mining on their health and precautionary measures like use of personal equipments etc. shall be carried out periodically. Review of impact of various health measures shall be conducted followed by follow up action wherever required.
27. The project proponent will ensure for providing employment to local people as per requirement, necessary protection measures around the mine pit and waste dump and garland drain around the mine pit and waste dump.
28. Top soil/solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of mined out area. Top soil shall be separately stacked for utilization later for reclamation and shall not be stacked along with over burden.
29. Over burden (OB) shall be stacked at earmarked dump site (s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 20 m, each stage shall preferably be of maximum 10 m and overall slope of the dump shall not exceed 35°. The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface run off.



30. Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self sustaining. Compliance status shall be submitted to the Regional Office, MoEF, Gol, Lucknow, U.P. Pollution Control Board and DEIAA SBR on six monthly basis.
31. Slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by Indian Bureau of Mines.
32. Permission for abstraction of ground water shall be taken from Central Ground Water Board. Regular monitoring of ground and surface water sources for level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year i.e.-monsoon (April-May), Monsoon (August), post-monsoon (November) and winter (January) and the data thus collected shall be regularly sent to MoEF, Central Ground Water Authority and Regional Director, Central Ground Water Board.
33. The waste water from the mine shall be treated to conform to the prescribed standards before discharging in to the natural stream. The discharged water from the Tailing Dam, if any shall be regularly monitored and report submitted to the Regional Office, Ministry of Environment & Forest, Gol, Lucknow, Central Pollution Control Board and the State Pollution Control Board.
34. Hydro geological study of the area shall be reviewed by the project proponent annually. In case adverse effect on ground water quality and quantity is observed mining shall be stopped and resumed only after mitigating steps to contain any adverse impact on ground water is implemented.
35. Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of minerals and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments. The vehicles transporting minerals shall be covered with a tarpaulin or other suitable enclosures so that no dust particles/fine matters escape during the course of transportation. No overloading of minerals for transportation shall be committed. The trucks transporting minerals shall not pass through wild life sanctuary, if any in the study area.
36. Prior permission from the Competent Authority shall be obtained for extraction of ground water, if any.
37. A final mine closure plan, along with details of Corpus Fund, shall be submitted to the Regional Office, Ministry of Environment & Forest, Gol, Lucknow and U.P. Pollution Control Board 5 years in advance of final mine closure for approval.
38. Project proponent shall explore the possibility of using solar energy where ever possible.
39. Commitment towards CSR has to be followed strictly.
40. Regular health check-up record of the mine workers has to be maintained at site in a proper register. It should be made available for inspection whenever asked.
41. Project Proponent has to strictly follow the directions/guidelines issued by MoEF, CPCB and other Govt. Agencies from time to time.
42. The blasting will be done only after getting the permission from the Mining-Department.



You are also directed to ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership of the proposed site, this permission shall automatically deem to be cancelled.

The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The Project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance.

The DEIAA SBR/MoEF reserves the right to revoke the environmental clearance, if any conditions stipulated are not implemented to the satisfaction of DEIAA SBR/MoEF. DEIAA SBR may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provision of Gazette Notification No. S.O. 1533 (E) dated 14-09-2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.



(Kailash Singh) 10.5.16
S.D.M. (Sadar),
Member-Secretary,
DEIAA Sonbhadra, U.P.
dated as above.

No. /Parya/DEIAA/SBR/...../2016

Copy for information and necessary action to:

- 1- The Principal Secretary, Environment, Govt. of U.P., Lucknow.
- 2- The Principal Secretary, Geology and Mining, Govt. of U.P., Lucknow .
- 3- Director, Environment, Bibhuti Khand, Gomati Nagar, Lucknow.
- 4- Director, Geology and Mining, Lucknow.
- 5- District Magistrate, Sonbhadra.
- 6- Divisional Forest Officer, Sonbhadra .
- 7- Divisional Forest Officer, Kaimur Wild Life, Mirzapur.
- 8- Additional District Magistrate, Sonbhadra .
- 9- Sub Divisional Magistrate (Sadar), Sonbhadra.
- 10- Regional Pollution Control Officer, Sonbhadra.
- 11- District Mining Officer, Sonbhadra.
- 12- NIC Sonbhadra to upload on website.

(Kailash Singh)
S.D.M. (Sadar),
Member-Secretary,
DEIAA Sonbhadra, U.P.



क्षेत्रीय कार्यालय,
REGIONAL OFFICE,
उ०प्र० प्रदूषण नियंत्रण बोर्ड
U.P. POLLUTION CONTROL BOARD
सोनभद्र
SONBHADRA



संदर्भ संख्या:-

Ref.No.: G0995/S-1581/2024

दिनांक:-

Date: 09.11.2024

सेवा में,

मुख्य पर्यावरण अधिकारी (वृत्त-2),
उ०प्र० प्रदूषण नियंत्रण बोर्ड
लखनऊ।

विषय:- मेसर्स श्री कृष्णा माइनिंग वर्क्स (माइनिंग प्रोजेक्ट) के पक्ष में स्वीकृत गाटा नं०-4823, 4821, 4814, 4847, 4848, 4849, 4850, 4851, 4860मि, 4871, 4772, 4780, 4782, 4784, 4845, 4815मि, 4816मि, 4817मि, 4818मि, 4853मि एवं 4820मि, ग्राम-बिल्ली-मारकुण्डी, तहसील-ओबरा, जनपद-सोनभद्र में क्षेत्रफल-8.79 एकड़ में अवयस्क खनिज बिल्डिंग स्टोन (डोलो स्टोन) के विरुद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 (यथासंशोधित) की धारा 31-ए के अन्तर्गत जारी कारण बताओ नोटिस के संदर्भ में।

महोदय,

कृपया उपरोक्त विषयक का संदर्भ ग्रहण करने का कष्ट करें। उक्त संदर्भित खनन परियोजना मा० राष्ट्रीय हरित अधिकरण में विचाराधीन ओ०ए० संख्या-1050/2024 ऋतिशा गोंड पुत्री गोपाल गोंड बनाम यूनियन ऑफ इण्डिया एवं अन्य प्रकरण में आच्छादित है। मा० राष्ट्रीय हरित अधिकरण से प्राप्त निर्देशों के अनुपालन हेतु उपरोक्त खनन परियोजना का निरीक्षण दिनांक-08.11.2024 को किया गया। संलग्न निरीक्षण आख्यानानुसार निरीक्षण के समय माइनिंग प्रतिनिधि के रूप में श्री राजेश राय, मैनेजर (मोबाइल नं०-8423254334) उपस्थित थे तथा माइनिंग संचालित पायी गयी (छायाप्रति संलग्न)।

अतः उपरोक्त वर्णित तथ्यों को दृष्टिगत रखते हुए उक्त संदर्भित खनन परियोजना मेसर्स श्री कृष्णा माइनिंग वर्क्स (माइनिंग प्रोजेक्ट) के पक्ष में स्वीकृत गाटा नं०-4823,4821,4814,4847,4848,4849,4850,4851, 4860मि,4871,4772,4780,4782,4784,4845,4815मि,4816मि,4817मि,4818मि,4853मि एवं 4820मि, ग्राम बिल्ली-मारकुण्डी, तहसील-ओबरा, जनपद-सोनभद्र के विरुद्ध केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा निर्मित गाइड लाइन में वर्णित सूत्र के अनुसार रू० 10,000 मात्र प्रतिदिन की दर से पर्यावरणीय क्षतिपूर्ति निरीक्षण दिनांक-08.11.2024 से सुधारात्मक कार्यवाही होने तक पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने के साथ-साथ उद्योग के विरुद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 (यथासंशोधित) की धारा 31-ए के अन्तर्गत कारण बताओ नोटिस जारी किये जाने की संस्तुति सहित आख्या आपके अवलोकनार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।

संलग्नक:- यथोपरि।

भवदीय,

(ऋतेश कुमार तिवारी)
क्षेत्रीय अधिकारी



संदर्भ सं०

Ref. No.

सेवा में,

19800/सी-2/वायु-566/का०ब०नो०/24

दिनांक

Date

18-11-24

पंजीकृत

मैसर्स श्री कृष्णा माइनिंग वर्क्स (माइनिंग प्रोजेक्ट) के पक्ष में स्वीकृत गाटा नं०-4823, 4821, 4814, 4847, 4848, 4849, 4850, 4851, 4860गि, 4871, 4772, 4780, 4782, 4784, 4845, 4815गि, 4816गि, 4817गि, 4818गि, 4853गि एवं 4820गि, ग्राम-बिल्ली-मारकुण्डी, तहसील-ओबरा, जनपद-सोनभद्र।

यह कि मैसर्स श्री कृष्णा माइनिंग वर्क्स (माइनिंग प्रोजेक्ट) के पक्ष में स्वीकृत गाटा नं०-4823, 4821, 4814, 4847, 4848, 4849, 4850, 4851, 4860गि, 4871, 4772, 4780, 4782, 4784, 4845, 4815गि, 4816गि, 4817गि, 4818गि, 4853गि एवं 4820गि, ग्राम-बिल्ली-मारकुण्डी, तहसील-ओबरा, जनपद-सोनभद्र जिसे आगे उद्योग कहा जायेगा, खनन परियोजना का खनिज बिल्डिंग स्टोन (डोलो स्टोन) के उत्पादन हेतु उपरोक्त वर्णित स्थल पर स्थापित/संचालित है तथा जिसके द्वारा वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 की धारा 21 के अन्तर्गत राज्य बोर्ड से पूर्व सहमति लिया जाना तथा सहमति शर्तों का पालन किया जाना अनिवार्य है।

यह कि परियोजना मा० राष्ट्रीय हरित अधिकरण में विचाराधीन ओ०ए० संख्या-1050/2024 ऋतिशा गोंड पुत्री गोपाल गोंड बनाम यूनियन ऑफ इण्डिया एवं अन्य प्रकरण में आच्छादित है। मा० राष्ट्रीय हरित अधिकरण से प्राप्त निर्देशों के अनुपालन हेतु उपरोक्त खनन परियोजना का निरीक्षण दिनांक 08.11.2024 को किया गया। (छायाप्रति संलग्न) क्षेत्रीय अधिकारी सोनभद्र के पत्र दिनांक 09.11.2024 के साथ प्राप्त हुई है। निरीक्षण के समय माइनिंग संचालित पायी गयी। निरीक्षण के समय खनन परियोजना के चारों ओर जिओ को-आर्डिनेट्स अंकित पिलर स्थापित नहीं पाये गये। लीज क्षेत्र के सीमा के चारों तरफ फेन्सिंग निरीक्षण के समय स्थापित नहीं पायी गयी। तथा माइनिंग स्थल पर वॉटर सिंप्रकलर की व्यवस्था स्थापित नहीं पायी गयी। उक्त खनन परियोजना क्षेत्र के चारों तरफ Adequate Plantation विकसित नहीं पाया गया। निरीक्षण के समय खनन परियोजना में डस्ट सप्रेसन हेतु व्यवस्था स्थापित नहीं पायी गयी। उक्त खनन परियोजना द्वारा राज्य बोर्ड से निर्गत सहमति आदेश में अधिरोपित शर्तों का अनुपालन नहीं किया जा रहा है, ऐसा निरीक्षण के समय पाये गये तथ्यों से परिलक्षित होता है। उक्त खनन परियोजना को राज्य बोर्ड के ऑनलाईन संदर्भ संख्या-185739/UPPCB/Sonebhadra (UPPCBRO)/CTO/both/SONBHADRA/2023 दिनांक-17.06.2023 द्वारा दिनांक-31.12.2027 तक की अवधि हेतु सहमति जल एवं वायु आदेश निर्गत है। उक्त में अधिरोपित शर्तों का अनुपालन नहीं पाया गया। इस प्रकार उद्योग द्वारा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 (यथासंशोधित) के आज्ञापक प्राविधानों का उल्लंघन किया जा रहा है।

क्षेत्रीय अधिकारी सोनभद्र की आख्या दि० 09.11.2024 के अनुसार परियोजना के विरुद्ध केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा निर्मित गाइड लाइन में वर्णित सूत्र के अनुसार रू० 10,000 मात्र प्रतिदिन की दर से पर्यावरणीय क्षतिपूर्ति दिनांक-08.11.2024 से सुधारत्मक कार्यवाही होने तक पर्यावरणीय क्षतिपूर्ति आंकलित है।

अतः उपरोक्त वर्णित तथ्यों के दृष्टिगत सक्षम अधिकारी के अनुमोदनोपरान्त उद्योग के विरुद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 (यथासंशोधित) की धारा 21(4) सपठित धारा-31ए के अन्तर्गत निम्नानुसार कारण बताओ नोटिस जारी किया जाता है :-

1. यह कि क्यों न मैसर्स श्री कृष्णा माइनिंग वर्क्स (माइनिंग प्रोजेक्ट) के पक्ष में स्वीकृत गाटा नं०-4823, 4821, 4814, 4847, 4848, 4849, 4850, 4851, 4860गि, 4871, 4772, 4780, 4782, 4784, 4845, 4815गि, 4816गि, 4817गि, 4818गि, 4853गि एवं 4820गि, ग्राम-बिल्ली-मारकुण्डी, तहसील-ओबरा, जनपद-सोनभद्र की संचालन प्रक्रिया को तत्काल प्रभाव से बंद कर दिया जाए।

2. यह कि क्यों न सक्षम अधिकारियों को निर्देशित कर दिया जाए कि आपकी औद्योगिक इकाई को मिलने वाली विद्युत आपूर्ति एवं जल आपूर्ति का विच्छेदन करने के साथ-साथ अन्य सुविधाओं को तात्कालिक प्रभाव से बंद कर दिया जाए।

उक्त के अतिरिक्त यह भी स्पष्ट करें कि क्यों न आपके उद्योग के विरुद्ध पर केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी गाईडलाईन के अनुसार रू० 10,000/- (रू० दस हजार मात्र) प्रतिदिन की दर से की पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जायें।

उपरोक्त संबंध में अपना स्पष्टीकरण 15 दिन के अंदर बोर्ड में प्रस्तुत करना सुनिश्चित करें अन्यथा उपरोक्त निर्देशों की पुष्टि कर दी जाएगी जिसका सम्पूर्ण उत्तरदायित्व स्वयं आपका होगा।

संलग्नक: निरीक्षण आख्या की प्रति

सक्षम अधिकारी की अनुमति से निर्गत।

Atul Kumar Yadav
मुख्य पर्यावरण अधिकारी (वृत्त-2)

...2..

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,
लखनऊ - 226 010

दूरभाष : 0522-2720828, 2720831

फैक्स : 0522-2720764, 2720676

ई-मेल : info@uppcb.com

वेबसाइट : www.uppcb.com

T.C.-12 V, Vibhuti Khand, Gomti Nagar,
Lucknow - 226 010

Phone : 0522-2720828, 2720831

Fax : 0522-2720764, 2720676

E-mail : info@uppcb.com

Website : www.uppcb.com Stone closure order

प्रतिलिपि:- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित ।

1. जिलाधिकारी, सोनभद्र को सादर सूचनार्थ प्रेषित ।
2. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, सोनभद्र को इस निर्देश के साथ प्रेषित कि अपने स्तर से भी कारण बताओ नोटिस की प्रति उद्योग स्वामी को प्राप्त कराते हुए, प्राप्ति एवं जारी कारण बताओ नोटिस के संबंध में उद्योग का अद्यतन निरीक्षण कर स्पष्ट संस्तुति आख्या 15 दिन के अन्दर बोर्ड मुख्यालय प्रेषित करना सुनिश्चित करें।

Atulesh Yadav
मुख्य पर्यावरण अधिकारी, (वृत्त-2)



UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
118731/UPPCB/Sonebhadra(UPPCBRO)/CTO/air/SONBHADRA/202
1

Dated : 19/05/2021

To ,

Shri ANJU RAI
M/s SAI BABA STONE WORKS(Dolostone Mining)
ARAZI NO. 5414GA, AREA-3.43ACRES, VILL. BILLI MARKUNDI, POST-OBRA, TEH.
OBRA, DISTRICT-SONBHADRA(U.P.)
SONBHADRA

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. SAI BABA STONE WORKS(Dolostone Mining)

Reference Application No. 11010704

Dated : 19/05/2021

1. With reference to the application for consent for emission of air pollutants from the plant of M/s SAI BABA STONE WORKS(Dolostone Mining). under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 11/03/2021 to 31/12/2025 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

Ajay Kumar
Sharma
Digitally signed by
Ajay Kumar Sharma
Date: 2021.05.19
13:24:34 +05'30'

For and on behalf of U.P. Pollution Control Board

Chief Environmental Officer (circle-2)

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, UPPCB, Sonhadra with direction to send the compliance report of CTO conditions on quarterly basis.

Ajay Kumar
Sharma
Digitally signed by Ajay Kumar
Sharma
Date: 2021.05.19 13:24:49
+05'30'
Chief Environmental Officer (circle-2)

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Dolo Stone-30000 Cu Meter/Year .
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.
- 3(b) Air Pollution Source Details.

| Air Pollution Source Details | | | | | |
|-------------------------------------|--|---------------------|------------------|--------------------|---|
| S.No | Air Polution Source | Type of Fuel | Stack No. | Parameters | Height |
| 1 | Dust emission during manual mining, transportation and loading/unloading of dolo Stone . | | | Particulate Matter | water sprinkling system and Green Belt for controlling dust emission. |

- 3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

| Emission Quality Details Detail | | | |
|--|-----------------|--------------------|--|
| S.No | Stack No | Parameter | Standard |
| 1 | | Particulate Matter | Ambient Air Standard as per E(P) Act 1986. |

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. This consent is valid for production of Dolo Stone-30000 Cu Meter/Year by opencast and semi mechanized mining in 3.43 Acres leased area at Gata No. 5414 Ga, Village-Billi Markudi, Tehsil-Obra, District-Sonbhadra.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by District Level Environment Impact Assessment Authority (DEIAA) vide letter no. 18/Parya/DEIAA/SBR/2016 dated 18.05.2016 and submit its compliance report to UPPCB.
3. If the lease agreement expires prior to 31-12-2025, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.
4. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
5. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of dolo stone.
6. The transportation of the materials and blasting shall be limited to day hours time only.
7. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
8. Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
9. All trucks, tractors used in transportation of dolo stone shall be covered by canvas sheet to prevent dust emission.
10. The dust suppression measures like water spraying will be done on the haul roads and working areas.
11. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
12. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
13. Industry shall abide by directions given by Hon'ble Court, MoEF&CC, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.
14. Consent fees if revised, shall be payable by industry from the date of its applicability.
15. Industry shall comply with the relevant provisions of Environmental Laws.
16. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

Issued with the permission of competent authority .

Ajay Kumar Digitally signed by Ajay
Kumar Sharma
Sharma Date: 2021.05.19
13:25:05 +05'30'

For and on behalf of U.P. Pollution Control Board .

Chief Environmental Officer (circle-2)



UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. - 120716/UPPCB/Sonebhadra(UPPCBRO)/CTO/water/SONBHADRA/2021

Dated : 19/05/2021

To ,

Shri ANJU RAI

M/s SAI BABA STONE WORKS(Dolostone Mining)

ARAZI NO. 5414GA, AREA-3.43ACRES, VILL. BILLI MARKUNDI, POST-OBRA, TEH.

OBRA, DISTRICT-SONBHADRA(U.P.)

SONBHADRA

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. SAI BABA STONE WORKS(Dolostone Mining)

Reference Application No :11275475

Dated :19/05/2021

- For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. SAI BABA STONE WORKS(Dolostone Mining) is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
- This consent is valid for the period from 11/03/2021 to 31/12/2025 .
- In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

Ajay

Kumar

Sharma

Digitally signed
by Ajay Kumar
Sharma

Date: 2021.05.19
13:17:55 +05'30'

For and on behalf of U.P. Pollution Control Board

Chief Environmental Officer (circle-2)

**Enclosed : As above
(condition of consent):**

Copy to: Regional Officer, UPPCB, Sonhadra with direction to send the compliance report of CTO conditions on quarterly basis.

Ajay Kumar Sharma

Digitally signed by Ajay Kumar
Sharma
Date: 2021.05.19 13:18:24 +05'30'

Chief Environmental Officer (circle-2)

Annexure to Consent issued to M/s.SAI BABA STONE WORKS(Dolostone Mining) vide

Consent Order No. 11275475/ Water

Dated : 19/05/2021

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Dolo Stone-30000 Cu Meter/Year.
2. The quantity of maximum daily effluent discharge should not be more than the following :

| Effluent Discharge Details | | | |
|-----------------------------------|-------------------------|---------------------------------------|---|
| S.No | Kind of Effluent | Maximum daily discharge,KL/day | Treatment facility and discharge point |
| 1 | Domestic | 1.0 KLD | Septic Tank |

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

| Domestic Effluent | | |
|--------------------------|------------------|-----------------|
| S.No | Parameter | Standard |
| | | |

- 4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

| Industrial Effluent | | |
|----------------------------|------------------|-----------------|
| S.No | Parameter | Standard |
| | | |

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .
9. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. This consent is valid for production of Dolo Stone-30000 Cu Meter/Year by opencast and semi mechanized mining in 3.43 Acres leased area at Gata No. 5414 Ga, Village-Billi Markudi, Tehsil-Obra, District-Sonbhadra.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by District Level Environment Impact Assessment Authority (DEIAA) vide letter no. 18/Parya/DEIAA/SBR/2016 dated 18.05.2016 and submit its compliance report to UPPCB.
3. If the lease agreement expires prior to 31-12-2025, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.
4. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
5. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from CGWA.
6. Rain water harvesting system shall be provided to recharge the ground water.
7. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of dolo stone.
8. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
9. The domestic effluent shall be treated through septic tank/soak pit or mobile toilet. Industry shall maintain ZLD.
10. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016 and shall submit details of Hazardous waste disposal in Form-10.
11. Washing process of minerals shall not be permitted.
12. Industry shall abide by directions given by Hon'ble Court, MoEF&CC, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.
13. Consent fees if revised, shall be payable by industry from the date of its applicability.
14. Industry shall comply with the relevant provisions of Environmental Laws.
15. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

Issued with the permission of competent authority .

**Ajay Kumar
Sharma**

Digitally signed by Ajay Kumar
Sharma
Date: 2021.05.19 13:18:42
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For and on behalf of U.P. Pollution Control Board .

Chief Environmental Officer (circle-2)

District Level Environment Impact Assessment Authority, Sonbhadra

Office of the District Magistrate, Sonbhadra

Fax: 05444-224566 E-mail: deiaasonbhadra@gmail.com

Ref. No. \S /Parya/DEIAA/SBR/2016

Date : 18/05/2016

To,

M/s Sai Baba Stone Works
 Partner Smt. Anju Rai
 W/o Sri Dheeraj Rai
 R/o-Billi Markundi, Teh.-Robertsganj,
 And Smt. Shabanam Parveen W/o Sri Nishar Ahmad
 R/o-Chopan, District-Sonbhadra, U.P.



Sub: Regarding Environmental Clearance for proposed Dolostone Mining Project at Gata No. 5414 Ga Village-Billi Markundi, Tehsil-Robertsganj, District-Sonbhadra, U.P. (Leased Area-3.43 Acres)

Dear Sir,

Please refer to your letter dated 15/04/2016 addressed to the Chairman/Secretary, DEIAA, Sonbhadra. The District Level Committee considered the matter in its meeting held on dated 29-04-2016. A presentation was made by the consultant M/s Ind Tech House Consult, Rohini, Delhi, along with the representative of the project proponent, through documents, presentation made during meeting dated 29/04/2016 and reply to the queries raised by the DEIAA SBR, has informed to DEIAA SBR that:

1. The environmental clearance is sought for Dolostone Mining project at Gata No. 5414 Ga Village-Billi Markundi, Tehsil-Robertsganj, District-Sonbhadra, Uttar Pradesh (Leased area-3.43 acres).
2. Mining Lease area was granted by District Magistrate, Sonbhadra vide letter no.-1416/खनिज/2015 दिनांक 04.01.2016
3. 30,000 Cubicmeter Dolostone is proposed to mine annually according to approved mining plan and validity of mining plan is valid up to 5 years from the date of deed execution.
4. The water requirement will be limited to 1.12 KLD from water tanker and borewells for drinking, 7.20 KLD for sprinkling on haulage route for dust suppression and 0.50 KLD for plantation and others.
5. During operation the maximum no. of workers will not be more than 25.
6. The Project activity are not covered under general conditions, because the project belong to B2 Category, under MoEF notification dated 15/01/2016 and 20/01/2016.
7. The mining will be opencast type and carried out semi mechanized.
8. The ultimate depth of mining will be restricted to 30 mtr/water level, whichever is less.
9. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
10. Regarding the project no litigation is pending in any court.

~ 1 ~

11. This project does not attract any of the general conditions applicable on mining project specified in EIA Notification 14/09/2006.
12. The Project proposal falls under B2 Category of MoEF Notification dated 15/01/2016 and 20/01/2016. Based on the above said project, the District Level Environment Impact Assessment Authority (meetings held on dated 29/04/2016) has decided to grant the Environmental Clearance to this project proposal subject to effective implementation of the following general and specific conditions:

General Conditions

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under law.
3. Any addition of the mining area, change of Khasra numbers, enhancement of capacity, change in mining technology, modernization and scope of working shall again required prior environmental clearance as per EIA notification, 2006.
4. No change in the calendar plan including excavation, quantum of mineral and waste shall be made.
5. Mining will be carried out as per the approved mining plan. In case of any violation of mining plan, the Environmental Clearance given by DEIAA, SBR will stand cancelled.
6. Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for RSPM, SPM, SO₂, NO_x monitoring. Location of the stations should be decided based on the meteorological data, topographical feature and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. The monitored data for criteria pollutants shall be regularly up loaded on the company's website and also displayed at website.
7. Data on ambient air quality (RSPM, SPM, SO₂, NO_x) should be regularly submitted to the Regional office, MoEF, Gol, Lucknow and the State Pollution Control Board/Central Pollution Control Board once in six months.
8. Ambient air quality at the boundary of the mine premises shall conform to the norms prescribed in MoEF notification no. GSR/826(E) dt. 16.11.2009.
9. Fugitive dust emissions from all the sources shall be controlled regularly. Water spraying arrangement on haul roads loading and unloading and at transfer point shall be provided and properly maintained.
10. Measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. shall be provided with ear plugs/muffs and health records of the workers shall be maintained.
11. Industrial waste water (workshop and waste water from the mine) should be properly collected, treated so as to conform to the standards prescribed under GSI 422 (E) dated 19th may, 1993 and 31st December, 1993 or as amended from time to time. Oil and grease trap shall be installed before discharge of workshop effluents.



12. Personal working in areas shall be provided with protective respiratory devices like mask and they shall also be imparted adequate training and information on safety and health aspects.
 13. Special measures shall be adopted to prevent the nearby settlements from the impacts of mining activities.
 14. The transportations of the materials shall be limited to day hours time only.
 15. Provision shall be made for the housing the labourers within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
 16. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
 17. The Project Proponent shall inform to the Regional Office, MoEF, Gol, Lucknow and State Pollution Control Board regarding date of financial closures and final approval of the project by the Concerned authorities and the date of start of land development work.
 18. A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat and Municipal Bodies as applicable in the matter.
 19. The Project Proponent has to submit half yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard and soft copy to the DEIAA, SBR. on 1st June and 1st December of each calendar year.
 20. The DEIAA, SBR may alter/modify the above conditions or stipulate any further conditions in the interest of environment protection.
- Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.



Specific Conditions

1. Norms of Transport Department/PWD shall be strictly followed during transportation of minerals.
2. haul road shall be made motorable.
3. Forest NOC shall be obtained prior to start of work.
4. Corporate Social Responsibility (CSR) plan along with budgetary provision of 5% of the total cost shall be prepared and approved by Board of Directors of the company. A copy of resolution as above shall be submitted to the authority along with list of beneficiaries with their mobile nos./address.
5. This environmental Clearance does not create or verify any claim of applicant on the proposed site/activity.
6. This environmental clearance shall be subject to valid lease in favour of project proponent for the proposed mining proposals. In case, the project proponent does not have a valid lease, this environmental clearance shall automatically become null and void.
7. The Environmental clearance will be co-terminus with the mining lease period.

8. No two pits shall be simultaneously worked i.e. before the first is exhausted, reclamation work completed, no mineral bearing area shall be worked.
9. After exhausting the first mine pit and before starting mining operations in the next pit, reclamation and plantation works in the exhausted pit shall be completed so as to ensure that reclamation, forest cover and vegetation are visible during the first year of mining operations in the next pit. This process will follow till the last pit is exhausted. Adequate rehabilitation of mined pit shall be completed before any new ore bearing area is worked for expansion.
10. Adequate buffer zone shall be maintained between two consecutive mineral bearing deposits.
11. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
12. Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/Agriculture Department. Herbs and shrubs shall also form a part of the afforestation programme besides tree plantation. The company shall involve local people for plantation Programme. Details of year wise afforestation programme including rehabilitation of mined out area shall be submitted to the Regional Office, MoEF, Gol, Lucknow and DEIAA SBR every year.
13. Blast vibration study shall be conducted and a observation report submitted to the Regional Office, MoEF, Gol, Lucknow and UPPCB within six months. The report shall also include measures for prevention of blasting associated impact on nearby houses and agricultural fields.
14. Controlled blasting techniques with sequential blasting shall be adopted. Blasting shall be carried out in the day time only.
15. Appropriate arrangement for shelter and drinking water for the mining workers to be ensured at the mining site.
16. Maintenance of village roads used for transportation of minerals are to be done by the company regularly at its own expenses. The roads shall be block topped.
17. Rain water harvesting shall be undertaken to recharge the ground water source.
18. Status of implementation shall be submitted to the Regional Office, MoEF, Gol, Lucknow, UP Pollution Control Board and DEIAA SBR within six months thereafter every year from the next consequent year.
19. Measures for prevention and control of soil erosion and management of silt to be undertaken. Protection of dumps against erosion shall be carried out with textile matting or other suitable material, and thick plantation of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.
20. Trenches/garland drains shall be constructed at foot of dumps and coco fibre installed at regular intervals to arrest silt from being carried to water bodies. Adequate number of Check Dams and Gully Plugs shall be constructed at regular intervals. Seasonal/perennial nallahs, if any flowing through the ML area and silts are to be De-silting at regular intervals shall be carried out.
21. Garland drain of appropriate size, gradient and length shall be constructed for each mine pit and for waste dump and sump capacity shall be designed keeping



safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide adequate retention period to allow proper setting of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de-silted at regular intervals.

22. Ground and surface water, if any in and near the core zone (within 5.0 km of the lease) shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the Regional Office, MoEF, Gol, Lucknow, U.P. Pollution Control Board and DEIAA SBR regularly. Further, monitoring points shall be located between the mine and drainage in the direction of flow of ground water shall be set up and records maintained.
23. Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Regional Office, MoEF, Gol, Lucknow, U.P. Pollution Control Board and DEIAA SBR regularly.
24. Baseline data for ambient air quality shall be generated and maintained and RSPM level in ambient air in the nearby human habitation (villages) shall also be monitored along with other parameters.
25. Transportation of minerals shall be done by covering the trucks with tarpaulin or other suitable mechanism so that no spillage of mineral/dust takes place.
26. Occupational health and safety measures for the workers including identification of work related health hazards, training on malaria eradication, HIV, and health effects on exposure to mineral dust etc. shall be carried out. Periodic monitoring of exposure to respirable mineral dust on the workers shall be conducted and records maintained including health records of the workers. Awareness programme for workers on impact of mining on their health and precautionary measures like use of personal equipments etc. shall be carried out periodically. Review of impact of various health measures shall be conducted followed by follow up action wherever required.
27. The project proponent will ensure for providing employment to local people as per requirement, necessary protection measures around the mine pit and waste dump and garland drain around the mine pit and waste dump.
28. Top soil/solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of mined out area. Top soil shall be separately stacked for utilization later for reclamation and shall not be stacked along with over burden.
29. Over burden (OB) shall be stacked at earmarked dump site (s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 20 m, each stage shall preferably be of maximum 10 m and overall slope of the dump shall not exceed 35°. The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface run off.



30. Monitoring and management of rehabilitated areas shall continue till the vegetation becomes self sustaining. Compliance status shall be submitted to Regional Office, MoEF, Gol, Lucknow, U.P. Pollution Control Board and DEIA SBR on six monthly basis.
31. Slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by Indian Bureau of Mines.
32. Permission for abstraction of ground water shall be taken from Central Ground Water Board. Regular monitoring of ground and surface water sources for level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year i.e.-monsoon (April-May), Monsoon (August post-monsoon (November) and winter (January) and the data thus collected shall be regularly sent to MoEF, Central Ground Water Authority and Regional Director, Central Ground Water Board.
33. The waste water from the mine shall be treated to conform to the prescribed standards before discharging in to the natural stream. The discharged water from the Tailing Dam, if any shall be regularly monitored and report submitted to the Regional Office, Ministry of Environment & Forest, Gol, Lucknow, Central Pollution Control Board and the State Pollution Control Board.
34. Hydro geological study of the area shall be reviewed by the project proponent annually. In case adverse effect on ground water quality and quantity is observed mining shall be stopped and resumed only after mitigating steps to contain any adverse impact on ground water is implemented.
35. Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of minerals and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments. The vehicles transporting minerals shall be covered with a tarpaulin or other suitable enclosures so that no dust particles/fine matters escape during the course of transportation. No overloading of minerals for transportation shall be committed. The trucks transporting minerals shall not pass through wild life sanctuary, if any in the study area.
36. Prior permission from the Competent Authority shall be obtained for extraction of ground water, if any.
37. A final mine closure plan, along with details of Corpus Fund, shall be submitted to the Regional Office, Ministry of Environment & Forest, Gol, Lucknow and U.P. Pollution Control Board 5 years in advance of final mine closure for approval.
38. Project proponent shall explore the possibility of using solar energy where ever possible.
39. Commitment towards CSR has to be followed strictly.
40. Regular health check-up record of the mine workers has to be maintained at site in a proper register. It should be made available for inspection whenever asked.
41. Project Proponent has to strictly follow the directions/guidelines issued by MoEF, CPCB and other Govt. Agencies from time to time.
42. The blasting will be done only after getting the permission from the Mining-Department.



You are also directed to ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership of the proposed site, this permission shall automatically deem to be cancelled.

The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The Project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance.

The DEIAA SBR/MoEF reserves the right to revoke the environmental clearance, if any conditions stipulated are not implemented to the satisfaction of DEIAA SBR/MoEF. DEIAA SBR may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provision of Gazette Notification No. S.O. 1533 (E) dated 14-09-2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.



(Kailash Singh)
S.D.M. (Sadar),

Member-Secretary,
DEIAA Sonbhadra, U.P.
dated as above.

No. / /Parya/DEIAA/SBR/...../...../2016

Copy for information and necessary action to:

- 1- The Principal Secretary, Environment, Govt. of U.P., Lucknow.
- 2- The Principal Secretary, Geology and Mining, Govt. of U.P., Lucknow .
- 3- Director, Environment, Bibhuti Khand, Gomati Nagar, Lucknow.
- 4- Director, Geology and Mining, Lucknow.
- 5- District Magistrate, Sonbhadra.
- 6- Divisional Forest Officer, Sonbhadra .
- 7- Divisional Forest Officer, Kaimur Wild Life, Mirzapur.
- 8- Additional District Magistrate, Sonbhadra .
- 9- Sub Divisional Magistrate (Sadar), Sonbhadra.
- 10- Regional Pollution Control Officer, Sonbhadra.
- 11- District Mining Officer, Sonbhadra.
- 12- NIC Sonbhadra to upload on website.

(Kailash Singh)
S.D.M. (Sadar),
Member-Secretary,
DEIAA Sonbhadra, U.P.



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क्षेत्रीय कार्यालय,
REGIONAL OFFICE,
उ०प्र० प्रदूषण नियंत्रण बोर्ड
U.P. POLLUTION CONTROL BOARD
सोनभद्र
SONBHADRA



संदर्भ संख्या:-

Ref.No.: G0993/S-1263/2024

दिनांक:-

Date: 09.11.2024

सेवा में,

मुख्य पर्यावरण अधिकारी (वृत्त-2),
उ०प्र० प्रदूषण नियंत्रण बोर्ड,
लखनऊ।

विषय:- मेसर्स साई बाबा स्टोन वर्क्स (डोलो स्टोन माइनिंग प्रोजेक्ट), आराजी संख्या-5414ग (लीज एरिया 3.43 एकड़), ग्राम-बिल्ली-मारकुण्डी, पोस्ट एवं तहसील-ओबरा, जनपद-सोनभद्र के विरुद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 (यथासंशोधित) के अर्न्तगत नोटिस/निर्देश दिये जाने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक का संदर्भ ग्रहण करने का कष्ट करें। उक्त संदर्भित खनन परियोजना मा० राष्ट्रीय हरित अधिकरण में विचाराधीन ओ०ए० संख्या-1050/2024 ऋतिशा गोंड पुत्री गोपाल गोंड बनाम यूनियन ऑफ इण्डिया एवं अन्य प्रकरण में आच्छादित है। मा० राष्ट्रीय हरित अधिकरण से प्राप्त निर्देशों के अनुपालन हेतु उपरोक्त खनन परियोजना का निरीक्षण इस कार्यालय के प्राधिकारियों द्वारा दिनांक-08.11.2024 को किया गया। संलग्न निरीक्षण आख्यानुसार निरीक्षण के समय माइनिंग प्रतिनिधि के रूप में श्री जे०पी० सिंह मैनेजर (मोबाइल नं०-9936222595) उपस्थित थे तथा माइनिंग का संचालन अस्थाई रूप से बन्द पाया गया (छायाप्रति संलग्न)।

अतः उपरोक्त वर्णित तथ्यों को दृष्टिगत रखते हुए उक्त संदर्भित खनन परियोजना मेसर्स साई बाबा स्टोन वर्क्स (डोलो स्टोन माइनिंग प्रोजेक्ट), आराजी संख्या-5414ग (लीज एरिया 3.43 एकड़), ग्राम-बिल्ली-मारकुण्डी, पोस्ट एवं तहसील-ओबरा, जनपद-सोनभद्र का संचालन अस्थाई रूप से बन्द होने के कारण तथा राज्य प्रदूषण नियंत्रण बोर्ड से जारी सहमति शर्तों का अनुपालन नहीं किये जाने के कारण बोर्ड मुख्यालय स्तर से सहमति शर्तों का अनुपालन किये जाने तक माइनिंग का कार्य बन्द रखे जाने के सम्बन्ध में विरुद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 (यथासंशोधित) के अर्न्तगत नोटिस/निर्देश निर्गत किये जाने की संस्तुति की जाती है।

संलग्नक:-यथोपरि।

भवदीय,

(ऋतेश कुमार तिवारी)
क्षेत्रीय अधिकारी



संदर्भ सं०

Ref. No.

सेवा में,

119802

सी-2/वायु-564/सोनभद्र/24

दिनांक

Date

12-11-24

पंजीकृत

मैसर्स साई बाबा स्टोन वर्क्स (डोलो स्टोन माइनिंग प्रोजेक्ट),
आराजी संख्या-5414ग (लीज एरिया 3.43 एकड़), ग्राम-बिल्ली-मारकुण्डी, पोस्ट एवं तहसील-ओबरा,
जनपद-सोनभद्र।

यह कि उद्योग मै० साई बाबा स्टोन वर्क्स (डोलो स्टोन माइनिंग प्रोजेक्ट), आराजी संख्या-5414ग (लीज एरिया 3.43 एकड़), ग्राम-बिल्ली-मारकुण्डी, पोस्ट एवं तहसील-ओबरा, जनपद-सोनभद्र जिसे आगे उद्योग कहा जायेगा, खनन परियोजना का खनिज बिल्डिंग स्टोन (डोलो स्टोन) के उत्पादन हेतु उपरोक्त वर्णित स्थल पर स्थापित/संचालित है तथा जिसके द्वारा वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 की धारा 21 के अन्तर्गत राज्य बोर्ड से पूर्व सहमति लिया जाना तथा सहमति शर्तों का पालन किया जाना अनिवार्य है।

यह कि परियोजना मा० राष्ट्रीय हरित अधिकरण में विचाराधीन ओ०ए० संख्या-1050/2024 ऋतिशा गोंड पुत्री गोपाल गोंड बनाम यूनियन ऑफ इण्डिया एवं अन्य प्रकरण में आच्छादित है। मा० राष्ट्रीय हरित अधिकरण से प्राप्त निर्देशों के अनुपालन हेतु उपरोक्त खनन परियोजना का निरीक्षण दिनांक 08.11.2024 को किया गया। (छायाप्रति संलग्न) क्षेत्रीय अधिकारी सोनभद्र के पत्र दिनांक 09.11.2024 के साथ प्राप्त हुई है। निरीक्षण आख्यानानुसार खनन परियोजना को राज्य बोर्ड के ऑनलाईन संदर्भ संख्या-118731/Uppcb/Sonebhadra (Uppcbro)/CTO/air/SONBHADRA/2021 दिनांक-19.05.2021 द्वारा दिनांक 31.12.2025 तक तथा संदर्भ संख्या-120716/Uppcb/ Sonebhadra(Uppcbro)/CTO/water/SONBHADRA/2021 दिनांक 19.05.2021 द्वारा दिनांक-31.12.2025 तक की अवधि हेतु सहमति जल एवं वायु आदेश निर्गत है। निरीक्षण के समय माइनिंग का संचालन अस्थाई रूप से बन्द पाया गया। खनन परियोजना के चारों ओर जिओ को-आर्डिनेट्स अंकित पिलर स्थापित नहीं पाये गये। लीज क्षेत्र के सीमा के चारों तरफ फेन्सिंग निरीक्षण के समय स्थापित नहीं पायी गयी। तथा माइनिंग स्थल पर वॉटर स्प्रिंकलर की व्यवस्था स्थापित नहीं पायी गयी। उक्त खनन परियोजना क्षेत्र के चारों तरफ Adequate Plantation विकसित नहीं पाया गया। निरीक्षण के समय खनन परियोजना में डस्ट सप्रेसन हेतु व्यवस्था स्थापित नहीं पायी गयी। उक्त खनन परियोजना में घरेलू वहिस्राव के निस्तारण हेतु सेंट्रिक टैंक की व्यवस्था स्थापित नहीं पायी गयी। परियोजना द्वारा राज्य बोर्ड से निर्गत सहमति आदेश दिनांक 19.05.2021 में अधिरोपित शर्तों का अनुपालन नहीं किया जा रहा है। इस प्रकार उद्योग द्वारा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 (यथासंशोधित) के आज्ञापक प्राविधानों का उल्लंघन किया जा रहा है।

क्षेत्रीय अधिकारी, सोनभद्र के पत्र दिनांक 09.11.2024 द्वारा उद्योग के विरुद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 (यथासंशोधित) की धारा 31-ए के अन्तर्गत नोटिस निर्गत किये जाने की संस्तुति की गयी है।

अतः उपरोक्त वर्णित तथ्यों के दृष्टिगत सक्षम अधिकारी के अनुमोदनोपरान्त उद्योग के विरुद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 (यथासंशोधित) की धारा 21(4) सपटित धारा-31ए के अन्तर्गत निम्नानुसार कारण बताओ नोटिस जारी किया जाता है :-

1. यह कि क्यों न उद्योग मै० साई बाबा स्टोन वर्क्स (डोलो स्टोन माइनिंग प्रोजेक्ट), आराजी संख्या-5414ग (लीज एरिया 3.43 एकड़), ग्राम-बिल्ली-मारकुण्डी, पोस्ट एवं तहसील-ओबरा, जनपद-सोनभद्र को राज्य बोर्ड द्वारा जारी संचालनार्थ सहमति (सी०टी०ओ०) को रिवोक कर दिया जाए।
2. यह कि क्यों न उद्योग मै० साई बाबा स्टोन वर्क्स (डोलो स्टोन माइनिंग प्रोजेक्ट), आराजी संख्या-5414ग (लीज एरिया 3.43 एकड़), ग्राम-बिल्ली-मारकुण्डी, पोस्ट एवं तहसील-ओबरा, जनपद-सोनभद्र की संचालन प्रक्रिया को बंद रखे जाने के निर्देश जारी कर दिया जाए।
3. यह कि क्यों न सक्षम अधिकारियों को निर्देशित कर दिया जाए कि आपकी औद्योगिक इकाई को मिलने वाली विद्युत आपूर्ति एवं जल आपूर्ति का विच्छेदन करने के साथ-साथ अन्य सुविधाओं को तात्कालिक प्रभाव से बंद कर दिया जाए।

उपरोक्त के संबंध में अपना स्पष्टीकरण 15 दिन के अंदर बोर्ड में प्रस्तुत करना सुनिश्चित करें अन्यथा उपरोक्त निर्देशों की पुष्टि कर दी जाएगी जिसका सम्पूर्ण उत्तरदायित्व स्वयं आपका होगा।

संलग्नक: यथोपरि।

सक्षम अधिकारी के अनुमोदनोपरान्त निर्गत।

Arun Kumar Yadav
मुख्य पर्यावरण अधिकारी, (वृत्त-2)

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,

लखनऊ - 226 010

दूरभाष : 0522-2720828, 2720831

फैक्स : 0522-2720764, 2720676

ई-मेल : info@uppcb.in

वेबसाइट : www.uppcb.com

T.C.-12 V, Vibhuti Khand, Gomti Nagar,

Lucknow - 226 010

Phone : 0522-2720828, 2720831

Fax : 0522-2720764, 2720676

E-mail : info@uppcb.in

Website : www.uppcb.com Chemical do order



प्रतिलिपि:- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित ।

1. जिलाधिकारी, सोनभद्र ।
2. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, सोनभद्र को इस निर्देश के साथ प्रेषित कि अपने स्तर से भी कारण बताओ नोटिस की प्रति उद्योग स्वामी को प्राप्त कराते हुए, पावती एवं जारी कारण बताओ नोटिस के संबंध में उद्योग का अद्यतन निरीक्षण कर आख्या 15 दिन के अन्दर बोर्ड मुख्यालय प्रेषित करना सुनिश्चित करें।


मुख्य पर्यावरण अधिकारी, (वृत्त-2)



UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
118730/UPPCB/Sonebhadra(UPPCBRO)/CTO/air/SONBHADRA/202
1

Dated : 19/05/2021

To ,

Shri ANJU RAI

M/s MAA KAMAKHYA STONE WORKS(Dolostone Mining)

ARAZI NO. 5405KHA,5406,5407KA AND 5411, AREA-3.99 ACRES, VILL. BILLI

MARKUNDI, POST-OBRA, TEH. OBRA, DISTRICT-SONBHADRA(U.P.)-231219

SONBHADRA

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. MAA KAMAKHYA STONE WORKS(Dolostone Mining)

Reference Application No. 11010692

Dated : 19/05/2021

1. With reference to the application for consent for emission of air pollutants from the plant of M/s MAA KAMAKHYA STONE WORKS(Dolostone Mining). under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 11/03/2021 to 31/12/2025 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

Ajay Kumar Digitally signed by
Sharma Ajay Kumar Sharma
 Date: 2021.05.19
 13:21:39 +05'30'

For and on behalf of U.P. Pollution Control Board

Chief Environmental Officer (circle-2)

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, UPPCB, Sonhadra with direction to send the compliance report of CTO conditions on quarterly basis.

Ajay Kumar Digitally signed by Ajay Kumar
Sharma Sharma
 Date: 2021.05.19 13:21:55 +05'30'
Chief Environmental Officer (circle-2)

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Dolo Stone-30000 Cu Meter/Year.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.
- 3(b) Air Pollution Source Details.

| Air Pollution Source Details | | | | | |
|-------------------------------------|--|---------------------|------------------|--------------------|---|
| S.No | Air Polution Source | Type of Fuel | Stack No. | Parameters | Height |
| 1 | Dust emission during manual mining, transportation and loading/unloading of dolo Stone . | | | Particulate Matter | water sprinkling system and Green Belt for controlling dust emission. |

- 3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

| Emission Quality Details Detail | | | |
|--|-----------------|--------------------|--|
| S.No | Stack No | Parameter | Standard |
| 1 | | Particulate Matter | Ambient Air Standard as per E(P) Act 1986. |

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. This consent is valid for production of Dolo Stone-30000 Cu Meter/Year by opencast and semi mechanized mining in 3.43 Acres leased area at Gate No. 5405 Kha, 5406, 5407 Ka & 5411 Village-Billi Markundi, Tehsil-Obra, District-Sonebhadra, Uttar Pradesh.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by District Level Environment Impact Assessment Authority (DEIAA) vide letter no. 16/Parya/DEIAA/SBR/2016 dated 18.05.2016 and submit its compliance report to UPPCB.
3. If the lease agreement expires prior to 31-12-2025, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.
4. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
5. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of dolo stone.
6. The transportation of the materials and blasting shall be limited to day hours time only.
7. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
8. Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
9. All trucks, tractors used in transportation of dolo stone shall be covered by canvas sheet to prevent dust emission.
10. The dust suppression measures like water spraying will be done on the haul roads and working areas.
11. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
12. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
13. Industry shall abide by directions given by Hon'ble Court, MoEF&CC, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.
14. Consent fees if revised, shall be payable by industry from the date of its applicability.
15. Industry shall comply with the relevant provisions of Environmental Laws.
16. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

Issued with the permission of competent authority .

**Ajay Kumar
Sharma**

Digitally signed by Ajay
Kumar Sharma
Date: 2021.05.19 13:22:08
+05'30'

For and on behalf of U.P. Pollution Control Board .

Chief Environmental Officer (circle-2)



UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. - 120713/UPPCB/Sonebhadra(UPPCBRO)/CTO/water/SONBHADRA/2021

Dated : 19/05/2021

To ,

Shri ANJU RAI

M/s MAA KAMAKHYA STONE WORKS(Dolostone Mining)

ARAZI NO. 5405KHA,5406,5407KA AND 5411, AREA-3.99 ACRES, VILL. BILLI

MARKUNDI, POST-OBRA, TEH. OBRA, DISTRICT-SONBHADRA(U.P.)-231219

SONBHADRA

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. MAA KAMAKHYA STONE WORKS(Dolostone Mining)

Reference Application No :11275370

Dated :19/05/2021

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. MAA KAMAKHYA STONE WORKS(Dolostone Mining) is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 11/03/2021 to 31/12/2025 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

Ajay Kumar Sharma
 Digitally signed by
 Ajay Kumar Sharma
 Date: 2021.05.19
 13:14:57 +05'30'

For and on behalf of U.P. Pollution Control Board

Chief Environmental Officer (circle-2)

**Enclosed : As above
 (condition of consent):**

Copy to: Regional Officer, UPPCB, Sonhadra with direction to send the compliance report of CTO conditions on quarterly basis.

Ajay Kumar Sharma
 Digitally signed by Ajay Kumar
 Sharma
 Date: 2021.05.19 13:15:16 +05'30'
Chief Environmental Officer (circle-2)

Annexure to Consent issued to M/s.MAA KAMAKHYA STONE WORKS(Dolostone Mining) vide

Consent Order No. 11275370/ Water

Dated : 19/05/2021

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Dolo Stone-30000 Cu Meter/Year.
2. The quantity of maximum daily effluent discharge should not be more than the following :

| Effluent Discharge Details | | | |
|-----------------------------------|-------------------------|---------------------------------------|---|
| S.No | Kind of Effluent | Maximum daily discharge,KL/day | Treatment facility and discharge point |
| 1 | Domestic | 1.0 KLD | Septic Tank |

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

| Domestic Effluent | | |
|--------------------------|------------------|-----------------|
| S.No | Parameter | Standard |
| | | |

- 4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

| Industrial Effluent | | |
|----------------------------|------------------|-----------------|
| S.No | Parameter | Standard |
| | | |

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .
9. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. This consent is valid for production of Dolo Stone-30000 Cu Meter/Year by opencast and semi mechanized mining in 3.43 Acres leased area at Gate No. 5405 Kha, 5406, 5407 Ka & 5411 Village-Billi Markundi, Tehsil-Obra, District-Sonebhadra, Uttar Pradesh.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by District Level Environment Impact Assessment Authority (DEIAA) vide letter no. 16/Parya/DEIAA/SBR/2016 dated 18.05.2016 and submit its compliance report to UPPCB.
3. If the lease agreement expires prior to 31-12-2025, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.
4. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
5. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from CGWA.
6. Rain water harvesting system shall be provided to recharge the ground water.
7. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of dolo stone.
8. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
9. The domestic effluent shall be treated through septic tank/soak pit or mobile toilet. Industry shall maintain ZLD.
10. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016 and shall submit details of Hazardous waste disposal in Form-10.
11. Washing process of minerals shall not be permitted.
12. Industry shall abide by directions given by Hon'ble Court, MoEF&CC, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.
13. Consent fees if revised, shall be payable by industry from the date of its applicability.
14. Industry shall comply with the relevant provisions of Environmental Laws.
15. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

Issued with the permission of competent authority .

Ajay Kumar Digitally signed by
Sharma Ajay Kumar Sharma
 Date: 2021.05.19
 For and on behalf of U.P. Pollution Control Board

Chief Environmental Officer (circle-2)

District Level Environment Impact Assessment Authority, Sonbhadra

Office of the District Magistrate, Sonbhadra

Fax: 05444-224566 E-mail: deiaasonbhadra@gmail.com

Ref. No. 16 /Parya/DEIAA/SBR/2016

Date: 18/05/2016

To,

M/s Maa Kamakhya Stone Works
 Partner Smt. Anju Rai
 W/o Sri Dheeraj Rai
 R/o-Billi Markundi, Teh.-Robertsganj,
 District-Sonebhadra, U.P.



Sub: Regarding Environmental Clearance for proposed Dolostone Mining Project at Gata No. 5405 Kha, 5406, 5407 Ka & 5411 Village-Billi Markundi, Tehsil-Robertsganj, Sonbhadra, U.P. (Leased Area-3.99 Acres)

Dear Sir,

Please refer to your letter dated 15/04/2016 addressed to the Chairman/Secretary, DEIAA, Sonbhadra. The District Level Committee considered the matter in its meeting held on dated 29-04-2016. A presentation was made by the consultant M/s Ind Tech House Consult, Rohini, Delhi, along with the representative of the project proponent, through documents, presentation made during meeting dated 29/04/2016 and reply to the queries raised by the DEIAA SBR, has informed to DEIAA SBR that:

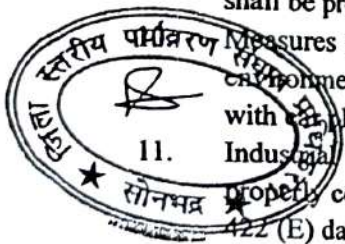
1. The environmental clearance is sought for Dolostone Mining project at Gata No. 5405 Kha, 5406, 5407 Ka & 5411 Village-Billi Markundi, Tehsil-Robertsganj, District-Sonebhadra, Uttar Pradesh (Leased area-3.99 acres).
2. Mining Lease area was granted by District Magistrate, Sonbhadra vide letter no.-1417 /खनिज/2015 दिनांक 04.01.2016
3. 30,000 Cubicmeter Dolostone is proposed to mine annually according to approved mining plan and validity of mining plan is valid up to 5 years from the date of deed execution.
4. The water requirement will be limited to 1.12 KLD from water tanker and borewells for drinking, 2.40 KLD for sprinkling on haulage route for dust suppression and 0.50 KLD for plantation and others.
5. During operation the maximum no. of workers will not be more than 25.
6. The Project activity are not covered under general conditions, because its belong to B2 Category, under MoEF notification dated 15/01/2016 and 20/01/2016.
7. The mining will be opencast type and carried out semi mechanized.
8. The ultimate depth of mining will be restricted to 30 mtr/water level, whichever is less.
9. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
10. Regarding the project no litigation is pending in any court.
11. This project does not attract any of the general conditions applicable on mining project specified in EIA Notification 14/09/2006.

~ 1 ~

12. The Project proposal falls under B2 Category of MoEF Notification dated 15/01/2016 and 20/01/2016. Based on the above said project, the District Level Environment Impact Assessment Authority (meetings held on dated 29/04/2016) has decided to grant the Environmental Clearance to this project proposal subject to effective implementation of the following general and specific conditions:

General Conditions

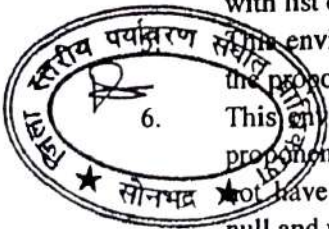
1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under law.
3. Any addition of the mining area, change of Khasra numbers, enhancement of capacity, change in mining technology, modernization and scope of working shall again required prior environmental clearance as per EIA notification, 2006.
4. No change in the calendar plan including excavation, quantum of mineral and waste shall be made.
5. Mining will be carried out as per the approved mining plan. In case of any violation of mining plan, the Environmental Clearance given by DEIAA, SBR will stand cancelled.
6. Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for RSPM, SPM, SO₂, NO_x monitoring. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. The monitored data for criteria pollutants shall be regularly up loaded on the company's website and also displayed at website.
7. Data on ambient air quality (RSPM, SPM, SO₂, NO_x) should be regularly submitted to the Regional office, MoEF, GoI, Lucknow and the State Pollution Control Board/Central Pollution Control Board once in six months.
8. Ambient air quality at the boundary of the mine premises shall conform to the norms prescribed in MoEF notification no. GSR/826(E) dt. 16.11.2009.
9. Fugitive dust emissions from all the sources shall be controlled regularly. Water spraying arrangement on haul roads loading and unloading and at transfer points shall be provided and properly maintained.
10. Measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. shall be provided with earplugs/muffs and health records of the workers shall be maintained.
11. Industrial waste water (workshop and waste water from the mine) should be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th may, 1993 and 31st December, 1993 or as amended from time to time. Oil and grease trap shall be installed before discharge of workshop effluents.
12. Personal working in areas shall be provided with protective respiratory devices like mask and they shall also be imparted adequate training and information on safety and health aspects.
13. Special measures shall be adopted to prevent the nearby settlements from the impacts of mining activities.
14. The transportations of the materials shall be limited to day hours time only.



15. Provision shall be made for the housing the labourers within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
16. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
17. The Project Proponent shall inform to the Regional Office, MoEF, Gol, Lucknow and State Pollution Control Board regarding date of financial closures and final approval of the project by the Concerned authorities and the date of start of land development work.
18. A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat and Municipal Bodies as applicable in the matter.
19. The Project Proponent has to submit half yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard and soft copy to the DEIAA, SBR. on 1st June and 1st December of each calendar year.
20. The DEIAA, SBR may alter/modify the above conditions or stipulate any further conditions in the interest of environment protection.
21. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

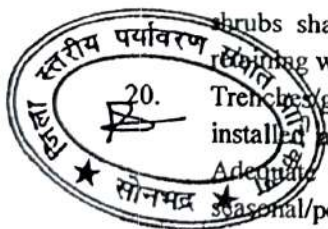
Specific Conditions

1. Norms of Transport Department/PWD shall be strictly followed during transportation of minerals.
2. haul road shall be made motorable.
3. Forest NOC shall be obtained prior to start of work.
4. Corporate Social Responsibility (CSR) plan along with budgetary provision of 5% of the total cost shall be prepared and approved by Board of Directors of the company. A copy of resolution as above shall be submitted to the authority along with list of beneficiaries with their mobile nos./address.
5. This environmental Clearance does not create or verify any claim of applicant on the proposed site/activity.
6. This environmental clearance shall be subject to valid lease in favour of project proponent for the proposed mining proposals. In case, the project proponent does not have a valid lease, this environmental clearance shall automatically become null and void.
7. The Environmental clearance will be co-terminus with the mining lease period.
8. No two pits shall be simultaneously worked i.e. before the first is exhausted and reclamation work completed, no mineral bearing area shall be worked.
9. After exhausting the first mine pit and before starting mining operations in the next pit, reclamation and plantation works in the exhausted pit shall be completed so as to ensure that reclamation, forest cover and vegetation are visible during the first year of mining operations in the next pit. This process will follow till the last pit is

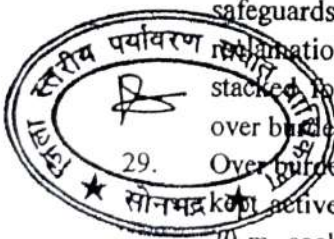


exhausted. Adequate rehabilitation of mined pit shall be completed before any new ore bearing area is worked for expansion.

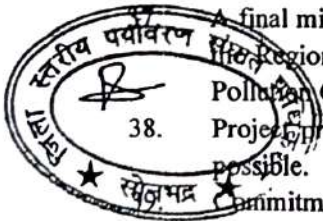
10. Adequate buffer zone shall be maintained between two consecutive mineral bearing deposits.
11. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
12. Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/Agriculture Department. Herbs and shrubs shall also form a part of afforestation programme besides tree plantation. The company shall involve local people for plantation Programme. Details of year wise afforestation programme including rehabilitation of mined out area shall be submitted to the Regional Office, MoEF, Gol, Lucknow and DEIAA SBR every year.
13. Blast vibration study shall be conducted and a observation report submitted to the the Regional Office, MoEF, Gol, Lucknow and UPPCB within six months. The report shall also include measures for prevention of blasting associated impact on nearby houses and agricultural fields.
14. Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the day time only.
15. Appropriate arrangement for shelter and drinking water for the mining workers has to be ensured at the mining site.
16. Maintenance of village roads used for transportation of minerals are to be done by the company regularly at its own expenses. The roads shall be block topped.
17. Rain water harvesting shall be undertaken to recharge the ground water source.
18. Status of implementation shall be submitted to the Regional Office, MoEF, Gol, Lucknow, UP Pollution Control Board and DEIAA SBR within six months and thereafter every year from the next consequent year.
19. Measures for prevention and control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion shall be carried out with geo textile matting or other suitable material, and thick plantation of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.
20. Trenches/garland drains shall be constructed at foot of dumps and coco filters installed at regular intervals to arrest silt from being carried to water bodies. Adequate number of Check Dams and Gully Plugs shall be constructed across seasonal/perennial nallahs, if any flowing through the ML area and silts arrested. De-silting at regular intervals shall be carried out.
21. Garland drain of appropriate size, gradient and length shall be constructed for both mine pit and for waste dump and sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide adequate retention period to allow proper setting of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de-silted at regular intervals.



22. Ground and surface water, if any in and near the core zone (within 5.0 km of the lease) shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the Regional Office, MoEF, Gol, Lucknow, U.P. Pollution Control Board and DEIAA SBR regularly. Further, monitoring points shall be located between the mine and drainage in the direction of flow of ground water shall be set up and records maintained.
23. Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Regional Office, MoEF, Gol, Lucknow, U.P. Pollution Control Board and DEIAA SBR regularly.
24. Baseline data for ambient air quality shall be generated and maintained and RSPM level in ambient air in the nearby human habitation (villages) shall also be monitored along with other parameters.
25. Transportation of minerals shall be done by covering the trucks with tarpaulin or other suitable mechanism so that no spillage of mineral/dust takes place.
26. Occupational health and safety measures for the workers including identification of work related health hazards, training on malaria eradication, HIV, and health effects on exposure to mineral dust etc. shall be carried out. Periodic monitoring for exposure to respirable mineral dust on the workers shall be conducted and records maintained including health records of the workers. Awareness programme for workers on impact of mining on their health and precautionary measures like use of personal equipments etc. shall be carried out periodically. Review of impact of various health measures shall be conducted followed by follow up action wherever required.
27. The project proponent will ensure for providing employment to local people as per requirement, necessary protection measures around the mine pit and waste dump and garland drain around the mine pit and waste dump.
28. Top soil/solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of mined out area. Top soil shall be separately stacked for utilization later for reclamation and shall not be stacked along with over burden.
29. Over burden (OB) shall be stacked at earmarked dump site (s) only and shall not be active for long period. The maximum height of the dump shall not exceed 20 m, each stage shall preferably be of maximum 10 m and overall slope of the dump shall not exceed 35° . The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface run off.
30. Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self sustaining. Compliance status shall be submitted to the Regional Office, MoEF, Gol, Lucknow, U.P. Pollution Control Board and DEIAA SBR on six monthly basis.



31. Slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by Indian Bureau of Mines.
 32. Permission for abstraction of ground water shall be taken from Central Ground Water Board. Regular monitoring of ground and surface water sources for level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year i.e.-monsoon (April-May), Monsoon (August), post-monsoon (November) and winter (January) and the data thus collected shall be regularly sent to MoEF, Central Ground Water Authority and Regional Director, Central Ground Water Board.
 33. The waste water from the mine shall be treated to conform to the prescribed standards before discharging in to the natural stream. The discharged water from the Tailing Dam, if any shall be regularly monitored and report submitted to the Regional Office, Ministry of Environment & Forest, Gol, Lucknow, Central Pollution Control Board and the State Pollution Control Board.
 34. Hydro geological study of the area shall be reviewed by the project proponent annually. In case adverse effect on ground water quality and quantity is observed mining shall be stopped and resumed only after mitigating steps to contain any adverse impact on ground water is implemented.
 35. Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of minerals and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments. The Vehicles transporting minerals shall be covered with a tarapaulin or other suitable enclosures so that no dust particles/fine matters escape during the course of transportation. No overloading of minerals for transportation shall be committed. The trucks transporting minerals shall not pass through wild life sanctuary, if any in the study area.
 36. Prior permission from the Competent Authority shall be obtained for extraction of ground water, if any.
- A final mine closure plan, along with details of Corpus Fund, shall be submitted to Regional Office, Ministry of Environment & Forest, Gol, Lucknow and U.P. Pollution Control Board 5 years in advance of final mine closure for approval.
38. Project proponent shall explore the possibility of using solar energy where ever possible.
 39. Commitment towards CSR has to be followed strictly.
 40. Regular health check-up record of the mine workers has to be maintained at site in a proper register. It should be made available for inspection whenever asked.
 41. Project Proponent has to strictly follow the directions/guidelines issued by MoEF, CPCB and other Govt. Agencies from time to time.
 42. The blasting will be done only after getting the permission from the Mining-Department.



You are also directed to ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership of the proposed site, this permission shall automatically deem to be cancelled.

The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The Project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance.

The DEIAA SBR/MoEF reserves the right to revoke the environmental clearance, if any conditions stipulated are not implemented to the satisfaction of DEIAA SBR/MoEF. DEIAA SBR may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provision of Gazette Notification No. S.O. 1533 (E) dated 14-09-2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.



No. /Parya/DEIAA/SBR/...../2016

(Kailash Singh)
18.5.16
(Kailash Singh)
S.D.M. (Sadar),
Member-Secretary,
DEIAA Sonbhadra, U.P.
dated as above.

Copy for information and necessary action to:

- 1- The Principal Secretary, Environment, Govt. of U.P., Lucknow.
- 2- The Principal Secretary, Geology and Mining, Govt. of U.P., Lucknow .
- 3- Director, Environment, Bibhuti Khand, Gomati Nagar, Lucknow.
- 4- Director, Geology and Mining, Lucknow.
- 5- District Magistrate, Sonbhadra.
- 6- Divisional Forest Officer, Sonbhadra .
- 7- Divisional Forest Officer, Kaimur Wild Life, Mirzapur.
- 8- Additional District Magistrate, Sonbhadra .
- 9- Sub Divisional Magistrate (Sadar), Sonbhadra.
- 10- Regional Pollution Control Officer, Sonbhadra.
- 11- District Mining Officer, Sonbhadra.
- 12- NIC Sonbhadra to upload on website.

(Kailash Singh)
S.D.M. (Sadar),
Member-Secretary,
DEIAA Sonbhadra, U.P.



क्षेत्रीय कार्यालय,
REGIONAL OFFICE,
उ०प्र० प्रदूषण नियंत्रण बोर्ड
U.P. POLLUTION CONTROL BOARD
सोनभद्र
SONBHADRA



संदर्भ संख्या:-

Ref.No.: G0996/S-1582/2024

दिनांक:-

Date: 09.11.2024

सेवा में,

मुख्य पर्यावरण अधिकारी (वृत्त-2),
उ०प्र० प्रदूषण नियंत्रण बोर्ड
लखनऊ।

विषय:- मेसर्स कामाख्या स्टोन वर्क्स (डोलो स्टोन माइनिंग प्रोजेक्ट), आराजी संख्या-5405ख, 5406, 5407क एवं 5411 लीज एरिया 3.99 एकड़ एवं क्षमता 30,000 घन मी०/वर्ष ग्राम-बिल्ली-मारकुण्डी, तहसील-ओबरा, जनपद-सोनभद्र के विरुद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 (यथासंशोधित) की धारा 31-ए के अन्तर्गत जारी कारण बताओ नोटिस के संदर्भ में।

महोदय,

कृपया उपरोक्त विषयक का संदर्भ ग्रहण करने का कष्ट करें। उक्त संदर्भित खनन परियोजना मा० राष्ट्रीय हरित अधिकरण में विचाराधीन ओ०ए० संख्या-1050/2024 ऋतिशा गोंड पुत्री गोपाल गोंड बनाम यूनियन ऑफ इण्डिया एवं अन्य प्रकरण में आच्छादित है। मा० राष्ट्रीय हरित अधिकरण से प्राप्त निर्देशों के अनुपालन हेतु उपरोक्त खनन परियोजना का निरीक्षण दिनांक-08.11.2024 को किया गया। संलग्न निरीक्षण आख्यानसार निरीक्षण के समय माइनिंग प्रतिनिधि के रूप में श्री जे०पी० सिंह, मैनेजर (मोबाइल नं०-9936222595) उपस्थित थे तथा माइनिंग संचालित पायी गयी (छायाप्रति संलग्न)।

अतः उपरोक्त वर्णित तथ्यों को दृष्टिगत रखते हुए उक्त संदर्भित खनन परियोजना मेसर्स कामाख्या स्टोन वर्क्स (डोलो स्टोन माइनिंग प्रोजेक्ट), आराजी संख्या-5405ख, 5406, 5407क एवं 5411 लीज एरिया 3.99 एकड़ एवं क्षमता 30,000 घन मी०/वर्ष है। ग्राम-बिल्ली-मारकुण्डी, तहसील-ओबरा, जनपद-सोनभद्र के विरुद्ध केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा निर्मित गाइड लाइन में वर्णित सूत्र के अनुसार रू० 10,000 मात्र प्रतिदिन की दर से पर्यावरणीय क्षतिपूर्ति दिनांक-08.11.2024 से सुधारात्मक कार्यवाही होने तक पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने के साथ-साथ उद्योग के विरुद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 (यथासंशोधित) की धारा 31-ए के अन्तर्गत कारण बताओ नोटिस जारी किये जाने की संस्तुति सहित आख्या आपके अवलोकनार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।

संलग्नक:- यथोपरि।

भवदीय,

(ऋतेश कुमार तिवारी)
क्षेत्रीय अधिकारी



356 प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं.

Ref. No.

सेवा में,

1/1980/

सी-2/वायु-567/काब/नो/24

दिनांक

Date

18/11/24

पंजीकृत

मैसर्स कामाख्या स्टोन वर्क्स (डोलो स्टोन माइनिंग प्रोजेक्ट),
आराजी संख्या-5405ख, 5406, 5407क एवं 5411 लीज एरिया 3.99 एकड़ एवं क्षमता 30,000 घन मी०/वर्ष,
ग्राम-बिल्ली-मारकुण्डी, तहसील-ओबरा,
जनपद-सोनभद्र।

यह कि मैसर्स कामाख्या स्टोन वर्क्स (डोलो स्टोन माइनिंग प्रोजेक्ट), आराजी संख्या-5405ख, 5406, 5407क एवं 5411 लीज एरिया 3.99 एकड़ एवं क्षमता 30,000 घन मी०/वर्ष, ग्राम-बिल्ली-मारकुण्डी, तहसील-ओबरा, जनपद-सोनभद्र जिसे आगे उद्योग कहा जायेगा, खनन परियोजना का खनिज बिल्डिंग स्टोन (डोलो स्टोन) के उत्पादन हेतु उपरोक्त वर्णित स्थल पर स्थापित/संचालित है तथा जिसके द्वारा वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 की धारा 21 के अन्तर्गत राज्य बोर्ड से पूर्व सहमति लिया जाना तथा सहमति शर्तों का पालन किया जाना अनिवार्य है।

यह कि परियोजना मा० राष्ट्रीय हरित अधिकरण में विचाराधीन ओ०ए० संख्या-1050/2024 ऋतिशा गोंड पुत्री गोपाल गोंड बनाम यूनियन ऑफ इण्डिया एवं अन्य प्रकरण में आच्छादित है। मा० राष्ट्रीय हरित अधिकरण से प्राप्त निर्देशों के अनुपालन हेतु उपरोक्त खनन परियोजना का निरीक्षण दिनांक 08.11.2024 को किया गया। (छायाप्रति संलग्न) क्षेत्रीय अधिकारी सोनभद्र के पत्र दिनांक 09.11.2024 के साथ प्राप्त हुई है। निरीक्षण के समय माइनिंग संचालित पायी गयी। निरीक्षण के समय खनन परियोजना के चारों ओर जिओ को-आर्डिनेट्स अंकित पिलर स्थापित नहीं पाये गये। लीज क्षेत्र के सीमा के चारों तरफ फेन्सिंग निरीक्षण के समय स्थापित नहीं पायी गयी। तथा माइनिंग स्थल पर वॉटर स्प्रिंकलर की व्यवस्था स्थापित नहीं पायी गयी। उक्त खनन परियोजना क्षेत्र के चारों तरफ Adequate Plantation विकसित नहीं पाया गया। निरीक्षण के समय खनन परियोजना में डस्ट सप्रेसन हेतु व्यवस्था स्थापित नहीं पायी गयी। उक्त खनन परियोजना द्वारा राज्य बोर्ड से निर्गत सहमति आदेश में अधिरोपित शर्तों का अनुपालन नहीं किया जा रहा है, ऐसा निरीक्षण के समय पाये गये तथ्यों से परिलक्षित होता है। उक्त खनन परियोजना को राज्य बोर्ड के ऑनलाईन संदर्भ संख्या-118730/UPPCB/Sonebhadra (UPPCBRO)/CTO/air/ SONBHADRA/2021 दिनांक-19.05.2021 द्वारा दिनांक-31.12.2025 तक तथा संदर्भ संख्या-120713/UPPCB/Sonebhadra (UPPCBRO)/CTO/water/SONBHADRA/2021 दिनांक-19.05.2021 द्वारा दिनांक-31.12.2025 तक की अवधि हेतु सहमति जल एवं वायु आदेश निर्गत है। उक्त में अधिरोपित शर्तों का अनुपालन नहीं पाया गया। इस प्रकार उद्योग द्वारा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 (यथासंशोधित) के आज्ञापक प्राविधानों का उल्लंघन किया जा रहा है।

क्षेत्रीय अधिकारी सोनभद्र की आख्या दि० 09.11.2024 के अनुसार परियोजना के विरुद्ध केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा निर्मित गाइड लाइन में वर्णित सूत्र के अनुसार रू० 10,000 मात्र प्रतिदिन की दर से पर्यावरणीय क्षतिपूर्ति दिनांक-08.11.2024 से सुधारात्मक कार्यवाही होने तक पर्यावरणीय क्षतिपूर्ति आंकलित है।

अतः उपरोक्त वर्णित तथ्यों के दृष्टिगत सक्षम अधिकारी के अनुमोदनोपरान्त उद्योग के विरुद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 (यथासंशोधित) की धारा 21(4) सपटित धारा-31ए के अन्तर्गत निम्नानुसार कारण बताओ नोटिस जारी किया जाता है :-

1. यह कि क्यों न मैसर्स कामाख्या स्टोन वर्क्स (डोलो स्टोन माइनिंग प्रोजेक्ट), आराजी संख्या-5405ख, 5406, 5407क एवं 5411 लीज एरिया 3.99 एकड़ एवं क्षमता 30,000 घन मी०/वर्ष, ग्राम-बिल्ली-मारकुण्डी, तहसील-ओबरा, जनपद-सोनभद्र की संचालन प्रक्रिया को तत्काल प्रभाव से बंद कर दिया जाए।
2. यह कि क्यों न सक्षम अधिकारियों को निर्देशित कर दिया जाए कि आपकी औद्योगिक इकाई को मिलने वाली विद्युत आपूर्ति एवं जल आपूर्ति का विच्छेदन करने के साथ-साथ अन्य सुविधाओं को तात्कालिक प्रभाव से बंद कर दिया जाए।
उक्त के अतिरिक्त यह भी स्पष्ट करें कि क्यों न आपके उद्योग के विरुद्ध पर केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी गाईडलाइन के अनुसार रू० 10,000/- (रू० दस हजार मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जायें।

उपरोक्त संबंध में अपना स्पष्टीकरण 15 दिन के अंदर बोर्ड में प्रस्तुत करना सुनिश्चित करें अन्यथा उपरोक्त निर्देशों की पुष्टि कर दी जाएगी जिसका सम्पूर्ण उत्तरदायित्व स्वयं आपका होगा।

संलग्नक: निरीक्षण आख्या की प्रति

सक्षम अधिकारी की अनुमति से निर्गत।

Atulendra yadav
मुख्य पर्यावरण अधिकारी (वृत्त-2)

..2..

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,

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E-mail : info@uppcb.com

Website : www.uppcb.com Stone closure order



प्रतिलिपि:- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित ।

1. जिलाधिकारी, सोनभद्र को सादर सूचनार्थ प्रेषित।
2. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, सोनभद्र को इस निर्देश के साथ प्रेषित कि अपने स्तर से भी कारण बताओ नोटिस की प्रति उद्योग स्वामी को प्राप्त कराते हुए, प्राप्ति एवं जारी कारण बताओ नोटिस के संबंध में उद्योग का अद्यतन निरीक्षण कर स्पष्ट संस्तुति आख्या 15 दिन के अन्दर बोर्ड मुख्यालय प्रेषित करना सुनिश्चित करें।

Atulasa yada.
मुख्य पर्यावरण अधिकारी, (वृत्त-2)